

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

MA NO. 36/2025

IN

ORIGINAL APPLICATION NO. 804/2024

IN THE MATTER OF:

Praveen Kumar Gupta

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

INDEX

S.No.	PARTICULARS	PAGE(S)
1.	Status Report by way of Affidavit on behalf of Respondent No. 5 Delhi Urban Shelter Improvement Board (DUSIB)	1 - 7
2.	Annexure R-1: Copy of the Delhi Urban Shelter Improvement Board (DUSIB) Act, 2010	8 -33
3.	Annexure R-2: Copy of Delhi Slum & JJ Rehabilitation and Relocation Policy, 2015 issued <i>vide</i> Order dated 11.12.2017.	34 - 41
4.	Annexure R-3: Copy of list of notified 675 JJ Bastis/Clusters by the Respondent No.5	42 - 86
5.	Annexure R-4: Copy of Protocol approved by Respondent No.5	87 - 96
6.	Annexure R-5: Copy of Order dated 18.09.2023 passed in <i>W.P(C) 9470/2022 Court On Its Own Motion v. Union of India & Ors.</i> by the Hon'ble High Court of Delhi	97 - 106

7.	Annexure R-6(COLLY): Copy of minutes of meetings as held by the High-Powered Committee till date	107 - 131
8.	Annexure R-7(COLLY): Copy of Orders dated 27.09.2024, 22.11.2024 08.01.2025, 28.05.2025, and 15.10.2025 passed in <i>W.P(C) 9470/2022 Court On Its Own Motion v. Union of India & Ors.</i> by the Hon'ble High Court of Delhi	132 - 144
9.	Proof of Service	145

New Delhi
Dated: 20.04.2026

ANUJ CHATURVEDI
Advocate
Ch.609, Block III,
High Court of Delhi,
(M):9810473166, ac10.adv@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

MA NO. 36/2025

IN

ORIGINAL APPLICATION NO. 804/2024

IN THE MATTER OF:

Praveen Kumar Gupta

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

**STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 5 DELHI URBAN SHELTER IMPROVEMENT
BOARD (DUSIB)**

MOST RESPECTFULLY SHOWETH:

I, Sunita Singla, W/o Sh. Om Prakash Gupta, aged 59 years do hereby solemnly affirm and state on oath as follows:

- A. That I am the Deputy Director of the Respondent No.5 i.e. Delhi Urban Shelter Improvement Board (DUSIB) at Punarvas Bhawan, I. P. Estate, New Delhi-110002. That I am familiar with the facts of this case and am competent to depose this affidavit on behalf of the DUSIB.
- B. I have perused the contents of the captioned Petition and the records as are available with the DUSIB on the subject and I have fully acquainted myself with the facts of this case to enable me to depose on affidavit.
- C. I state that nothing in the present Petition be deemed to be admitted except to the extent that it is admitted specifically herein. I state that I have been advised to state the following:



BRIEF BACKGROUND AS TO RESPONDENT NO. 5

1. That the Respondent No.5 is a statutory body established under the Delhi Urban Shelter Improvement Board (DUSIB) Act, 2010 (hereinafter ('Act, 2010'), passed by the Legislative Assembly of the National Capital Territory of Delhi on the 01.04.2010, and has come in force by the orders of Hon'ble Lt. Governor of Delhi on 01.07.2010. That copy of the Delhi Urban Shelter Improvement Board (DUSIB) Act, 2010, is annexed herewith as **Annexure R-1**.
2. That the Slum & JJ Department, which was earlier part of Municipal Corporation of Delhi ('MCD') in 1962, was entrusted with the work of operating the provisions of Slum Areas (Improvement & Clearance) Act, 1956.
3. That in 1967 the JJ Wing was transferred to DDA and, subsequently, merged with Delhi Development Authority ('DDA'). That, however, from 1974 till 1980 the Slum & JJ Department was transferred back & forth from MCD to DDA, and since September, 1992, the said Department was with MCD.
4. That *vide* the Act, 2010, the Slum & JJ Department has now been transferred to the Respondent No.5.
5. That under Section 10 of the Act, 2010, the Urban Development Department, Govt. of NCT of Delhi, *vide* order dated 11.12.2017, has issued the Delhi Slum & JJ Rehabilitation and Relocation Policy, 2015 (hereinafter 'the Policy, 2015') with the approval of Hon'ble L.G., Delhi. A copy of the said Policy is annexed herewith as **Annexure R-2**.



6. That as per the Policy, 2015 the Respondent No.5 has been made the Nodal Agency for relocation/rehabilitation of Jhuggi Jhopri Bastis ('JJB') in respect of the lands belonging to MCD, and Delhi Government and its Department/Agencies.
7. That as per the Policy, 2015 the relocation/rehabilitation with respect to Jhuggi Jhopri Bastis ('JJB') existing on lands belonging to Central Government or land owing agencies like Railways, Delhi Development Authority, Land & Development Office, Delhi Cantonment Board, New Delhi Municipal Council *etc.*(hereinafter 'the Agency') may be carried out by the such agency itself as per the policy of the Delhi Government, or the said relocation/rehabilitation may be entrusted by the said Agency to the Respondent No.5.
8. That every Agency is liable to protect its land from encroachers. That, however, as per the Policy, 2015 the Respondent No.5 rehabilitates/relocates any JJB, as included in the list of 675 JJ Bastis/Clusters of the Respondent No.5, upon a specific request of the concerned Agency for either *in-situ* rehabilitation, or relocation, of such JJB. That copy of list of 675 JJ Bastis/Clusters by the Respondent No.5 is annexed herewith as **Annexure R-3**.
9. That, as per the Policy, 2015, JJB which have come up before 01.01.2006; and jhuggies which have come up in such JJB before 01.01.2015; shall not be demolished without providing alternate housing.
10. That, however, as per the Policy, 2015 the relief of relocation/rehabilitation shall not extend to JJB which are to be removed as per any order of the Ld. Courts or which have encroached upon a street, road, footpath, railway safety zone or a park or the encroached land is required by the land owning for a specific public project as envisaged in



the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011, which is extremely urgent and cannot wait.

11. That in its 16th Board meeting on 11.04.2016 the Respondent No.5 has also approved a Protocol which has to be followed *qua* the process of rehabilitation of any JJB on the land belonging to any land-owning agency. That copy of said Protocol is annexed herewith as **Annexure R - 4**.
12. That, however, as per the records of the Respondent No.5 the alleged structures constructed alongside the service road of Rohtak Road, near Ashok Park Metro Station, Delhi, do not figure in the List of Bastis of Respondent No.5.
13. That since the alleged structures do not figure in the List of Respondent No. 5, thus, the said alleged structures are not covered by the Policy, 2015. That, furthermore, the same are in nature of encroachment on street/footpath/road and are liable to be removed by the concerned land-owning agency.
14. That vide Order dated 18.09.2023 in *WPC 9470/2022* titled *Court on its own Motion v. Union of India & Ors.* the Hon'ble Division Bench of the Hon'ble High Court of Delhi noted the Jawaharlal Nehru National Urban Renewal Mission ('JNNURM') and observed that JNNURM, as launched in 2005, had the noble aim of bettering the urban infrastructure and improving the lives of the urban poor.
15. That, however, the Hon'ble Division Bench noted that a significant number of the houses remain unconstructed or un-allotted. That copy of Order dated 18.09.2023 in *WPC 9470/2022* is annexed herewith as **Annexure R-5**.



16. That noting the condition of the marginalized beneficiaries i.e. the urban poor the Hon'ble Division Bench held that it was paramount that the Union of India & the GNCTD joined hands to implement the said scheme, set aside their differences, and collaborate to reach a consensus; and to that extent the Hon'ble Division Bench strongly recommended the constitution of a High-Powered Committee encompassing all the stakeholders and further held that the Committee's core objective should be to expedite the process and to find a harmonious resolution, keeping the best interests of beneficiaries at the forefront.

17. That, accordingly, the Hon'ble Division Bench was pleased to constitute a High-Powered Committee ('HPC') comprising of Secretary, MoHUA, Government of India, Vice-Chairperson, Delhi Development Authority, Chairperson, DUSIB, Principal Secretary, GNCTD, Chairperson, Delhi Jal Board, and Chairperson, DSIIDC.

18. That the said HPC was tasked with the following mandate:

- a. Streamline the process of house allotment to eligible beneficiaries;
- b. Chalk out a clear and concise policy for the allocation and allotment of houses, particularly addressing the concerns raised about ARHCs and the Rehabilitation Policy, 2015 with the priority given to those who have already paid their dues and those who are in dire need of shelter;
- c. supervise the remaining construction and repair work, with an emphasis on collaboration and clear and actionable outcomes.

19. That in due compliance of the orders of the Hon'ble Division Bench the HPC met several times to deliberate on the issue of allotment of vacant houses and to address the concerns raised about ARHCs and the Policy, 2015. That copy of minutes of meetings as held by the HPC till date is annexed herewith as Annexure R-6(COLLY).



20. That in the 3rd meeting held on 22.10.2024 the HPC took note of the said rehabilitation cases and also the fact that 2500 houses constructed under the JNNURM Project at Savda Ghewra, Delhi, could be utilized for the rehabilitation of the JJ dwellers of the said cases. That, accordingly, after detailed deliberations the HPC recommended to utilize the 2500 JNNURM houses at Savda Ghewra for the purposes of slum rehabilitation.

21. That *vide* Order dated 22.11.2024 in WPC 9470/2022 the said recommendation of the HPC was noted by the Hon'ble Division Bench and that, subsequently, the Hon'ble Division Bench monitored the actions of the GNCTD/DJB/DUSIB and other agencies *qua* the issue of repair and renovation of the houses at Savda Ghewra, Delhi; and that *vide* Orders dated 27.09.2024, 22.11.2024, 08.01.2025, 28.05.2025, and 15.10.2025 passed several directions *qua* the same. That copy of Orders dated 27.09.2024, 22.11.2024, 08.01.2025, 28.05.2025, and 15.10.2025 is annexed herewith as **Annexure R-7(COLLY)**.

22. That it is humbly, and most respectfully, submitted that said recommendation of the HPC received the imprimatur of the Hon'ble Division Bench; and all subsequent actions *qua* the JNNURM project at Savda Ghewra have been carried out under the said judicial imprimatur.

23. That the Respondent No.5 is bound by the policy mandated by GNCTD, and shall implement the policy decision that the GNCTD may take in this behalf.

24. That it most humbly, and respectfully, submitted that the Respondent No.5 shall act as is directed by this Hon'ble Tribunal in view of the aforementioned facts and circumstances.

25. That the Respondent No.5 respectfully seeks the liberty of this Hon'ble




Tribunal to make additional averments/lead additional documents at the time of the hearing of the above-captioned Application.


DEPONENT
 Dy. Director (Rehab)
 DUSIB

VERIFICATION

Verified at New Delhi on this _____ day of **20 APR 2026**, 2026 that the contents of the above counter affidavit are true to my knowledge as based upon the records of the DUSIB no part of it is false, and nothing material has been concealed therefrom.


DEPONENT
 Dy. Director (Rehab)
 DUSIB



ATTESTED

 OATH COMMISSIONER
 NEW DELHI

20 APR 2026

(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE –
EXTRAORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT,
9TH LEVEL, 'C' WING, DELHI SECRETARIAT, NEW DELHI.

THE DELHI URBAN SHELTER IMPROVEMENT BOARD ACT, 2010
(Delhi Act 07 of 2010)

(As passed by the Legislative Assembly of the National Capital Territory of
Delhi on the 01st April, 2010)

[13th May, 2010]

An Act to provide for the establishment of the Delhi Urban Shelter Improvement Board in the National Capital Territory of Delhi and for matters connected therewith or incidental thereto.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty First Year of the Republic of India as follows: -

CHAPTER I

PRELIMINARY

- Short title, extent and commencement.
1. (1) This Act may be called the Delhi Urban Shelter Improvement Board Act, 2010.
(2) It extends to the whole of the National Capital Territory of Delhi.
(3) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint and different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.
- Definitions.
2. In this Act, unless the context otherwise requires, -
(a) "Board" means the Delhi Urban Shelter Improvement Board constituted under sub-section (1) of section 3 of this Act;
(b) "building" includes a house, out-house, stable, latrine, urinal shed, hut, jhuggi, wall (other than a boundary wall) or any other structure whether made of masonry, brick, wood, mud, metal or any other material but does not include any portable shelter;

- (c) “Delhi” means the National Capital Territory of Delhi;
- (d) “Government” means the Lt. Governor of the National Capital Territory of Delhi appointed by the President under article 239 and designated as such under article 239AA of the Constitution;
- (e) “improvement” in relation to any jhuggi jhopri basti means the activity of improvement as provided under section 11 of this Act;
- (f) “jhuggi” means a structure whether temporary or pucca, of whatever material made, with the following characteristics, namely:-
- (i) it is built for residential purpose;
 - (ii) its location is not in conformity with the land use of the Delhi Master Plan;
 - (iii) it is not duly authorized by the local authority having jurisdiction; and
 - (iv) it is included in a jhuggi jhopri basti declared as such by the Board, by notification;
- (g) “jhuggi jhopri basti” means any group of jhuggis which the Board may, by notification, declare as a jhuggi jhopri basti in accordance with the following factors, namely:-
- (i) the group of jhuggis is unfit for human habitation;
 - (ii) it, by reason of dilapidation, overcrowding, faulty arrangement and design of such jhuggis, narrowness or faulty arrangement of streets, lack of ventilation, light or sanitation facilities, or any combination of these factors, is detrimental to safety, health or hygiene; and
 - (iii) it is inhabited at least by fifty households as existing on 31st March, 2002:
- Provided that the Board may, by order, attach any jhuggi or jhuggis scattered in the nearby areas to any jhuggi jhopri basti and such jhuggi or jhuggis shall be deemed to be part of such jhuggi jhopri basti;
- (h) “katra” includes a residential building or group of buildings in which more than one household share

common facilities which is traditionally and popularly known in Delhi as a “katra”.

- (i) “land” includes benefits arising out of land, things attached to the earth or permanently fastened to anything attached to the earth and rights created by law over any street;
- (j) “Lieutenant Governor” means the Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 of the Constitution;
- (k) “local authority” includes the Delhi Development Authority, the Municipal Corporation of Delhi, the New Delhi Municipal Council, the Delhi Cantonment Board, and any other authority performing the functions of a local authority;
- (l) “Master Plan” means the Master Plan for Delhi prepared under the Delhi Development Act, 1957 (61 of 1957);
- (m) “occupier” includes-
 - (i) any person who for the time being is paying or is liable to pay to the owner the rent or any portion of the rent of the land or building in respect of which such rent is paid or is payable;
 - (ii) an owner in occupation of, or otherwise using his land or building;
 - (iii) a rent-free tenant of any land or building;
 - (iv) a licensee in occupation of any land or building; and
 - (v) any person who is liable to pay to the owner damages for the use and occupation of any land or building;
- (n) “official Gazette” means the official gazette of Delhi;
- (o) “owner” in respect of clause (b) of section 38 and section 40 of this Act shall have the same meaning as assigned in clause (37) of section 2 of the Delhi Municipal Corporation Act, 1957 (66 of 1957), whereas in respect of sub-section (2) of section 10, sub-section (1) of section 11 and sub-sections (1) and (4) of section 12, it means the Central Government, or Government of Delhi, as the case may be, or their agencies;
- (p) “person interested” in relation to any land or building,

includes any person claiming, or entitled to claim, an interest in the compensation payable on account of the acquisition of that land or building under this Act;

(q) “premises” means any land or building or part of a building and includes – (a) the garden, ground and out-houses, if any, appertaining to a building or part of a building, and (b) any fittings affixed to a building or part of a building for the more beneficial enjoyment thereof;

(r) “public premises” shall have the same meaning as defined in clause (e) of section 2 of the Public Premises (Eviction of Unauthorized Occupants) Act, 1971 (40 of 1971);

(s) “redevelopment” means the activity of redevelopment of an area where jhuggi jhopri basti is situated in accordance with the provisions of section 12 of this Act;

(t) “regulation” means a regulation made by the Board with the approval of the Government, under this Act, by notification in the official Gazette;

(u) “rule” means a rule made by the Government under this Act, by notification in the official Gazette.

(v) “slum” and “slum area” shall have the same meanings as assigned to them under the Slum Areas (Improvement and Clearance) Act, 1956 (96 of 1956);

(w) “unauthorized regularized colonies” mean the unauthorized colonies regularized from time to time.

CHAPTER II

DELHI URBAN SHELTER IMPROVEMENT BOARD AND ITS CONSTITUTION

- Establishment of the Board.
3. (1) As soon as may be after the commencement of this Act, the Government shall, by notification in the official Gazette, constitute an authority to be called "the Delhi Urban Shelter Improvement Board". (herein after referred to as "the Board").
- (2) The Board constituted under sub-section (1) shall be the competent authority to implement the provisions of the Slum Areas (Improvement and Clearance) Act, 1956 (96 of 1956).
- (3) The Board shall be a body corporate by the name aforesaid having perpetual succession and a common seal and to contract and shall by the said name sue and be sued.
- (4) The Board shall consist of the following, namely:-
- (i) (a) a Chairperson, who shall be the Chief Minister;
 - (b) a Vice-Chairperson who shall be the Minister in-charge of the concerned department of the Government dealing with the Board;
 - (ii) the chief executive officer, to be nominated by the Government who shall be an officer carrying a scale of pay which is not less than that of a Joint Secretary to the Government of India;
 - (iii) three members of the Legislative Assembly of Delhi, to be nominated by the Chairperson in consultation with the Speaker;
 - (iv) two members of the Municipal Corporation of Delhi, to be nominated by the Mayor;
 - (v) the Vice Chairman, Delhi Development Authority, ex-officio;
 - (vi) the Commissioner of the Municipal Corporation of Delhi, ex-officio;
 - (vii) the Chief Executive Officer, Delhi Jal Board, ex-officio;

- (viii) the Chairperson of the New Delhi Municipal Council, ex-officio;
- (ix) a Member (Engineering), to be nominated by the Government, who shall be an engineer, carrying a scale of pay, which is not less than that of a Joint Secretary to the Government of India, having specialized knowledge and experience in the matters relating to engineering;
- (x) a Member (Finance), to be nominated by the Government carrying a scale of pay which is not less than that of a Joint Secretary to the Government of India, having specialized knowledge and practical experience of accounting and financial matters;
- (xi) a Member (Administration), to be nominated by the Government carrying a scale of pay, which is not less than that of a Joint Secretary to the Government of India, having specialized knowledge and practical experience of personnel and administrative matters;
- (xii) a Member (Power), to be nominated by the Government carrying a scale of pay which is not less than that of a Joint Secretary to the Government of India, having specialized knowledge and practical experience of power and administrative matters;
- (xiii) the Secretary in charge of the concerned Department of the Government dealing with the Board, ex-officio;
- (xiv) a representative of the Ministry of Urban Development, Government of India, who shall be an officer of the rank of Joint Secretary to the Government of India, to be nominated by the Central Government;
- (xv) two experts on the subjects dealing with the urban planning and slum matters non officials, to be nominated by the Chairperson.

Term of office and conditions of service of members.

4. The term of office and other conditions of service of the members shall be as follows: -
- (1) Members nominated under clauses (ii), (ix), (x),

(xi), (xii) and (xv) of sub section 4 of section 3 of this Act shall receive from the funds of the Board such salaries and allowances, and shall be governed by such conditions of service, as may be prescribed.

(2) Except in the case of ex-officio members and members nominated under clauses (iii) and (iv) of sub-section (4) of section 3 of this Act, the members of the Board shall hold office at the pleasure of the Government.

(3) The members of the Board nominated under clauses (iii) and (iv) of sub-section (4) of section 3 of this Act shall hold office for a period of two years and such term shall come to an end as soon as the member concerned ceases to be a member of the body from which he/she was nominated.

Acts and proceedings not to be invalidated by vacancies, etc.

5. No act done or proceeding taken by the Board or under the authority of the Board shall be questioned on the ground merely of the existence of any vacancy in, or defect in the constitution of the Board.

Appointment of officers and employees and their salaries and allowances.

6. (1) The Board may appoint a Secretary and such other officers and employees as it may consider necessary for the efficient performance of its functions under this Act.

(2) The pay and other conditions of service of the officers and employees of the Board shall be such as may be prescribed by regulations.

(3) Unless expressly provided to the contrary under this Act or the regulations made thereunder, the terms and conditions of service of officers and employees of the Board shall be governed mutatis mutandis by the terms and conditions of service under the rules and regulations applicable to the employees of the Government and by the orders and decisions issued by the Government from time to time.

Power to levy fees and charges.

7. The Board shall, for the purposes of this Act, levy fees and charges for any services, which it may be

required to provide, as may be prescribed by the rules in this behalf.

Urban shelter
consultative committee.

8. (1) The Government may constitute an urban shelter consultative committee to perform functions described in sub-section (3) of this section.
- (2) The composition of the consultative committee shall be as may be prescribed by rules.
- (3) The functions of the urban shelter consultative committee shall be-
- (i) to provide feedback to the Board regarding the status of redevelopment and various initiatives of the Board;
 - (ii) to articulate the felt needs and problems of the slum and jhuggi dwellers;
 - (iii) to suggest to the Board strategies for more effective provision of basic infrastructure of services;
 - (iv) to advise the Board on any other matter regarding which the Board may seek its advice.
- (4) the members of the consultative committee shall be paid remuneration as prescribed by rules.

CHAPTER III

FUNCTIONS OF THE BOARD

Survey of jhuggi
jhopri bastis.

9. (1) The Board shall have the power to make a survey of any jhuggi jhopri basti, with a view to ascertaining the number of residents thereof, the existing standard of health, sanitation and civic amenities, the availability of medical and educational facilities for the residents thereof, and any other matter which may appear necessary to it to enable it to perform its functions under this Act.
- (2) It shall be the duty of every local authority and of every department of the Government to make available to the Board all information in its possession relevant to the conduct of such survey.

Removal and
resettlement of
jhuggi jhopri
bastis.

10. (1) The Board shall have the power to prepare a scheme for the removal of any jhuggi jhopri basti and for resettlement of the residents thereof, and the consent of the residents of the jhuggi jhopri basti shall not be required for the preparation or implementation of such a scheme.

Explanation.- Nothing in sub-section (1) shall derogate the power of the Central Government to remove jhuggis, if required.

- (2) Every such scheme shall specify the amount to be paid by the land owner and by the persons to be resettled towards the cost of new houses to be allotted to them and also the criteria for eligibility for resettlement.

Explanation: For the removal of doubts it is hereby clarified that owner of the land from where the basti is removed and the subsequent beneficiary-residents to be resettled shall contribute towards the cost of new houses to be allotted to them and the said amount of the contribution shall be specified in the scheme.

- (3) The Board may, after prior consultation with the Government, cause any jhuggi jhopri basti to be removed and may resettle such residents thereof as may be eligible in accordance with the scheme prepared under sub-section (1), and it shall be the duty of the local authority having jurisdiction and of the police and of any other agency or department whose assistance the Board may require to co-operate with and render all reasonable assistance to the Board:

Provided that where jhuggi jhopri basti is on the land belonging to the Central Government or any of its organizations, the process of removal and resettlement shall be undertaken with the prior consent of the Central Government or its organization concerned:

Provided further that such resettlement shall not be done in contravention of the provisions of the Delhi Development Act, 1957 (61 of 1957) and those of the Master Plan for Delhi or the zonal development plans prepared thereunder.

Scheme of improvement of jhuggi bastis.

11. (1) The Board may prepare a scheme for the improvement of any jhuggi jhopri basti which may include provision of toilets and bathing facilities, improvement of drainage, provision of water supply, street paving, and provision of dustbins, or sites for garbage collection, street lighting, or any of them, or provision of any like facilities:

Provided that no such scheme shall be prepared if the owner of the land on which the jhuggi jhopri basti is situated has already consented to the preparation of a scheme for the removal of the jhuggi jhopri basti under section 10 and has paid his share of the cost thereof.

- (2) The Board may take all measures which may be necessary for the implementation of any scheme for improvement of a jhuggi jhopri basti prepared under sub-section (1) and it shall be the duty of the local authority, power generation and distribution companies or any licensee under the Electricity Act, 2003 (36 of 2003) having operations in the area, and any department or undertaking of the Government to render all reasonable assistance for the implementation thereof.
- (3) A scheme prepared under sub-section (1) may include provision for payment or for contribution of labour by the residents of the jhuggi jhopri basti individually or collectively, and may also include provision for recovery of charges for the use of toilets and bathing facilities:

Provided that no such payment or contribution of labour, other than charges for use of toilet and bathing facilities, shall be levied unless the scheme has been published and the residents given an opportunity to make representations and suggestions regarding it in such manner as may be prescribed by regulations, and such representations or suggestions, if any, have been duly considered by the Board.

Scheme of redevelopment of jhuggi jhopri basti.

12. (1) The Board may, with the consent of the owner of the land on which the jhuggi jhopri basti is situated, work out schemes for collective community rehabilitation, relocation or in-situ upgradation and involve private sector/slum cooperatives for redevelopment of the basti with a view to

bringing about environmental improvement and improvement in the living conditions of the residents. Rehabilitation of the residents of the jhuggi jhopri bastis who would be affected by redevelopment shall form an integral part of the rehabilitation scheme.

- (2) The consent of the residents of the jhuggi jhopri basti shall not be required for the preparation and implementation of any scheme for redevelopment of the basti under this section.
- (3) The redevelopment scheme referred to in sub-section (1) may provide for construction and disposal by sale or lease of land for commercial, residential, institutional and light industrial use or any one or more of them as per the provisions of the Delhi Development Act, 1957 (61 of 1957) and those of the Master Plan for Delhi and Zonal Development Plans, etc. prepared thereunder
- (4) The Board may permit the owners on whose land a basti for which the scheme of re-development has been prepared under sub-section (1), to implement that scheme. Such scheme may not be executed by the Board itself.

Provided that the prior approval of the Central Government shall be taken if the land in question belongs to the Central Government

Basti Samiti.

Vikas

13. (1) The Board may constitute a Basti Vikas Samiti for any jhuggi jhopri basti to assist and advise the Board on all matters relating to the activities of the Board in respect of such basti or bastis.

- (2) The procedure to be followed by the Board in this behalf shall be as may be specified in the regulations made in this behalf.

Power to make temporary use of vacant site.

14. The Board may, subject to the provisions of this Act, make temporary use of any vacant site which, in its opinion, is urgently required for provision of public conveniences or drainage, the absence of which, in the opinion of the Board, is likely to cause a danger to public health and sanitation in the locality:

Provided that the Board shall not make use of the land under or appurtenant to any lawfully existing and duly authorized building.

- Preference to other sites.
15. The Board shall, as far as may be, make use of the land under this Chapter belonging to the Government, the Central Government, a local authority, government undertaking or autonomous body in preference to other sites:

Provided that the prior approval of the Central Government shall be taken if the land in question belongs to the Central Government

- Procedure of making temporary use of site.
16. (1) Before making use of any site under this Chapter, the Board shall call upon the owner thereof or any person in possession of the site or managing it, to show cause within seven days of the service of notice as to why such temporary use of land should not be made:

Provided that before utilizing the site under this sub-section, the Board shall consider the representation, if any, made by such person in this behalf.

- (2) If the Board is satisfied, after having considered any representation made under sub-section (1), that it is necessary to make use of the site, the Board may proceed to make use of such site and may use such force for the purpose as may be necessary.

Provided that where the site belonged to the Central Government or any of its agencies or organizations, prior approval shall be taken of the Central government or its agency, or organization concerned.

- Lease or agreement no ground for refusal.
17. Notwithstanding the provisions of any other law for the time being in force, no lease or other agreement entered into in respect of such site shall be a ground for refusal to allow temporary use by the Board of such site;

Provided that where the site belonged to the Central Government or any of its agency or

organization, prior approval shall be taken of the Central government or its agency or organization concerned.

Issuance of fresh notice.

18. If the Board does not make use of such site for the purpose envisaged in section 14 within a period of six months from the date of the issue of the notice, the Board shall issue fresh notice for the same before making use of it. The period of six months shall count from the date of the issue of the notice under section 16.

Use of temporary site.

19. Notwithstanding the provisions of any other law for the time being in force, the Board may construct such structures or do such works on the site, the use of which is made under section 14 as may appear necessary to it in order to make use of it for provisions of public conveniences and drainage, but as far as may be shall refrain from making permanent alterations and modifications, and shall remove all structures constructed by it upon cessation of such use.

Provided that where the site belonged to the Central Government or any of its agencies or organizations, prior approval shall be taken of the Central Government or its agency or organization concerned.

Duration of temporary use of site.

20. The Board shall discontinue the temporary use of any site taken under this Chapter within two years from the date of commencement of such use:

Provided that if the Board is satisfied that continuation of such temporary use is necessary in the interest of public health, the Board may, after giving opportunity to show cause, by order extend such temporary use for such further period, not exceeding one year, as the Board may deem necessary.

Housing scheme.

21. (1)The Board may prepare a housing scheme for the resettlement of persons who are to be resettled or provided alternative accommodation under any scheme for the removal of any jhuggi jhopri basti under the provisions of section 10 or section 12 of this Act.

- (2) The Board may prepare schemes for housing of those belonging to economically weaker sections including low income group and poor categories.

Provided that except where land or rehabilitation site belongs to the Government, a housing scheme under sub-section (1) and (2) shall be drawn up in consultation with the land owning agency on mutually accepted conditions.

- (4) Every scheme prepared under sub-section (1) shall provide for the cost of land, the development of such land and all related matters, the mode of allotment of plots or of houses, including the selection of allottees of such plots or houses and the terms and conditions of allotment, and for any other matter that may be considered necessary.

Publication of scheme for inviting objections.

22. Before finalizing and implementing any scheme under this Chapter, the Board shall publish the scheme in such manner as may be prescribed by regulations and shall invite and consider objections, if any, received from the public.

CHAPTER – IV FINANCE, ACCOUNTS AND AUDIT

Funds of the Board.

23. (1) The Board shall have and maintain its own funds to which shall be credited -
- (a) all moneys received by the Board from the Government by way of grants, loans, advances or otherwise;
 - (b) all moneys borrowed by the Board from sources other than the Government by way of loans, or debentures;
 - (c) all fees and charges collected or received by the Board under this Act or any rules or regulation made thereunder;
 - (d) all moneys received by the Board from the disposal of lands, buildings and other properties, movable and immovable; and
 - (e) all moneys received by the Board by way of rents and profits or in any other manner or from any other sources.
- (2) The funds shall be applied towards meeting the expenses incurred by the Board in the administration of this Act and for

- no other purpose.
- (3) The Board may keep in current account of the State Bank of India or any other nationalized banks such sum or sums of money out of its funds as may be prescribed by rules and any money in excess of the said sum or sums shall be invested in such manner as may be approved by the Government.
 - (4) The Government may make such grants, advances and loans to the Board as the Government may deem necessary for the performance of the functions of the Board under this Act and all grants, loans and advances made shall be on such terms and condition as the Government may determine.
 - (5) The Board may borrow moneys by way of loans or debentures from financial institutions and such sources (other than the Government) and on such terms and conditions as may be approved by the Government.
 - (6) The Board shall maintain a Debt Fund for the repayment of moneys borrowed under sub-section (5) and shall pay every year into the Debt Fund such sum as may be sufficient for repayment of principal and interest due thereon, within the period fixed, of all moneys so borrowed.
 - (7) The Debt Fund or any part thereof shall be applied in, or towards, the discharge of the loan for which such Fund was created, and until such loan is wholly discharged, it shall not be applied for any other purpose.

Budget
and
audit
of the
Board

24. (1) The Board shall prepare in such form and at such time every year as may be prescribed by rules, a budget in respect of the financial year next ensuing showing the estimated receipts and expenditure of the Board and shall forward to the Government such number of copies thereof as may be prescribed by rules.
- (2) The Board shall maintain proper accounts and other relevant records and prepare an annual statement of accounts, including the balance-sheet in such form as the Government may by rules prescribe in consultation with the Comptroller and Auditor-General of India.
- (3) The accounts of the Board shall be subject to audit annually by the Comptroller and Auditor-General of India and any expenditure incurred by him in connection with such audit shall be payable by the Board to the Comptroller and Auditor-General of India.
- (4) The Comptroller and Auditor-General of India and any person

appointed by him in connection with the audit of accounts of the Board shall have the same right, privilege and authority in connection with such audit as the Comptroller and Auditor-General of India has in connection with the audit of the Government accounts, and in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect the office of the Board.

- (5) The accounts of the Board as certified by the Comptroller and Auditor-General of India or any other person appointed by him in this behalf, together with the audit report thereon, shall be forwarded annually to the Government and the Government shall cause a copy of the same to be laid before the Legislative Assembly of Delhi.

Annual report of the Board.

25. The Board shall prepare for every year a report of its activities during that year and submit the report to the Government in such form and on or before such date as may be prescribed by rules, and the Government shall cause a copy of the report to be laid before the Legislative Assembly of Delhi.

CHAPTER – V

MISCELLANEOUS

Production of record.

26. The Government may at any time require the Board -
- (a) to produce any record, correspondence or other document in possession of the Board, and
 - (b) to furnish any report, written plan, estimate, statement of accounts or statistics relating to the functions of the Board.

Inspection and examination of works, records, etc. of the Board by the Government

27. The Government may depute any officer to inspect or examine any office of the Board or any service or work undertaken by the Board or property belonging to the Board and to report thereon and the Board and all its officers shall be bound to provide access to such person, at all reasonable times, to the premises and properties of the Board as well as of all records, accounts and other documents the inspection of which such officer may consider necessary to enable him to discharge his duties.

Board to comply with directions of the

28. The Government may, at any time, issue directions to the Board in relation to the management of the Board and the Board shall comply with such directions.

Government

Provided that the Government shall obtain and consider the opinion of the Board before issuing any such direction.

Provided further that the Government shall make due provision for any financial liability to the Board arising directly in consequence of any such directions.

Provided also that all directions issued to the Board by the Government shall be reported to the Legislative Assembly of Delhi at the end of each year.

Transitional provisions.

29. Notwithstanding anything contained in this Act, the Government may, if necessary, appoint a special officer to exercise the powers and discharge the functions of the Board until the day on which the first meeting of the Board is held after the commencement of this Act.

Taking over the Services of officers and employees.

30. In administering the provisions of this Act, the Board may, with the prior approval of the Government, take over the services of the officers and other employees of any existing organization of the Government or any other local authority with such designations as the Board may determine and they shall hold office for the same tenure, and at the same remuneration and on same terms and conditions of service, as they would have held if the Board had not been established and shall continue to do so until such tenure, remuneration and terms and conditions are duly altered by the Board:

Provided that the tenure, remuneration and terms and conditions of service of any such officer or employee shall not be altered to his disadvantage without the previous approval of the Government:

Provided further that any services rendered by any such officer or employee before the establishment of the Board shall be deemed to be services rendered under the Board:

Provided also that the Board may employ any such officer or other employee in the discharge of such functions under this Act as the Board may think proper and every such officer or other employee shall discharge those functions accordingly.

- Taking over the assets and liabilities. 31. On and from the commencement of this Act, the Board may take over such assets and liabilities, both movable and immovable, of any existing organization of the Government or any local authority as may be specified by the Government or by the Central Government, as the case may be, by an order issued in this behalf, on such terms as may be specified in such order.
- All appointments, notifications, orders, etc. made or issued prior to formation of the Board to continue in force. 32.(1) Anything done or any action taken, including any appointment, notification, order, delegation, scheme, rule, form, notice made, granted or issued by any existing organization of the Government or of any other local authority, shall, in so far as it is not inconsistent with the provisions of this Act, continue in force and be deemed to have been made, issued or granted under the provisions of this Act.
- (2) All debts, obligations and liabilities incurred, all contracts entered into and all matters and things engaged to be done by, with or for the existing organization of the Government or any local authority shall be deemed to have been incurred, entered into or engaged to be done by, with or for the Board.
- (3) All rents, fees and other sums of money due to the existing organization of the Government or any local authority shall be deemed to be due to the Board.
- (4) All suits, prosecutions and other legal proceedings instituted or which might have been instituted by, for or against the existing organization of the Government or any local authority may be continued or instituted by, for or against the Board.
- Acquisition of immovable property. 33. (1) The Board shall for the purposes of this Act, by agreement on such terms and at such price as may be approved by the Board, have power to acquire and hold or dispose of movable and immovable property or any interest thereon.
- (2) The Government may at the request of the Board acquire, prescribe any immovable property in accordance with the law for the time being in force.
- Power to contract. 34. The Board shall be competent to enter into and perform any contract necessary for the discharge of its functions under this Act.

- Officers and employees of the Board to be public servants.
35. All officers and employees of the Board shall, when acting or purporting to act in pursuance to the provisions of this Act or of any rules or regulations made thereunder be deemed to be public servant within the meaning of section 21 of the Indian Penal Code, 1860 (45 of 1860).
- Service of notices, etc.
36. (1) Every notice issued by or on behalf of the Board or any of its officers or employee shall be deemed to be duly served -
- (a) by giving or tendering the notice, order or direction, or by sending it by post / carrier to the person for whom it is intended; or
 - (b) if such person cannot be found, by affixing the notice, order or direction on some conspicuous part of his last known place of residence or business, or by giving or tendering the notice, order or direction to some adult member or servant of his family or by causing it to be affixed on some conspicuous part of the building or land, if any, to which it relates.
- (2) Where the person on whom a notice, order or direction is to be served is a minor, such service upon his guardian, or upon any adult member of his family, shall be deemed to be the service upon such minor.
- Power of entry and inspection.
37. It shall be lawful for any officer or employee authorized by the Board in this behalf, to enter into or upon any land or building built by the Board, with or without assistants and workmen, for the purpose of making an enquiry, inspection, measurement, valuation or survey or to execute any work which is authorized by or under this Act or which it is necessary to execute for any of the purposes or in furtherance of any of the provisions of this Act or of any rule or regulation made thereunder.
- Breaking into building.
38. It shall be lawful for any person authorized by the Board in this behalf to make an entry into any place whereupon the premises and structures have been built by the Board and to open or cause to be opened any door, gate or other barrier thereof or thereon -
- (a) if he considers the opening thereof necessary for the purpose of such entry; and
 - (b) if the owner or occupier is absent, or being present refuses to open such door, gate or barrier.

- Time of making entry. 39. No entry authorized by or under this Act shall be made except between the hours of sunrise and sunset.
- Consent ordinarily to be obtained. 40. Save as provided in this Act, no land or building shall be entered without the consent of the occupier or, if there be no occupier, of the owner thereof, and no such entry shall be made without giving the said occupier or owner, as the case may be, not less than twenty-four hours written notice of the intention to make such entry.
- Issue of notice to show cause against order of eviction. 41. (1) If the Board is of the opinion that any persons are in occupation of any public premises and that they should be evicted, the Board shall issue in the manner hereinafter provided a notice in writing calling upon all persons concerned to show cause why an order of eviction should not be made.
- (2) The notice shall –
- (a) specify the grounds on which the order of eviction is proposed to be made; and
- (b) require all persons concerned, that is to say, all persons who are, or may be in occupation of, or claim interest in, the public premises, -
- (i) to show cause, if any, against the proposed order on or before such date as specified in the notice, being a date not earlier than seven days from the date of issue thereof, and
- (ii) to appear before the Board on the date specified in the notice along with the evidence which they intend to produce in support of the cause shown, and also for personal hearing, if such hearing is desired.
- (3) The Board shall cause the notice to be served by having it affixed on the outer door or some other conspicuous part of the public premises, and in such other manner as may be prescribed, whereupon the notice shall be deemed to have been duly given to all persons concerned.
- Eviction of unauthorized occupants. 42. (1) If, after considering the cause, if any, shown by any person in pursuance of a notice under section 41 and any evidence produced by him in support of the same and after personal hearing, if any, given under clause (b) of sub-section (2) of

section 41, the Board is satisfied that the public premises are in unauthorized occupation, the Board may make an order of eviction, for reasons to be recorded therein, directing that the public premises shall be vacated, on such date as may be specified in the order, by all persons who may be in occupation thereof or any part thereof, and cause a copy of the order to be affixed on the outer door or some other conspicuous part of the public premises.

- (2) If any person refuses or fails to comply with the order of eviction on or before the date specified in the said order or within fifteen days of the date of its publication under sub-section (1), whichever is later, the Board may, after the date so specified or after the expiry of the period aforesaid, whichever is later, evict that person from, and take possession of, the public premises and may, for that purpose, use such force as may be necessary.

- Mode of recovery of certain dues. 43. All dues to the Board on account of any charges, costs, expenses, fees, rates, licence fee, damages or rent or on any other account under this Act or any rule or regulation made thereunder shall be recoverable from the person from whom such sum is due as arrears of land revenue.

Provided that no proceeding for the recovery of any sum under this section shall be commenced after the expiry of three years from the date on which such sum becomes due.

- Revision.. 44. The Lieutenant Governor may, either suo moto or on an application, call for and examine the record of any proceedings or decision or order passed by the Board for the purpose of satisfying himself as to the legality or propriety of any decision or order passed, and, if in his opinion any such decision or order should be modified, annulled or revised, may, after giving the persons affected thereby an opportunity of being heard, pass such order thereon as he may deem fit:

Provided that every application to the Lieutenant Governor for the exercise of the powers under this section shall be preferred within ninety days from the date on which the proceeding, decision or order to which the application relates was communicated to the applicant.

- Appeals. 45. (1) Any person aggrieved by any notice, order or direction

issued or given by the Board under this Act, may, within thirty days from the date of receipt of the notice, order or decision, appeal to the Lieutenant Governor:

Provided that the Lieutenant Governor may entertain an appeal after the expiry of the said period of thirty days if he is satisfied that there was sufficient cause for not filing it within that period.

(2) An appeal to the Lieutenant Governor shall be made in such form and shall be accompanied by a copy of the notice, order or direction appealed against and by such fees as may be prescribed by rules.

(3) The order of the Lieutenant Governor on an appeal under subsection (1) shall be final.

4) No appeal shall be decided under this section unless the appellant has been heard or has had a reasonable opportunity of being heard.

Prohibition of certain case. 46. No person shall-

- (a) willfully obstruct any member of the Board or any person acting under the authority of the Board in the performance of his duties; and
- (b) carry out any development in a notified slum and jhuggie jhopri basti without obtaining permission of the Board.

Penalties. 47. whosoever:-

- (a) obstructs entry of a person authorized by the Board in this behalf in or upon any land and building for purposes of any enquiry, inspection, measurement, valuation or survey or to execute any work authorized by and considered necessary under this Act, shall, on conviction, be punishable with simple imprisonment for a term which may extend to three months, or with fine which may extend to one thousand rupees, or with both;
- (b) contravenes or fails to comply with any other provision of this Act or of any notice, order or direction issued in pursuance of the provisions of this Act or the rules and regulations made shall, on conviction be punishable with simple imprisonment for a term which may extend to six months, or with fine which may extend to five thousand rupees, or with both.

Prosecution
and trial of
offences.

48. (1) No prosecution for any offence punishable under this Act shall be instituted except with the previous sanction of the Board.

(2) No Court inferior to that of a Metropolitan Magistrate shall try any offence punishable under this Act.

Protection of
action taken in
good faith.

49. No suit or other legal proceeding shall lie instituted in any court against the Board or against any person or authority acting under the direction of any officer or other employee of the Board for anything which is in good faith done or intended to be done in pursuance of the provisions of this Act or the rules or regulations made thereunder.

Delegation of
powers by the
Board.

50. The Board may, by order, direct that any power conferred or any duty imposed on it by or under this Act shall, in such circumstances and under such conditions, if any, as may be specified in the order, be exercised and performed also by any officer or employee specified in the order.

Dissolution of
the Board.

51. (1) Where the Government is satisfied that the purposes for which the Board was established under this Act have been substantially achieved so as to render the continued existence of the Board in the opinion of the Government unnecessary, the Government may, by notification in the official Gazette, declare that the Board shall be dissolved with effect from such date as may be specified in the notification and the Board shall be deemed to be dissolved accordingly.

(2) Upon the publication of the notification under sub-section (1) dissolving the Board -

- (a) all properties, funds and dues, which are vested in or realizable by, the Board, shall vest in, or be realizable by, the Government;
- (b) all lands placed at the disposal of the Board shall revert to the Government ; and
- (c) services of all the officials and officers working under the Board shall be deemed to be transferred to the Government.

Power to make rules. 52. (1) The Government may, by notification in the official Gazette, make rules for carrying out all or any of the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely: -

- (a) the salaries, allowances and conditions of service of the members of the Board;
- (b) levying of fees and charges by the Board in respect of any services which it may be required to provide;
- (c) composition of Urban Shelter Consultative Committee;
- (d) remuneration of the members of the Consultative Committee;
- (e) the sum or sum of money out of its funds that the Board may keep in current account of the State Bank of India or any other nationalized bank; any money in excess of the said sum or sums that may be invested by the Board in the manner to be approved by the Government;
- (f) the form in which and the time of the year at which the budget of the Board shall be prepared, the number of copies of the budget to be forwarded to the Government, the form of the annual statement of accounts, including the balance-sheet and the form for the maintenance of accounts and other relevant records;
- (g) the form of annual report of the Board and the date on or before which it shall be submitted to the Government;
- (h) the manner of service of notice to show cause against the order of eviction;
- (i) the form in which an appeal is to be filed to the Lieutenant Governor and prescribing the fee required to be accompanied with the appeal, against the decision of the Board;
- (j) any other matter which is to be, or may be, prescribed by rules.

Power to make regulations. 53. (1) The Board may with the previous approval of the Government and by notification in the official Gazette, make regulations consistent with this Act and the rules made thereunder to carry out the purposes of this Act.

(2) In particular and without prejudice to the generality of the

foregoing power, such regulations may provide for all or any of the following matters, namely:-

- (a) the pay and other conditions of service of officers and employees of the Board;
- (b) the manner of dealing with the representations and suggestions of residents of the jhuggi-jhompri basti with regard to payment or contribution of labour, other than charges for use of toilet and bathing facilities;
- (c) the procedure to be followed by the Board in connection with the constitution of Basti Vikas Samiti for any jhuggi-jhompri basti to assist and advise the Board on matters relating to the activities of the Board in respect of such basti or bastis;
- (d) any other matter which is to be, or may be, prescribed by regulations;

Laying of rules and regulations before the Legislative Assembly of Delhi. 54. Every rule and every regulation made under this Act shall be laid, as soon as may be after such rule or regulation is made, before the House of the Legislative Assembly of Delhi, while it is in session for a total period of thirty days which may be comprised in one session, or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, the House agrees in making any modification in the rule or regulation, as the case may be, or the House agrees that the rule or regulation, as the case may be, should not be made, the rule or regulation, shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity or anything previously done under that rule or regulation.

Power to remove difficulties 55. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by general or special order published in the official Gazette, make such provisions not inconsistent with the provisions of this Act as appear to it to be necessary or expedient for the removal of the difficulty:

Provided that no such order shall be made after the expiration of two years from the commencement of this Act.

- (2) Every order made under sub-section (1) of this section shall be laid, as soon as may be after it is made, before the Legislative Assembly of Delhi.

(B.V.SELVARAJ)
Principal Secretary
(Urban Development)

Government of NCT of Delhi
 Department of Urban Development
 9th Level, C-Wing, Delhi Secretariat
 I.P. Estate, New Delhi-110002

F.No.730(7)/UD/BSUP/2016/ CD No.021366111/3014-22

Dated: 11/12/2017

ORDER

In pursuance of the provision of sub-section (1) of Section 10 of the Delhi Urban Shelter Improvement Board (DUSIB) Act, 2010 (The Delhi Act 07 of 2010), the Delhi Urban Shelter Improvement Board in its 16th Meeting on 11.04.2016 approved the Delhi Slum Rehabilitation and Relocation Policy-2015. The Council of Ministers, Government of National Capital Territory of Delhi, vide Cabinet Decision No.2384 dated 08.07.2016 has approved the Delhi Slum and Jhuggi Jhopri Relocation and Rehabilitation Policy, 2015 and subsequently modified the same vide Cabinet Decision No.2482 dated 20.06.2017.

The Hon'ble Lt. Governor, Government of National Capital Territory of Delhi, has approved the said Delhi Slum and Jhuggi Jhopri Relocation and Rehabilitation Policy, 2015, which will supersede all previous guidelines of this Government in this matter and modifications thereof. It will also be applicable in all such cases where relocation of slum and Jhuggi Jhopri dwellers has already been done as per this policy.

This Order is issued in supersession of Order F.No.730(7)/UD/BSUP/2016/CD No.021366111/3002-10 dated 07.12.2017.

Delhi Slum and Jhuggi Jhopri Rehabilitation and Relocation Policy, 2015 (PART-A)

1. This policy is based on the following principles:

- (i) The people living in jhuggis perform critical economic activities in Delhi like drivers, vegetable vendors, maid servants, auto and taxi drivers, etc.
- (ii) In the past, adequate housing was not planned for these people in middle or upper class areas, to which they provide services. As a result, a number of jhuggi bastis mushroomed all over Delhi close to the areas, where they provide services.
- (iii) They have encroached upon the lands on which they live.
- (iv) The decisions of the Hon'ble Supreme Court of India in Chameli Singh Vs. State of UP [1996 (2) SCC 549] and in Shantistar Builders Vs. N.K. Toitame, [1990 (1) SCC 520] and numerous other judgments have laid down that the right to life is not a right to *mere animal existence* and that the right to housing is a Fundamental Right. Going further, in Ahmedabad Municipal Corporation Vs. Nawab Khan Gulab Khan, [1997 (11) SCC 123], the Supreme Court held that even poverty stricken persons on public lands have a Fundamental Right to housing. The Court laid down that when slum dwellers have been at a place for some time, it is the duty of the Government to make schemes for housing the jhuggi dwellers. In the most recent decision of the Chief Justice's Bench in the Delhi High Court in Sudama Singh Vs. Government of Delhi [168 (2010) DLT 218], the Court referred to the provisions of the Delhi Master Plan and emphasised in-situ rehabilitation. It is only in the extra ordinary situation, when in-situ rehabilitation is not possible, then only, rehabilitation by relocation is to be done. The normal rule is in-situ up-gradation and re-development.

- (v) The recent Supreme Court decision in Gainda Ram Vs. Municipal Corporation of Delhi, [2010(10) SCC 715] reiterates that hawkers have a fundamental right to hawk. It is, therefore, clear that the poor, who come to the city for work, must reside reasonably close to their place of work. Even apart from the legal aspect, studies have shown that resettlement at far way places invariably force the poor to return to their informal housing arrangements close to their place of work.
- (vi) Government of National Capital Territory of Delhi recognizes that the habitat and environment in which Jhuggi Jhopri Bastis exist is often dirty, unfit for human habitation and unhygienic both for the inhabitants living in that area as well as for the people living in surrounding areas.
- (vii) Government of National Capital Territory of Delhi, therefore, wishes to put in place and implement this policy to house the poor in a permanent and humane manner; at the same time, clear lands for specific public projects and roads etc.

2. Keeping the above principles in mind, Government of National Capital Territory of Delhi announces the following policy for rehabilitation and relocation of Jhuggi Jhopri basti.

(a) Nodal Agency

The Delhi Urban Shelter Improvement Board (DUSIB) will be the Nodal Agency for relocation/rehabilitation of Jhuggi Jhopri bastis in respect of the lands belonging to MCD and Delhi Government and its Department/Agencies. In case of Jhuggi Jhopri colonies existing in lands belonging to Central Government/Agencies like Railways, Delhi Development Authority, Land & Development Office, Delhi Cantonment Board, New Delhi Municipal Council, etc. the respective agency may either carry out the relocation/rehabilitation themselves as per the policy of the Delhi Government or may entrust the job to the DUSIB:

Provided that, the Agencies while doing relocation rehabilitation/in-situ redevelopment of the dwellers of Jhuggi Jhopri Bastis must ensure that the methodology, benefits and provisions adopted in such tasks are in conformity with the guidelines of Pradhan Mantri Awas Yojna and provisions which have been notified by the Central Government from time to time

(i) Who is eligible for rehabilitation or relocation

Jhuggi Jhopri Bastis which have come up before 01.01.2006 shall not be removed (as per National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011) without providing them alternate housing. Jhuggis which have come up in such Jhuggi Jhopri Bastis before 01.01.2015 shall not be demolished without providing alternate housing; *(this is in supersession of the earlier cut-off date of 04.06.2009 as notified in the guidelines of 2013)*

(ii) No new jhuggis to be allowed in Delhi

Government of National Capital Territory of Delhi shall ensure that no new jhuggi comes up after 01.01.2015. If any jhuggi comes up after this date, the same shall immediately be removed without providing them any

alternate housing. Government of National Capital Territory of Delhi will use the following methods to ensure that no new jhuggis come up:

- a. Government of National Capital Territory of Delhi has started procuring satellite maps every three months to keep an eye on any new constructions. New illegal constructions would be removed immediately.
- b. Government of National Capital Territory of Delhi is willing to do joint inspections with land owning agencies at regular intervals and any fresh jhuggis would be removed immediately.
- c. Government of National Capital Territory of Delhi would enroll volunteers from Jhuggi Jhopri Bastis, who will act for the Government and would inform Government if any fresh jhuggi comes up in any area.

(iii) **In-situ rehabilitation**

Delhi Urban Shelter Improvement Board shall provide alternate accommodation to those living in Jhuggi Jhopri Bastis, either on the same land or in the vicinity within a radius of five kilometers. In case of exceptional circumstances, it can even go beyond five kilometers with prior approval of the Board. The terms and conditions at which alternate accommodation will be provided and the eligibility conditions are being separately notified.

(iv) **In-situ Rehabilitation of Jhuggi Jhopri Bastis on lands belonging to other Land Owning Agencies**

- i. Delhi Urban Shelter Improvement Board is willing to take over any Jhuggi Jhopri Basti on the model of Kathputli Colony from any land owning agency in Delhi for in-situ re-developments on the same terms and conditions on which Delhi Development Authority has given Kathputli Colony slum rehabilitation project to a private builder. Therefore, each land owning agency may make a list of all such bastis which they are willing to hand over to Delhi Urban Shelter Improvement Board on these terms.
- ii. **For the balance bastis;-**

Master Plan of Delhi 2021 envisages that for in-situ rehabilitation of Jhuggi Jhopri Bastis, a maximum of 40% land can be used as a resource and minimum of 60% of land has to be used for in-situ redevelopment to rehabilitate Jhuggi Jhopri dwellers. Delhi Urban Shelter Improvement Board will prepare a scheme of rehabilitation of any Jhuggi Jhopri Basti and use such portion of land which is required for rehabilitation of Jhuggi Jhopri Dwellers depending upon density of the said Basti and pass on the remaining portion of land to the Land Owning Agency, which will have to bear the cost of rehabilitation. The cost of rehabilitation would include the cost of construction of dwelling units and cost of land in case, additional land belonging to Delhi Urban Shelter Improvement Board is used for rehabilitation.



(v) Relocation in rare cases

Any Land Owning Agency will not demolish any Jhuggi Jhopri Basti which is eligible as per para 2(i) above unless:

1. there is any Court order
2. that basti has encroached a street, road, footpath, Railway safety zone, or a park
3. the encroached land is required by the land owning agency for specific public project as envisaged in The National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011, which is extremely urgent and can't wait.

In the circumstances where the land owning agency brings the proposal before Delhi Urban Shelter Improvement Board (DUSIB), and Delhi Urban Shelter Improvement Board is satisfied and undertakes the demolition, the Delhi Urban Shelter Improvement Board (DUSIB) shall make all efforts to relocate the jhuggis in that Jhuggi Jhopri Basti, clear the land and hand it over to land owning agencies within next six months after the date of DUSIB resolution. In such circumstances, the land owning agency shall pay such amounts to Delhi Urban Shelter Improvement Board in advance, which meets: (i) Cost of construction of alternative dwelling units, (ii) Cost of the land which will be on 'Institutional Rate' at which Delhi Urban Shelter Improvement Board has purchased the land, (iii) Cost of relocation. However, the beneficiary contribution as well as the contribution made by the Government of India, if any, towards the cost of construction of dwelling units, will be deducted from the aforementioned cost of rehabilitation.

This provision will come into effect only when Central Government approaches Delhi Urban Shelter Improvement Board (DUSIB) for rehabilitation, removal and relocation of jhuggi jhopri Basti. However, in this case also, the provisions which have been notified by Central Government will prevail.

Rehabilitation work to be completed in five years –

Delhi Urban Shelter Improvement Board (DUSIB) hopes to complete this task of rehabilitating all Jhuggi Jhopri Bastis in Delhi in the next five years, if it receives cooperation from all land owning agencies.

Delhi Slum and Jhuggi Jhopri Rehabilitation and Relocation Policy, 2015 (PART-B)

1. The eligibility criteria for allotment of alternative dwelling units to rehabilitate and relocate Jhuggi Jhopri dwellers would be as under:
 - (i) The Jhuggi Jhopri dweller must be a citizen of India and not less than 18 years of age;
 - (ii) The Jhuggi Jhopri basti in which the Jhuggi Jhopri dwellers are residing must be in existence prior to 01.01.2006. However, the cut-off date of residing in the jhuggi for becoming eligible for rehabilitation shall be 01.01.2015 (this is in supersession of the earlier cut-off date of 04.06.2009, as notified in the guidelines of 2013);



- (iii) The name of Jhuggi Jhopri dweller must appear in at least one of the voter lists of the years 2012, 2013, 2014 and 2015 (prior to 01.01.2015) and also in the year of survey, for the purpose of rehabilitation;
- (iv) The name of the Jhuggi Jhopri dweller must appear in the joint survey conducted by the DUSIB and the Land Owning Agency;
- (v) The Jhuggi Jhopri dweller(s) will be subjected to bio-metric authentication by Aadhar Card or bio-metric identification by other mechanism;
- (vi) Jhuggi Jhopri dweller must possess any one of the 12 documents issued before 01.01.2015 as prescribed in the subsequent para;
- (vii) The beneficiary family should not own a pucca house (an all-weather dwelling unit) either in his/her name or in the name of any member of his/her family in any part of India as per the guidelines of Pradhan Mantri Awas Yojana (Urban) PMAY(U).
- (viii) No dwelling unit shall be allotted if the jhuggi is used solely for commercial purpose;
- (ix) In case, the jhuggi is being used for both residential and commercial purpose, the Jhuggi Jhopri dweller can be considered for allotment of one dwelling unit. In case, the ground floor of the jhuggi is being used for commercial purpose and other floors for residential purpose that will entitle the Jhuggi Jhopri dweller for one dwelling unit only;
- (x) If a different family, having separate Ration card issued prior to 01.01.2015, which fulfils all the other eligibility criteria is living on upper floor, the same will also be considered for allotment of a separate dwelling unit. (this is in supersession of the earlier notified guidelines of 2013).
- (xi) The ineligible Jhuggi Jhopri dwellers will be removed from the Jhuggi Jhopri Basti at the time of its rehabilitation/relocation/clearance of Jhuggi Jhopri Basti.

2. As envisaged in Para 1(vi) above, the Jhuggi Jhopri dweller must possess any one of the following documents issued before 01.01.2015 to become eligible for the purpose of allotment of Dwelling Unit:

- (i) Passport;
- (ii) Ration Card with photograph;
- (iii) Electricity bill;
- (iv) Driving License;
- (v) Identity Card/Smart Card with photograph issued by State/Central Government and/or its Autonomous Bodies/Agencies like PSU/Local Bodies (except EPIC);
- (vi) Pass book issued by Public Sector Banks/ Post Office with photograph;
- (vii) SC/ST/OBC Certificate issued by the Competent Authority;
- (viii) Pension document with photograph such as Ex-serviceman's Pension Book, Pension Payment Order, Ex-serviceman widow/dependent certificate, old age pension order or widow pension order;
- (ix) Freedom Fighter Identity Card with photograph;
- (x) Certificate of physically handicapped with photograph issued by the Competent Authority;
- (xi) Health Insurance Scheme Smart card with photograph (Ministry of Labour scheme);



- (xii) Identity card with photograph issued in the name of the descendant(s) of the slum dweller from a Government school or Certificate with photograph issued by the Principal of a Government School mentioning therein that the descendant(s) of the JJ dweller is/was the student of the school.

3. Appellate Authority

- (i) Delhi Urban Shelter Improvement Board will constitute an Appellate Authority for redressal of the grievances related to determination of eligibility for allotment of alternate dwelling unit for rehabilitation and relocation of JJ dwellers. The Appellate Authority will consist of the following:
- Retired Judge of the level of Additional District Judge ;
 - Retired civil servant of the level of Joint Secretary to Government of India;
 - An expert member to be nominated by the Chairperson of Delhi Urban Shelter Improvement Board;
 - Deputy Director of Delhi Urban Shelter Improvement Board to be nominated by the Chief Executive Officer (DUSIB) - as Convener
- (ii) The terms and conditions of the Appellate Authority will be decided by the Board separately.
- (iii) Any Jhuggi Jhopri dweller feeling aggrieved by any order passed by an officer/ committee, authorized to determine eligibility of the Jhuggi Jhopri dweller shall be entitled to file an appeal before the Appellate Authority within a period of thirty days from the date of communication of the impugned order.
- (iv) The Appellate Authority may for good and sufficient reasons, entertain an appeal filed beyond the period of limitation provided under clause (iii) above.
- (v) The Appellate Authority may confirm, revoke or reverse the order appealed against and may pass such orders as it deems fit.
- (vi) Order passed in appeal by the Appellate Authority, duly accepted by the Chief Executive Officer, Delhi Urban Shelter Improvement Board shall be final.

4. Terms and conditions of Allotment of alternative Dwelling Unit

- (i) The contribution of the beneficiary will be Rs.1,12,000/- (Rs. One Lakh Twelve Thousand) per dwelling unit having the carpet area of 25 sq.mtr (The contribution may slightly vary on case to case basis depending upon the actual carpet area of the dwelling unit). In addition, the beneficiary will be required to pay an amount of Rs.30,000/- (Rs. Thirty Thousand) at the time of the allotment of the dwelling unit, towards the cost of maintenance for a period of five years.
- (ii) The dwelling unit shall be allotted to the eligible Jhuggi Jhopri dweller for a period of ten years on lease hold basis after which it will be converted into free-hold as per the prevalent policy (this is in supersession of the earlier leasehold period of fifteen years as notified in the guidelines of 2013).

- (iii) Allotment will be made in the name of person(s) as provided under PMAY (U) Scheme guidelines.
- (iv) The allottee shall not sublet or part with possession of the dwelling unit, by way of General Power of Attorney or any other document. The Delhi Urban Shelter Improvement Board will have the right to verify the veracity of the original allottee through Bio-metric survey using Aadhar data-base or otherwise. In case a different person (s)/family is found living at the time of survey in the dwelling unit, the allotment/lease is liable to be cancelled and Delhi Urban Shelter Improvement Board will have the right to re-enter the dwelling unit.
- (v) Delhi Urban Shelter Improvement Board may assist those beneficiaries who are not able to arrange the contribution to avail loans from banks/ financial institutions including co-operative banks.

5. Maintenance of dwelling units after allotment

- (i) It has been observed that after allotment of dwelling units to Jhuggi Jhopri dwellers for rehabilitation, the maintenance of the common services in these colonies is not done properly by the occupants due to ignorance, lack of knowledge to form associations and/or lack of funds etc.
- (ii) Therefore, the Delhi Urban Shelter Improvement Board will maintain the common services in these colonies for a period of five years after allotment.
- (iii) For this purpose, a Corpus in the form of "DUSIB Estate Management Fund" will be created in Delhi Urban Shelter Improvement Board.
- (iv) The allottees will have to contribute Rupees thirty thousand per dwelling unit as maintenance charges which will be deposited in the above said fund.
- (v) The maintenance will include common areas like staircase, open ground, water supply and electric supply systems up to the dwelling units; external services e.g. sewer lines, roads, street lights, drainage and parks etc.
- (vi) Depending upon the requirement, Delhi Urban Shelter Improvement Board may contribute in this fund from its own resources and attempt will be made as far as possible to carry on the maintenance from the interest earned from this fund.
- (vii) In order to ensure that there are sufficient resources for maintenance of these colonies, Delhi Urban Shelter Improvement Board will also request the Government of National Capital Territory of Delhi to give *Grant-in-aid* for this fund.
- (viii) After five years, the maintenance will be transferred to the Residents Welfare Associations which will be required to get registered as Societies and work out their own mechanism for maintenance.
- (ix) Delhi Urban Shelter Improvement Board may give grant in aid to the Residents Welfare Associations/ Registered Societies of these colonies depending upon the requirement of the works to be done.

- 6. Chief Executive Officer, Delhi Urban Shelter Improvement Board is authorized to approve the operational guidelines keeping in view the overall spirit of the policy.

This issues with the approval of the Lt. Governor of the National Capital Territory of Delhi


(Rajesh Ranjan)
Deputy Secretary (UD)

F.No.730(7)/UD/BSUP/2016/ CD No.021366111/ 3014-22

Dated: 11/12/2017

Copy for information & necessary action to:

1. CEO (DUSIB), Punarwas Bhawan, I.P. Estate, New Delhi.

Copy for information to:

1. Pr. Secretary to Hon'ble Lt. Governor, Raj Niwas Marg, Delhi-54.
2. Advisor to Hon'ble Chief Minister Delhi.
3. Secretary to Hon'ble Minister for Urban Development, GNCTD.
4. Secretary, Ministry of Housing and Urban Affairs, Govt. of India, Nirman Bhawan, New Delhi.
5. Vice-Chairman, DDA, Vikas Sadan, INA, New Delhi.
6. All Pr. Secretaries/Secretaries/HODs of GNCTD/Local Bodies/Autonomous Bodies.
7. SO to Chief Secretary, Delhi.
8. PA to Pr. Secretary (UD)


(Rajesh Ranjan)
Deputy Secretary (UD)

ANNEXURE R-3

Delhi Urban Shelter Improvement Board
List of 675 JJ Bastis

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
1.	C01	250	28	Pili Kothi Hari Nagar, Ghanta Ghar	519	DDA	
2.	C01	251	28	Prayog Vihar, near Swarg Ashram Mandir, Hari Nagar	290	DDA	
3.	C01	233	28	Plot No.A - 11 & 12 Maya Puri	444	DDA	
4.	C01	234	28	Back of Commercial Center Mayapuri	152	DDA	
5.	C01	235	28	B-127 Maya Puri	102	DDA	
6.	C01	236	28	B-46 Maya Puri	49	DDA	
7.	C01	237	28	WH-58-59, Maya Puri.	424	DDA	
8.	C01	238	28	WZ-E Block Rewari Railway Line Maya Puri	600	Railway	
9.	C01	239	28	WZ B-Block along Rewari Railway Line, Maya Puri	1992	Railway	
10.	C01	240	28	A-34/A Maya Puri	15	DDA	
11.	C01	241	28	C-76 Maya Puri	177	DDA	
12.	C01	242	28	C-187 Maya Puri Phase.II.	54	DDA	
13.	C01	243	28	C-200 Maya Puri Phase II.	72	DDA	
14.	C01	244	28	W-228 Maya Puri Phase.II.	40	DDA	
15.	C01	245	28	W-100 Mayapuri	53	DDA	
16.	C01	246	28	Khazan Basti Shamshan Ghat Road Sabzi Mandi Maya Puri Site No.-1	389	DDA	
17.	C01	247	28	G-113,116,117,120 Khazan Basti Mayapuri Part-1	243	DDA	
18.	C01	248	28	C-3/13 Maya Puri.	34	DDA	
19.	C01	249	28	C-2/11 Maya Puri Phase.II.	32	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
20.	C01	320	29	Double Story Sweeper Tenements Tilak Nagar	622	DUSIB	
21.	C01	321	29	Tilak Nagar Along Subhash Nagar Drain	159	DUSIB	
22.	C01	303	29	JJ Camp Indira Camp No-II Vikas Puri	577	DDA	
23.	C01	318	29	Shanker Garden B-Block Vikas Puri	604	DDA	
24.	C01	319	29	Krishna Park Vikas Puri Indira Camp No. 4	387	DDA	
25.	C01	305	29	Indira Colony Chaukhandi Road Opposite Yog Mandir and Jagat Mata Kushat Ashram	269	DDA	
26.	C01	252	30	JJC A-562, Pankha Road Near Nalla, Uttam Nagar	350	MCD	
27.	C01	682	31	Near Shamshan Bhumi Hastal	828	DDA	
28.	C01	260	31	Indira Camp No.6 Vikas Puri	23	DDA	
29.	C01	261	31	Indira Camp No.-3 Vikas Puri	426	DDA	
30.	C01	262	31	JJC Indira Camp No.5 Part-II Vikas Puri	89	DDA	
31.	C01	263	31	Indira Camp No.-5 Vikas Puri	596	DDA	
32.	C01	264	31	Rajiv Gandhi Camp Along Nalla Near Shamshan Bhumi Hastal	350	DDA	
33.	C01	253	33	Gali No.7 Mahavir Enclave	262	Gram Sabha	
34.	C01	254	33	Opposite MCD Store Naseer Pur Road Mahavir Enclave-I	50	DDA	
35.	C01	256	33	East Sagar Pur Nursery Nalla Par	261	Forest Deptt.	
36.	C01	257	33	West Sagar Pur	36	Forest Deptt.	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
37.	C01	258	34	Pankaj Garden Goela Dairy	186	Gram Sabha	
38.	C01	259	34	JJC at Goela Dairy Najafgarh	568	Gram Sabha	
39.	C01	255	37	JJC Sabazi Mandi Rajiv Gandhi Camp Mangla Puri Phase.II	219	DDA	
40.	C03	700	9	Khub Ram park Pem Nagar Kirari	350	PVT	
41.	C03	455	10	Y-Block Mangol Puri	176	DUSIB	
42.	C03	473	10	Y-Block Dhobi Ghat Mangol Puri	173	DUSIB	
43.	C03	443	10	HGI Labour Colony Sultanpuri	1187	DUSIB	
44.	C03	444	10	Opposite F-7 Sultanpuri	278	DUSIB	
45.	C03	445	10	F-7 Sultanpuri	281	DUSIB	
46.	C03	446	10	E-6 Block Sultanpuri	191	DUSIB	
47.	C03	447	10	D-1 Machhi Chowck Sultanpuri	90	DUSIB	
48.	C03	448	10	D-4 Block Sultanpuri	157	DUSIB	
49.	C03	449	10	C-Block, Near Main Bus Stand Sultanpuri.	18	DUSIB	
50.	C03	450	10	C-10 Sultanpuri (Potters Huts)	109	DUSIB	
51.	C03	451	10	P-1 Block Sultanpuri	404	DUSIB	
52.	C03	452	10	C-7 Block Sultanpuri	156	DUSIB	
53.	C03	453	10	A-2 Block, Sultanpuri.	64	DUSIB	
54.	C03	454	10	B-1 Mangal Bazar Sultanpuri	40	DUSIB	
55.	C03	472	10	C-2 Block Sultan Puri	48	DUSIB	
56.	C03	466	11	Bheem Nagar behind Nangloi Bus Depot	954	DDA	
57.	C03	467	11	Hans Raj Mulk Raj Bhatta Jwalapuri	627	DDA	
58.	C03	464	11	C-3 Udog Nagar Near Pira Garhi Fly Over.	282	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
59.	C03	266	11	Sultan Puri Road Near Railway Crossing at Block-Y Phase-I Nangloi Besides Suraj Mal Stadium	63	Railway	
60.	C03	465	11	Udyog Nagar Water Tank No.-2 Jwalapuri	950	DDA	
61.	c03	468	11	Road No.-5 Jawala Puri	535	DDA	Removed
62.	C03	470	11	Leprosy Camp Near C-3 Udyog Nagar.	23	DDA	
63.	C03	471	11	Jagannath Camp Udyog Nagar Peera Garhi	894	DDA	
64.	C03	456	12	F-Block Mangolpuri	400	DUSIB	
65.	C03	457	12	G-Block Mangol Puri	267	DUSIB	
66.	C03	458	12	D-4 Block Mangol Puri	47	DUSIB	
67.	C03	459	12	X-Block Mangol Puri	108	DUSIB	
68.	C03	460	12	K-Block Mangol Puri	119	DUSIB	
69.	C03	461	12	L-Block Mangol Puri	240	DUSIB	
70.	C03	462	12	Q-Block, Mangol Puri	34	DUSIB	
71.	C03	469	12	C-Block Near Tanga Stand Mangol Puri	20	DUSIB	
72.	C03	463	12	JJC Indira Camp Jaipur Golden Hospital Sec-3 Rohini	770	DDA	
73.	C04	102	16	Golden Park	265	DDA	
74.	C04	101	16	Haryana Power House	595	Railway	
75.	C04	103	16	JJC Near Dharmarth Eye Hospital	545	DDA & Rly	
76.	C04	108	16	Near MCD Delhi Jal Board Office Kanihya Nagar Crossing	87	PWD	
77.	C04	106	16	C-3 Lawerance Road	47	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
78.	C04	104	16	Opposite C-4 Lawerance Road.	292	Railway	
79.	C04	105	16	B-46 Lawerance Road	135	MCD	
80.	C04	107	16	B-Block Industrial Area Behind Shiv Mandir Lawrence Road	46	PWD	
81.	C04	372	16	Near Kohat Enclave Pitam Pura	32	DDA	
82.	C04	363	16	HCL Factory Shakur Pur	35	DDA	
83.	C04	364	16	Indira Camp F-Block Shakur Pur	32	DDA	
84.	C04	365	16	Sant Ravi Dass Camp L-Block, Shakur Pur.	68	DDA	
85.	C04	345	17	Mata Jai Kaur Public School Ashok Vihar	52	DDA	
86.	C04	346	17	Sawan Park Chowck No.-3 Ashok Vihar	300	DDA	
87.	C04	350	17	Jailer Wala Bagh Ashok Vihar	1575	DDA	
88.	C04	347	17	Weaver Colony, Bharat Nagar.	57	DDA	
89.	C04	348	17	Near Jain Mandir Shakti Nagar Extension	51	DDA	
90.	C04	349	17	Near Arya Samaj Mandir Shakti Nagar Extension	39	DDA	
91.	C04	360	17	Prem Bari Bridge along Railway Line Sukhdev Nagar	3799	Railway	
92.	C04	337	17	Infront of E&F Patharwala Bagh Wazir Pur Phase-IV	100	DUSIB	
93.	C04	338	17	Patharwala Bagh E-Block Wazir Pur JJ Colony Phase-I	283	DUSIB	
94.	C04	339	17	B-Block, Shamshan Ghat Wazirpur	774	DUSIB	
95.	C04	340	17	Opposite K & L-Block Wazirpur JJ Colony	256	Flood Control	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
96.	C04	341	17	K-Block Wazir Pur	536	Flood Control	
97.	C04	342	17	J1J2-Block Wazir Pur JJ Colony	159	DDA	
98.	C04	343	17	J-3 Wazirpur	538	DDA	
99.	C04	344	17	J-Block Murga Market Ashok Vihar Ward No.-31 Wazir Pur Village	700	DDA	
100.	C04	351	17	Chander Shekhar Azad Colony, Wazir Pur Industrial Area	1470	Railway	
101.	C04	352	17	C-35 Wazir Pur Industrial Area	230	DDA	
102.	C04	353	17	C-Block, Azad Colony Opposite Narula Factory Wazirpur Industrial Area	165	DDA	
103.	C04	354	17	DDA Park Chander Shekhar Azad Colony Wazir Pur Industrial Area	775	DDA	
104.	C04	355	17	B-33 Wazirpur Industrial Area	62	DDA	
105.	C04	356	17	B-27 Wazirpur Industrial Area	45	DDA	
106.	C04	357	17	B-46 Wazirpur Industrial Area	21	DDA	
107.	C04	358	17	B-46/2 Wazirpur Industrial Area	46	DDA	
108.	C04	359	17	B-70/1 Wazirpur Industrial Area	51	DDA	
109.	C04	361	17	Tool Room Training Center Wazirpur Industrial Area	400	DDA	
110.	C04	362	17	Shahdeed Udam Singh Park Industrial Area Wazirpur.	1252	DDA	
111.	C04	65	25	Chara Mandi Jhakira Flyover	1121	Railway	
112.	C04	67	25	JJC Garib Basti	99	DDA	
113.	C04	66	25	Near Haryana Dharamshala on Najafgarh Drain G-Block, Karam Pura	108	MCD & Flood	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
114.	C04	36	25	5/35 Industrial Area Kirti Nagar	908	DDA	
115.	C04	37	25	8/35 Industrial Area Kirti Nagar	149	DDA	
116.	C04	38	25	Hanuman Mandir Near Railway Station Kirti Nagar	53	DDA	
117.	C04	39	25	Dr.Ambedkar Camp 52,53 Furniture Block, Kirti Nagar.	126	DDA	
118.	C04	40	25	Dr.Ambedkar Camp Plot No.39-10/67 Industrial Area Kirti Nagar.	50	DDA	
119.	C04	41	25	Dr.Ambedkar Camp Plot No.39 Kirti Nagar Furniture Block.	162	DDA	
120.	C04	42	25	Kamla Nehru Camp Lakkar Mandi Kirti Nagar.	1265	DDA & Rly	
121.	C04	43	25	Behind Fire Station Kirti Nagar.	190	DDA	
122.	C04	44	25	Chuna Bhatti Lakkar Mandi Kirti Nagar	1551	DDA	
123.	C04	45	25	Chuna Bhatti (Harijan Basti) Lakkar Mandi Kirti Nagar	1053	DDA	
124.	C04	46	25	Sanjay Camp Chuna Bhatti Kirti Nagar	143	Railway	
125.	C04	47	25	A-198 Railway Line Indira Gandhi Camp Kirti Nagar.	170	Railway	
126.	C04	48	25	JJ Jawahar Camp A-2-Block W.H.S. Kirti Nagar	1802	DDA & Rly	
127.	C04	49	25	A-2 W.H.S. Kirti Nagar.	180	DDA & Rly	
128.	C04	50	25	Reshma Camp , Ex-Nehru Camp near WHS-2 Kirti Nagar.	361	DDA	
129.	C04	55	25	DI Block, Mansorver Garden	12	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
130.	C04	56	25	Indira Gandhi Camp Maya Puri Chowck Block-C Mansorver Garden	212	DDA	
131.	C04	57	25	Kailash Park Basai Dara Pur Moti Nagar.	113	DDA	
132.	C04	58	25	Natraj Cinema Back of Nalla Sudama Puri Moti Nagar.	315	DDA	
133.	C04	59	25	Block A & B Sudershan Park Nalla Moti Nagar.	184	DDA	
134.	C04	60	25	Block-F Near Nalla Sudeshkar Park Moti Nagar	12	DDA	
135.	C04	62	25	Ram Chander Park F-Block Moti Nagar	139	DDA	
136.	C04	68	25	Shiv Basti Behind Gold Spot Factory Near Railway Station Patel Nagar	216	Railway	
137.	C04	61	25	Road No.-7 Leather Factory East Punjabi Bagh NG Drain	102	DDA	
138.	C04	35	25	B-58 Rama Road	362	MCD	
139.	C04	51	25	Front Side of Block 4 and 8 B Between Ramesh Nagar.	61	DDA	
140.	C04	53	25	B-Block, Double Storey Quaters Ramesh Nagar.	167	DDA	
141.	C04	54	25	Silai Kendra Ramesh Nagar	70	DDA	
142.	C04	64	25	JJ Camp Rakhi Market Zhakira	12716	Railway	
143.	C04	497	25	Amar Park Infront of HIL Factory Gate, Petrol Pump, Zhakira	341	DDA & Rly	
144.	C04	63	25	Amar Park Zhakira (near Zhakira Chowck)	508	DDA & Rly	
145.	C04	296	26	C-Block Madipur on Back of Nalla	112	MCD	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
146.	C04	312	26	Din Dayal Camp near Slum Quarters Road No.77 Punjabi Bagh	438	Flood Control	
147.	C04	313	26	Luxmi Camp Near Slum Quarters N.G. Drain Road No.33 Punjabi Bagh.	47	DUSIB	
148.	C04	314	26	Mahatma Gandhi Camp Road No.-77 Punjabi Bagh	573	MCD	
149.	C04	315	26	Rajiv Camp Road No.-77 Punjabi Bagh near DTC Terminal	145	MCD	
150.	C04	316	26	Near Double Storey Sweeper Tenements Raghbir Nagar.	569	DUSIB	
151.	C04	306	26	Block-C, Raghbir Nagar.	48	DUSIB	
152.	C04	307	26	Block-N, Raghbir Nagar	4	DUSIB	
153.	C04	309	26	Block-K, Raghbir Nagar.	7	DUSIB	
154.	C04	310	26	Block.B-1, Raghbir Nagar.	611	DUSIB	
155.	C04	311	26	R-Block, Raghbir Nagar	836	DUSIB	
156.	C04	317	26	Shyama Prasad Mukharjee Camp Back Side of Kukreja Hospital Tagore Garden	174	MCD	
157.	C04	437	27	JJ Camp F Extension khayala Near O.H.Tank.	1091	DUSIB	
158.	C04	438	27	F Extension/Outside Boundary Wall of G.G.S. Hospital Khayala	200	DUSIB	
159.	C04	441	27	Opposite Sham Nagar Transit Camp Raghbir Nagar	1097	DUSIB	
160.	C04	442	27	E-Block Raghbir Nagar	88	DUSIB	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
161.	C04	440	27	Seekari Bhatta.	136	DUSIB	
162.	C04	439	27	Back Side of Sanatan Dhram Mandir, Shiv Mandir K-Block, Shyam Nagar	714	DUSIB	
163.	C04	304	27	Near Harijan Colony Tilak Nagar	228	DUSIB	
164.	C04	69	36	Arjun Camp Mahipal Pur	1300	DDA	
165.	C04	70	36	Rangpur Pahari Milkpur Kohi	2511	DDA & Forest	
166.	C04	74	36	Sonia Gandhi Camp Near Petrol Pump Smalka Phase.II	1234	MCD	
167.	C04	72	36	Harijan Balmiki Camp Rangpur Pahadi	182	DDA	
168.	C04	688	36	Rangpuri Pharai Nalla	150	Forest Deptt.	
169.	C04	75	36	Nehru Camp Behind Satya Rani Farm Bijwasan	207	DDA	
170.	C04	73	36	Behind Police Station Vasant Kunj Sector C Pocket-9	990	DDA	
171.	C04	79	38	Barar Squara Railway Station	430	Cantt. Board	
172.	C04	478	38	Sanjay Camp Part-I, Railway Camp Colony, Chankya Puri	3500	NDMC	
173.	C04	479	38	Sanjay Camp Part-II, Railway Camp Colony, Chankya Puri Iraq Embassy Side	750	NDMC	
174.	C04	82	38	Village Jherea Delhi Cantt.	914	Cantt. Board	
175.	C04	83	38	Kandhar Line Delhi Cantt.	18	Cantt. Board	
176.	C04	81	38	Dhobi Ghat Kirbi Place	959	Cantt. Board	
177.	C04	650	38	Shanker Camp Behind C-II Flats, Moti Bagh Near Vidhan Chand Vidyalaya.	86	NDMC	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
178.	C04	80	38	CB Area Naraina	371	Cantt. Board	
179.	C04	651	38	JJ Cluster Harijan Basti, Anant Ram Dairy, Sector XIII, R.K. Puram	311	L&DO	
180.	C04	84	38	Behind Genral Hospital Cantt. Sadar Bazar.	18	Cantt. Board	
181.	C04	85	38	Sadar Cantt.	41	Cantt. Board	
182.	C04	568	45	Rana Colony-II Mehrauli	397	Forest Deptt./DDA	
183.	C04	569	45	Islam Colony Mahrauli	450	Forest Deptt./DDA	
184.	C04	572	45	Moti Lal Nehru Camp J.N.U.	960	DDA	
185.	C04	76	45	Jhuggies Kholi Wala Baba Mandir Rajokari	71	Forest Deptt.	
186.	C04	77	45	Jhuggies Kewal Krishan Chowk Post Rajokari	25	Forest Deptt.	
187.	C04	78	45	Ram Dev Ka Dera BSF Office Rajokari Pahari, Delhi	787	Forest Deptt.	
188.	C04	570	45	In Front of B-4, B-5 Vasant Kunj	59	DDA	
189.	C04	701	45	jai Hind Camp near Masoodpur Village Vasant Kunj	1000	DDA	
190.	C04	571	45	Kusumpur Pahari Block-B Vasant Vihar	4909	DDA	
191.	C05	502	40	JJ Camp Near Masjid Polo Ground, Race Course Club, Kamal Attaturk Road	47	Army	
192.	C05	484	40	JJ Cluster at Back of House No. 2, Tughlak Lane 21-A Aurangzeb Lane	130	NDMC	
193.	C05	492	40	JJ Cluster Behind Palika Dham & Hotel Nicco Bangla Sahib Road	86	CPWD	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
194.	C05	489	40	JJ Cluster Known as Dairy No 95, C-31 Block, Kali Bari Marg	590	CPWD	
195.	C05	490	40	JJ Cluster, Near NDMC Water Supply Control Near Kali Bari Marg	118	CPWD	
196.	C05	491	40	Raju Camp, C-33 Block, Havlock Squater, Kali Bari Marg	92	CPWD	
197.	C05	477	40	Shaheed Arjun Dass Camp, Laxmi Bai Nagar at Maharaja Agrasen Marg	122	DDA	
198.	C05	498	40	Indira Camp, Pandara Road Behind Kendiriya Bhandar	29	CPWD	
199.	C05	496	40	Pacca JJ Cluster Near Princes Park Sangli Mess	453	Army	
200.	C05	508	40	JJ Cluster at Purana Quila Road, N.S.C.I	204	NSCI	
201.	C05	503	40	Bhaiya Ram Camp, Race Course Club, Race Course Road.	500	Army	
202.	C05	499	40	JJ Cluster, Back of Chelmsford Club, Raisina Road	27	CPWD	
203.	C05	500	40	JJ Cluster Behind Meridien Hotel, Dr. Rajinder Prasad Road.	124	CPWD	
204.	C05	505	40	JJ Camp (Small Cluster) Below Safdarjung Flyover Railway Line	84	Railway	
205.	C05	504	40	JJ Camp at DID, Race Course Near Riding Club, Safdarjung Road	85	Air Force (HQ)	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
206.	C05	506	40	JJ Cluster at Shiv Mandir Near Railway Flying Club	51	Railway	
207.	C05	483	40	Juggies at Dhobi Ghat No. 15 South Avenue	35	NDMC	
208.	C05	493	40	Jhuggies at Talkatora Park Lane Behind Talkatora Stadium	41	CPWD	
209.	C05	481	40	Shaheed Arjun Dass Camp on Kushak Nalla Between Vishwa Yuvak Kendra, T.P Lane, Mother Terressa Crescent.	20	L&DO	
210.	C05	482	40	Rajiv Gandhi Camp Behind T.P Lane, Mother Terressa Crescent	56	CPWD	
211.	C05	5	41	Anna Nagar Sanjay Colony Vikas Kutter near Tilak Bridge I.T.O, New Delhi	3000	Railway	
212.	C05	390	41	Garhi Mohalla Summon Bazar, Bhogal	19	DDA	
213.	C05	6	41	Balmiki Basti Kabristan behind Express Building	405	DDA	
214.	C05	8	41	Gandhi Sahitya Samiti Stadium	452	DDA	
215.	C05	11	41	Nagla Bharon Road Hafiz Nagar	109	DDA	
216.	C05	388	41	Indira Gandhi Camp No.2 Jeewan Nagar near Police Post Hari Nagar	400	DUSIB	
217.	C05	389	41	Indira Gandhi Camp No.1 Siddarth Basti Hari Nagar Ashram	150	DUSIB	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
218.	C05	397	41	Madras Basti Near Railway Line Jal Vihar	1310	Railway	
219.	C05	15	41	Madras Camp Jangpura	353	Railway	
220.	C05	17	41	Near B-Block Double Story Quaters Jangpura	48	Railway	
221.	C05	396	41	Vijay Camp Housing Factory Jal Vihar Lajpat Nagar.	370	DJB	
222.	C05	655	41	Jal Vihar Railway Line Shiv Mandir Marg Lajpat Nagar	438	DJB	
223.	C05	12	41	Delhi Public School Mathura Road.	212	Waqf Board Land	
224.	C05	391	41	Behind PGDAV College Nehru Nagar Block-8 & Adivasi Camp	209	L&DO	
225.	C05	392	41	Partap Camp Behind Gurudwara Nehru Nagar.	524	L&DO	
226.	C05	393	41	Block.8 Nehru Nagar	90	L&DO	
227.	C05	394	41	Indira Camp MCD School Block-10 Nehru Nagar	252	L&DO	
228.	C05	10	41	JJ Cluster Janta Camp Railway Nursery behind Pragati Maidan	468	Railway	
229.	C05	16	41	Indira Gandhi Camp No-3 near Railway Line Hari Nagar Ashram	109	DDA	
230.	C05	13	41	T-Huts Behind MCD School Village Sarai Kale Khan	380	DDA	
231.	C05	685	42	Back of Police Colony Andrews Ganj Part-II	186	CPWD	
232.	C05	420	42	Back of Police Colony Andrews Ganj Part-I	586	CPWD	
233.	C05	686	42	JJC Prem Nagar Barapullah Road	150	L&DO	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
234.	C05	693	42	JJC Tea Huts Near MCD Nursery Amar Colony Lajpat Nagar	40	DDA	
235.	C05	398	42	Sai Baba Camp Adjoining Bal Bharti School, Lodhi Road (Institutional Area Lodhi Road)	93	DDA	
236.	C05	399	42	Harijan Camp Meher Chand Market Lodhi Road	700	L&DO	
237.	C05	486	42	Indira Gandhi Camp behind new Khanna Market, Lodhi Road	269	DDA	
238.	C05	683	42	JJC Jhuggie No.4 MCD Store Pant Nagar	20	MCD	
239.	C05	687	42	JJC Rajiv Camp Siri Fort Road Sadiq Nagar	25	L&DO	
240.	C05	425	43	Balmiki Camp Creamation Ground Begum Pur	600	DDA	
241.	C05	426	43	Indira Camp Begum Pur	522	DDA	
242.	C05	421	43	Jagdamba Camp Khirki Gaun Near Satpula Nalla.	143	DDA	
243.	C05	427	43	Balmiki Camp Navjeevan Vihar Malviya Nagar	16	DDA	
244.	C05	521	44	Shri Ram JJC near SPRINGDALE School Dhaula Kaun	550	Delhi Univ	
245.	C05	534	44	Kumhar Basti Mohomed Pur	241	L&DO	
246.	C05	533	44	Adarsh Colony Mohammed Pur	530	DDA	
247.	C05	511	44	Azad Basti Mohomed Pur	165	L&DO	
248.	C05	520	44	Shastri Market Moti Bagh (South)	943	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
249.	C05	512	44	Ambedkar Basti West Block-II R.K.Puram	1200	L&DO	
250.	C05	513	44	Leprosy Colony Infront of Mohan Singh Market R.K.Puram	64	L&DO	
251.	C05	515	44	Sonia Gandhi Camp Sector 7 R.K.Puram	150	L&DO	
252.	C05	516	44	Lal Bahadur Shastri Camp Sector-7, R.K.Puram	92	L&DO	
253.	C05	517	44	Nehru Ekta Camp Sector-VII R.K.Puram	335	L&DO	
254.	C05	518	44	S.P./J.P. Colony Sector 6 R.K.Puram	111	Flood Control Deptt./DJB	
255.	C05	519	44	Malai Mandir Sector VII R.K.Puram.	143	L&DO	
256.	C05	522	44	Sector-I R.K.Puram Police Post (Hanuman Camp)	373	Flood Control Deptt./DJB	
257.	C05	523	44	Kanak Durga Camp R.K.Puram Sector XII	1047	L&DO	
258.	C05	524	44	Behind Sangam Cinema Sector IX/Sabzi Market R.K.Puram	96	L&DO	
259.	C05	525	44	Ravi Dass Camp Sector-3 R.K.Puram	150	L&DO Nazul Land	
260.	C05	526	44	Police Chowki Sector IV R.K.Puram Parvatiya Camp	228	Flood Control	
261.	C05	527	44	Sector III/JJ Mahiwal Saraswati Camp R.K. Puram	298	Flood Control/L&DO	
262.	C05	528	44	Nepali Camp Near Bhanwar Singh Camp Vasant Vihar	686	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
263.	C05	529	44	Bhanwar Singh Camp Behind Janta Flat Block-D Vasant Vihar Phase-I	1088	DDA	
264.	C05	530	44	Sewa Camp Behind Police Staff Quarter Vasant Vihar Depot Munirika	92	DDA	
265.	C05	531	44	Shiva Camp Vasant Vihar Near Petrol Pump	175	DDA	
266.	C05	532	44	Coolie Camp Vasant Vihar	281	DDA	
267.	C05	514	44	Sardar Patel Ekta Camp (Ekta Vihar) Transferred to MCD for maintenance vide orders dated 03-09-2001	1856	L&DO	Transferred to MCD
268.	C05	419	50	Chander Arya Vidya Mandir	306	DDA	
269.	C05	387	50	Karotia Camp Kalkaji	136	DDA	
270.	C05	423	50	Lal Gumbad behind Sadhana Enclave Malviya Nagar	265	DDA	
271.	C05	424	50	Sh.Ram Bhan Dass Malviya Nagar Corner Mkt.	120	MCD	
272.	C05	422	50	Swami Nagar Near Water Tank Outer Ring Road	127	DDA	
273.	C05	656	50	Jagdamba Camp Near SFS Sheikh Sarai	704	DDA	
274.	C05	416	54	North of Jamia College Mehboob Nagar P/Ground Okhla	250	Jamia	
275.	C05	417	54	In the North of Okhla Village Khizarbaba Camp Okhla New Delhi	322	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
276.	C05	418	54	Abul Fazal Enclave Okhla Village Across Canal (Pucca Structure)	218	Up Irrigation	
277.	C05	684	54	Noor Nagar Okhla Village (Pucca Structure)	100	Jamia	
278.	C05	654	54	Subhash Camp, Ali Gaon, Near Old Iron Bridge.	294	Railway And UP Irrigation	
279.	C05	428	54	New Priyanka Camp near Sarita Vihar	762	Up Irrigation	
280.	C05	487	54	Rajasthni Camp Near Janta Quarter, Sarita Vihar	306	DDA	
281.	C05	414	54	Indira Camp Park 2 Okhla (Tamur Nagar)	541	DDA	
282.	C05	415	54	Indira Camp Pahari No.-2 Taimur Nagar	460	DDA	
283.	C06	383	46	Ambedker Colony Andheria More	87	Gram Sabha	
284.	C06	373	46	Junapur Bhim Basti	656	Forest Deptt.	
285.	C06	375	46	Mandi Pahari (Shambhav Camp)	312	Forest Deptt.	
286.	C06	374	46	Mandi Village Bapu Camp	358	Forest Deptt.	
287.	C06	376	46	Mandi Village (Biru Camp)	170	Forest Deptt.	
288.	C06	377	46	Mandi Village (Shanti Camp)	408	Forest Deptt.	
289.	C06	379	46	Dr. Ambedkar Satwari Mehrauli	230	Gram Sabha	
290.	C06	380	46	Suhurpuri Mehrauli	51	Gram Sabha	
291.	C06	381	46	Kharak Riwara Satwari Mehrauli	628	Gram Sabha	
292.	C06	382	46	Sanjay Colony-Mehrauli Bhatti Mines	1263	Forest Deptt.	
293.	C06	384	46	Chattar Pur Pahari Mehrauli	114	Gram Sabha	
294.	C06	537	47	Sanjay Camp Dakshin Puri Extension	915	DUSIB	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
295.	C06	538	47	JJC Sheheed Camp Block.16 Dakshin Puri Extension	205	DUSIB	
296.	C06	539	47	Mini Subhash Camp near Police Station Dakshin Puri Extension	195	DUSIB	
297.	C06	540	47	Subhash Camp Block-4,5,6,7 Dakshin Puri	1230	DUSIB	
298.	C06	535	47	Janta Jeewan Tigri Part-I	5419	DUSIB	
299.	C06	681	47	Janta Jeewan Camp Tigri Part-II	1755	DUSIB	
300.	C06	541	48	JJC Near Virat Cinema C-Block	101	DUSIB	
301.	C06	536	48	Harijan Camp Khanpur & Banjara Camp Opposite PNB Khanpur	348	DUSIB	
302.	C06	98	48	Gandhi Camp West Tuglkabad	54	DDA	
303.	C06	96	49	Narden Jhuggi S.P.Builder Crusher, M.B.Road	593	Forest Deptt./DDA	
304.	C06	97	49	JJC Sangam Vihar (Shiv Mandir)	92	Forest Deptt./DDA	
305.	C06	385	51	Bhoomiheen Camp Govind Puri Kalkaji	2128	DDA	
306.	C06	386	51	Navjeevan Camp & J.L. Nehru Camp Govind Puri Kalkaji	4578	DDA	
307.	C06	410	51	Manav Kalyan Camp Giri Nagar Kalkaji	91	DDA	
308.	C06	411	51	JJC at Bal Mukund Khand Kalkaji	123	DDA	
309.	C06	412	51	Sudhar Camp Kalkaji	546	DDA	
310.	C06	413	51	Sarvodaya Colony near MCD School Tilak Khand Kalkaji	204	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
311.	C06	408	51	Priyanka Camp Mathura Road Opposite Sukhdev Vihar Depot	91	DDA	
312.	C06	409	51	CRRI Camp Mathura Road Opposite Sukhdev Vihar Depot	104	DDA	
313.	C06	653	51	Priya Camp Mathura Road Opposite Sukhdev Vihar Depot	139	DDA	
314.	C06	406	51	Dayal Singh Colony Near West Front Okhla.	404	DDA	
315.	C06	403	51	Okhla DTC Depot-I	409	DDA	
316.	C06	405	51	Gandhi Camp Behind Fruit & Vegitable Market Okhla Railway Station	496	Railway	
317.	C06	400	51	Karpuri Thakur Jagjeewan Camp Shriniwas Puri	393	CPWD	
318.	C06	401	51	JJC Indira Gandhi Camp Shriniwas Puri	141	CPWD	
319.	C06	402	51	Indira Gandhi Tea Market Shriniwas Puri	514	CPWD	
320.	C06	652	51	Leprosy Camp Shriniwas Puri	67	DJB	
321.	C06	407	51	Indira Camp Sriniwas Puri Gurdawara	159	Railway	
322.	C06	694	52	JJC Rori Bajri Camp Badarpur	50	DDA	
323.	C06	156	52	G-Block Harikesh Nagar Okhla Industrial Area Phase-II	99	DDA	
324.	C06	92	52	Ram Pyari Camp Near Nangia Park Lal Kuan	107	DDA	
325.	C06	695	52	JJC Lohar Basti T- Point red Light Lal Kuan	150	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
326.	C06	93	52	Northern Jhuggie Cluster M.B.Road (Behind Petrol Pump)	52	DDA	
327.	C06	94	52	Shiv Camp Lal Kuan Badarpur Chungi No.-2&3, M.B.Road	495	DDA	
328.	C06	95	52	Khatta Camp Gosain Crusher M.B.Road Lal Kaun	739	DDA	
329.	C06	86	52	Shanshi Camp Mathura Road Badarpur	200	DDA & Rly	
330.	C06	88	52	Indira Camp Alimore Mathura Road Mohan Co-Operative	43	DDA	
331.	C06	657	52	Mazdoor Kalyan Camp Plot No. A-7,8,12 & Back Lane of A-9 to A-17 Okhla Industrial Area Phase.I	171	DDA	
332.	C06	658	52	New Sanjay Camp Opposite E-44 Near Mohan Export at Okhla Phase.I	34	DDA	
333.	C06	659	52	New Sanjay Camp Opposite Plot No. B-47 & B-48 Along Railway Boundary Wall Okhla Industrial Area Phase-I	6	DDA	
334.	C06	660	52	New Sanjay Camp Opposite Plot No. A-27 & Back Lane of A-7 To A-35 Okhla Industrial Area Phase-I	35	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
335.	C06	661	52	New Sanjay Camp Opposite Plot No. B-90 - B-93 , B-94, B-102 & Back Lane of B-90 To B-102 Okhla Industrial Area Phase-I	372	DDA	
336.	C06	662	52	Majdoor Camp Block. B in Plot No. B-130 & 131 & Its Back Lane Okhla Industrial Area Phase-I	202	DDA	
337.	C06	663	52	Majdoor Camp on Back Lane of C1 To C10 Okhla Industrial Area Phase-I	117	DDA	
338.	C06	664	52	Majdoor Camp on Back Lane of C24 To C30 Okhla Industrial Area Phase-I	21	DDA	
339.	C06	665	52	Majdoor Camp Plot No.B-145, B-147, B-150 & Its Back Lane of B-143 To B-150 Okhla Industrial Area Phase-I	149	DDA	
340.	C06	666	52	Majdoor Camp B Block Plot No.B-122 & Back Lane of B-118 to B-123 Okhla Industrial Area Phase-I	163	DDA	
341.	C06	667	52	Majdoor Camp on Back Lane on Road Berm Along Central Ware Housing & Steel Authority of India Okhla Industrial Area Phase-I	127	DDA	
342.	C06	668	52	Yog Shala Camp in Back Lane of D-120 to D-126 Okhla Industrial Area Phase-I	54	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
343.	C06	669	52	Yog Shala Camp in Back Lane of D-153 to D-157 Okhla Industrial Area Phase-I	50	DDA	
344.	C06	670	52	Yog Shala Camp in Park Opposite D-42 Okhla Industrial Area Phase-I	40	DDA	
345.	C06	671	52	Yog Shala Camp in Back Lane of D-56 to D-60 Okhla Industrial Area Phase-I	20	DDA	
346.	C06	672	52	Yog Shala Camp in Park Near ESS Opposite D-159 Okhla Industrial Area Phase-I	22	DDA	
347.	C06	673	52	Yog Shala Camp in Plot No. D-88/6 Okhla Industrial Area Phase-I	26	DDA	
348.	C06	674	52	At Janta Jeewan Camp Okhla Phase-II Between Plot C-52 & C-53 Okhla Industrial Area Phase-II	300	DDA	
349.	C06	675	52	Sanjay Colony Block.C-62/1, Okhla Phase II	29	DDA	
350.	C06	676	52	Sanjay Colony Near C-63/2 & Its Back Lane, Okhla Phase II	56	DDA	
351.	C06	677	52	Sanjay Colony Plot No. A-112 & 113 Okhla Industrial Area Phase-II	122	DDA	
352.	C06	678	52	Sanjay Colony Plot No. A-106 Okhla Industrial Area Phase-II	65	DDA	
353.	C06	679	52	Sanjay Colony Plot No. A-108 Okhla Industrial Area Phase-II	81	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
354.	C06	680	52	Sanjay Colony Plot No. A-128 Okhla Industrial Area Phase-II	44	DDA	
355.	C06	697	52	JJC Sanjay Colony S-Block Near Delhi Jal Board Booster Pumping Station Okhla Industrial Area Ph-II	150	DDA	
356.	C06	698	52	JJC Janta Jeevan Camp in the back Lane of X-38 to X-51 Okhla Industrial area Ph-II	150	DDA	
357.	C06	157	52	S-39 Sanjay Colony, Okhla Industrial Area Phase-II	39	DDA	
358.	C06	158	52	Sanjay Colony Y Block at No.Y-5 to Y-8 and Back Lane of Y-1 to Y-12 and ESS Okhla Industrial Area Phase-II	242	DDA	
359.	C06	159	52	Manav Kalyan Camp Z-Block in Back of Plot No.47 To 49 Okhla Industrial Area Phase.II	71	DDA	
360.	C06	160	52	Manav Kalyan Plot No. 23 & 17 Okhla Industrial Area Phase.II	304	DDA	
361.	C06	161	52	Sanjay Colony C-56/3, 60/2, 60/3, 61/1, 61/2 & Its Back Lane, Okhla Phase II	108	DDA	
362.	C06	162	52	JJC in Plot No. X-26 and Back Lane of X-26 to X-37 Okhla Industrial Area Phase-II	55	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
363.	C06	163	52	Janta Jeewan Camp in Plot No. B-22/2 & 22/3 Okhla Industrial Area Phase-II	250	PVT	
364.	C06	164	52	Majdoor Kalyan Camp in Plot No.W-1 to W-5 and Back Lane Okhla Industrial Area Phase II	306	DDA	
365.	C06	165	52	Okhla Over Head Tank Okhla Phase-II	316	DDA	
366.	C06	167	52	Janta Jeevan Rajeev Camp in Plot No.-B-7/3, B-8/1 to 8/3 and B-9/1, 4/3, B-3/3 & 4/1 and Back Lane of Plot No.-B-4/3 to 7/3 Okhla Industrial Area Ph-II	648	DDA	
367.	C06	168	52	New Sanjay Camp at E-33, Okhla Industrial Area Phase-II	198	DDA	
368.	C06	169	52	Janta Jeewan Rajeev Camp in Back Lane of F 27/1 To F 30/2 Okhla Industrial Area Phase-II	90	DDA	
369.	C06	170	52	Jeewan Jyoti Rajeev Camp in F Block Near Maruti Service Master Opposite E-40 Okhla Industrial Area Phase-II	416	DDA	
370.	C06	171	52	Janta Jeewan Rajeev Camp F-30/5 Near ESS Okhla Industrial Area Phase-II	29	DDA	

T.C 

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
371.	C06	172	52	Janta Jeevan Camp Rajeev Camp in Plot No. D-6/2 and Back Lane of D-6/2 To D-7/3 Okhla Phase-II	120	DDA	
372.	C06	173	52	Janta Jeevan Rajeev Camp in Back Lane & Plot No B-1/1 Okhla Industrial Area Phase-II	54	DDA	
373.	C06	174	52	Janta Jeevan Camp in Plot No. B-21/2 Okhla Industrial Area Phase-II	28	DDA	
374.	C06	175	52	Janta Jeevan Camp in Plot No. C-43 on 30 Feet Road Okhla Industrial Area Phase-II	300	DDA	
375.	C06	176	52	Janta Jeevan Camp in Plot No. C-43 on 80 Feet Road Okhla Industrial Area Phase-II	820	DDA	
376.	C06	177	52	At Janta Jeevan Camp Okhla Phase-II near Chawla Hotel in Plot C-38 Okhla Industrial Area Phase-II	700	DDA	
377.	C06	178	52	Janta Jeevan Camp Along Drain Opposite DSISDC Shed Z-Block Okhla Industrial Area Phase-II	12	DDA	
378.	C06	179	52	Janta Jeevan Camp Plot No. D-1/4 Okhla Industrial Area Phase-II	67	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
379.	C06	180	52	Janta Jeewan Between Park and Plot No. D-11/1, 11/2 ,11/4& Back Lane of D-11/4 To D-8/1 Okhla Industrial Area Phase-II	158	DDA	
380.	C06	181	52	Janta Jeewan Between Park and Plot No. F-17/5& 21/5 Near Mata Ka Mandir Okhla Industrial Area Phase-II	49	DDA	
381.	C06	182	52	Janta Jeewan Camp in Back Lane of E-46/1 To E-46/14 Okhla Industrial Area Phase-II	190	DDA	
382.	C06	183	52	Janta Jeewan Camp in Back Lane of E-41/6 To E-43/7 Okhla Industrial Area Phase-II	100	DDA	
383.	C06	184	52	Janta Jeewan Camp in Side Lane & Its Back Lane of F-21/1 & Park Okhla Industrial Area Phase-III	16	DDA	
384.	C06	185	52	Janta Jeewan Camp in Back Line of T-9 To T-16 Okhla Industrial Area Phase-II	9	DDA	
385.	C06	186	52	New Sanjay Camp at Road Berm Inside Lane of E -34, Okhla Industrial Area Phase.II	86	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
386.	C06	187	52	Sanjay Colony in Plot No.C 54/4 & Back Lane 54/1 to 54/4 Okhla Industrial Area Phase-II	49	DDA	
387.	C06	188	52	Sanjay Colony Okhla Phase-II	3792	DDA	
388.	C06	284	52	Mazdoor Kalyan Camp in Back Lane of Plot No. B-317 To B-319 and B-254 To B-250 Okhla Industrial Area Phase-I	91	DDA	
389.	C06	285	52	Ambedkar Camp Okhla Phase-I	36	DDA	
390.	C06	286	52	Amar Jyoti Camp Okhla Phase-I	52	DDA	
391.	C06	287	52	Bengali Camp Okhla Phase.I	153	DDA	
392.	C06	288	52	Indira Kalyan Vihar Okhla Industrial Area Phase-I, Site-II	2225	DDA	
393.	C06	289	52	Indira Kalyan Vihar in Back Lane of Plot No. B-230 to B-235 Okhla Industrial Area Phase-I	1928	DDA	
394.	C06	290	52	Indira Kalyan Vihar Okhla Industrial Area Phase-I, Site-II	90	DDA	
395.	C06	291	52	Gola Kuan Okhla Industrial Area Phase-I, Tehkhand	1631	DDA	
396.	C06	292	52	New Sanjay Camp Okhla Industrial Area Phase-I Near KTI Factory (Plot No. B-220)	342	DDA	
397.	C06	293	52	Mazdoor Camp in Plot No. B-295 & Back Lane of B-292 to B-301 Okhla Industrial Area Phase-I.	62	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
398.	C06	294	52	Back Lane of 151 to 159 Okhla Industrial Area Phase-I	20	DDA	
399.	C06	87	52	Dora Tabu Camp Near Tuglakabad Railway Station in Mohan Co-Operative	65	DDA	
400.	C06	90	52	Nandi Vatika Railway Colony Tuglakabad	57	Railway	
401.	C06	91	52	Sonia Gandhi Camp Pul Prahlad Pur Railway Line Tuglka Bad	707	Railway	
402.	C06	89	52	Grah Kalyan Samiti Railway Colony Tuglaka Bad (V.P.Singh Camp)	1709	Railway	
403.	C06	696	52	Sonia Gandhi Camp Pul Prahlad Pur Railway Line Tuglka Bad Part-2	50	DDA	
404.	C06	166	52	Janta Jeewan Camp E-Block (E-44,45)	114	DDA	
405.	C06	575	53	Subash Camp NTPC Badarpur	521	DDA/NTPC	
406.	C06	576	53	BIW JJ Camp B.T. Badarpur	717	NTPC	
407.	C06	577	53	Tajpur Pahari Badarpur	198	Revenue Deptt. Delhi Govt.	
408.	C06	573	53	Parasad Nagar, Meethapur	173	Revenue Deptt. Delhi Govt.	
409.	C06	574	53	Bilas Pur Camp Molar Band NTPC	1122	DDA/NTPC	
410.	C07	211	3	Nand Lal Camp Near Gopalpur Village (Part-I)	124	Flood Control	
411.	C07	212	3	Nand Lal Camp Near Gopalpur Village (Part-II)	405	Flood Control	
412.	C07	215	3	Outram Line Infront of Gurudwara Kingsway Camp	424	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
413.	C07	510	3	Near Petrol Pump Opposite HANS RAJ College Malka Ganj	29	DDA	
414.	C07	213	3	JJC Mukherji Nagar Dairy Munshi Ram Kingsway Camp	526	DDA	
415.	C07	216	3	Patel Chest near Dhaka Village Adjacent to Gandhi Ashram	236	PVT	
416.	C07	509	3	Nehru Basti Kalai Basti (Seeta Saran Colony.)	129	MCD	
417.	C07	204	3	Sanjay Basti Timarpur	859	CPWD	
418.	C07	205	3	Shayam Basti Timarpur	42	DDA	
419.	C07	206	3	Indira Basti near Thana Timar Pur	239	DDA	
420.	C07	207	3	Dairy No.3 Lucknow Road Timar Pur	94	L&DO	Removed
421.	C07	208	3	Patra Char Vidyalaya	472	Delhi Admn	
422.	C07	209	3	Dr.Ambedker Nagar Near Wazirabad Timarpur.	84	Flood Control	
423.	C07	210	3	T Huts Wazirpur Shiv Mandir	6	MCD	
424.	C07	214	3	Sethi Camp Indira Vikas Colony Opposite Sant Nirankari Senior Secondary School Nirankari	865	DDA	
425.	C07	217	3	Mallik Pur Kingsway Camp	173	MCD	
426.	C07	114	18	Ashram Wala Bagh	98	MCD	
427.	C07	226	18	Chowki No.-4 Railway X GTK Road Azadpur	901	Railway	
428.	C07	229	18	Jhuggies Lal Bagh Azadpur Behind A.T. Mill.	475	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
429.	C07	230	18	Mauji Wala Bagh (GTK Road Azadpur)	1143	DDA	
430.	C07	691	18	JJC Near Ramlila Maidan, Azadpur	500	DDA	
431.	C07	110	18	Ganda Nalla Gulabi Bagh	189	DDA	
432.	C07	227	18	Lal Bagh Near Mosque GT Karnal Road Near Vijay Cinema	156	DDA	
433.	C07	232	18	Lal Bagh GT Karnal Road	736	DDA	
434.	C07	228	18	Kaushalpuri near A-Block Railway Line	1494	DDA	
435.	C07	223	18	Khilona Wala Bagh	622	DDA	
436.	C07	231	18	Lal Bagh Park near Laxmi Narayan Mandir	1486	DDA	
437.	C07	224	18	Hanuman Mandir Model Town	99	DDA	
438.	C07	225	18	Mubarak Bagh P.S. Model Town	166	DDA	
439.	C07	112	18	Near Roshan Ara Club	114	Roshanarra Club/ Society	
440.	C07	222	18	Cigarette Wala Bagh Prembari Road	636	DDA	
441.	C07	221	18	Om Nagar Dhobi Ghat Sangam Park Mahavir Modern School R.P. Bagh	555	DUSIB	
442.	C07	219	18	Kishor Nagar near R.P.Bagh	307	Railway	
443.	C07	220	18	Kabir Nagar near R.P. Bagh	1692	Railway	
444.	C07	218	18	Camp near Gur ki Mandi Rajpura Village	338	Flood Control	
445.	C07	109	18	By The Side of Railway Line Shakti Nagar Godown	28	MCD	
446.	C07	111	18	Near FCI Godown near Under Bridge Shakti Nagar	86	MCD	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
447.	C07	113	18	Near ESI Dispansary 15/4 Shakti Nagar	95	MCD	
448.	C07	692	18	JJC Block -38 Shakti Nagar	50	MCD	
449.	C07	26	20	Behind Petrol Pump Bulward Road Depot No.23	155	L&DO	
450.	C07	27	20	Bharon Ki Bagchhi Bulward Road	268	L&DO Nazul Land	
451.	C07	34	20	Madarsa Road Kashmiri Gate	27	Railway	
452.	C07	29	20	DRP Line Pilli Kothi Lahori Gate	173	Railway	
453.	C07	30	20	Pulmithai Ke Kinare Lahori Gate	41	Railway	
454.	C07	19	20	Majnu Ka Tila New Block, Aruna Colony.	840	L&DO	
455.	C07	20	20	J-Block Majnu Ka Tila, Aruna Colony.	128	L&DO	
456.	C07	21	20	Old Chnadrawal Civil Lines Majnu Ka Tila	761	L&DO	
457.	C07	22	20	Tibti Camp Majnu Ka Tila	400	DDA	
458.	C07	25	20	Madrasi Basti Mori Gate	180	L&DO	
459.	C07	28	20	Railway Colony Pul Mithai Mori Gate	80	Railway	
460.	C07	31	20	Duffrin Bridge Mori Gate	8	Railway	
461.	C07	24	20	Press Area Behind Old Secreteriat	100	CPWD	
462.	C07	33	20	Old Gas Factory Near Red Fort	47	Railway	
463.	C07	23	20	Fauji Jat Dharamshala Yamuna Bazar	57	Railway	
464.	C07	18	21	Mahavat Khan Road Dhobi Ghat No 28.	80	Railway	
465.	C07	2	21	64 Khamba Dhobi Gaht No.26, J.N.Marg	79	LNJP Hospital/MAMC	
466.	C07	1	21	LNJP Hospital Ranjeet Road	667	LNJP Hospital/MAMC	
467.	C07	3	21	Meer Dard Road	484	CPWD	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
468.	C07	9	21	East of Chausath Khamba Meer Dard Road	259	Maulana Azad Medical College	
469.	C07	14	21	Dhobi Ghat No.27 Near Moulana Azad Medical College Meer Dard Road	42	Maulana Azad Medical College	
470.	C07	7	21	Dhobi Ghat ,9,11,12 Press Road	67	CPWD	
471.	C07	4	21	Shakoor Ki Dandi (Basti Khawza Meer)	786	DDA	
472.	C08	603	61	Along Railway Lanes Kailash Lanes Gali No.-17	929	Railway	
473.	C08	605	61	Pusthta Buland Masjid	2500	DDA	
474.	C08	601	61	Block-G Gurdawra Park New Seelampur	283	DUSIB	
475.	C08	602	61	Chander Puri Railway Lines Old Seelam Pur	445	Railway	
476.	C08	604	61	Ajit Nagar Old Seelampur	604	Railway	
477.	C08	606	61	Block-C Shashtri Park, New Seelampur	400	DDA	
478.	C08	608	61	Taj Colony G.T. Road Railway Line New Seelam Pur	173	DDA	
479.	C08	607	61	Syamli Chirga, Near Police Check Post, Bihari Building Yaumna Bridge	87	DDA	
480.	C08	630	62	Deepak Colony Dilshad Garden Behind D.D.A. Office	195	DDA	
481.	C08	631	62	H-Block Kalender Colony, Dilshad Garden Part-I	933	DDA	
482.	C08	632	62	H-Block Kalender Colony, Dilshad Garden Part-II	2567	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
483.	C08	633	62	Dilshad Vihar Julfi Bengal Dilshad Garden Shahdara	219	DDA	
484.	C08	634	62	Dr. Rajinder Parsad Colony at Dilshad Garden	110	DDA	
485.	C08	635	62	Dilshad Garden E-120 Near Gurudwara	77	DDA	
486.	C08	636	62	E-39, Jhugiee Colony Dilshad Garden	250	DDA	
487.	C08	625	62	Behind Krishna Market Jhilmil Colony	1108	DUSIB	
488.	C08	626	62	Block-B Jhilmil Colony (Balmiki Basti)	125	DUSIB	
489.	C08	627	62	A&B-Block Jhilmil Industrial Area Raj Nagar Sonia Colony (Sonia Camp)	509	DDA	
490.	C08	628	62	A&B-Block Jhilmil Industrial Area Raj Nagar Sonia Colony (Rajiv Camp)	295	DDA	
491.	C08	629	62	A&B-Block Jhilmil Industrial Area Raj Nagar Sonia Colony (Dr. Ambedekar Camp)	713	DDA	
492.	C08	610	62	Pushta between Old Seemapuri, DIF Dilshad Garden (Indira Nehru Camp Part-I)	101	DDA	
493.	C08	611	62	Pushta Between Old Seemapuri, DLF Dilshad Garden (Indira Nehru Camp Part-II)	232	DDA	
494.	C08	609	62	Old Seema Puri near Cremation Ground & Sun Light Colony	545	DUSIB	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
495.	C08	624	62	Aradhik Nagar, Dehi U.P. Border G.T. Road Shahdara	365	DDA	
496.	C08	620	63	Jain Mandir Block-B-1/35 Dilshad Garden	841	DDA	
497.	C08	637	63	Gram Khera Mansarover Park	557	MCD	
498.	C08	641	63	E-2 Block Nand Nagri	93	DUSIB	
499.	C08	645	63	Block-D 1&2 Nand Nagari	492	DUSIB	
500.	C08	619	63	Opposite OSPD-Block, New Seema Puri	488	DDA	
501.	C08	621	63	Block-F New Seema Puri	1107	DDA	
502.	C08	612	63	E-Block Seema Puri	175	DUSIB	
503.	C08	613	63	D-Block New Seema Puri (Part-I)	313	DUSIB	
504.	C08	614	63	D-Block, New Seema Puri Part-II	157	DDA	
505.	C08	615	63	Sarhad Puri Road No.64 (Near Shanti Samiti) Opposite New Seema Puri Part-II	129	DDA	
506.	C08	616	63	Sarhad Puri Road No.64 Near Shanti Simiti Opposite New Seema Puri Part-I	110	DDA	
507.	C08	617	63	New Janta Quaters New Seemapuri (Shanti Samiti)	320	DDA	
508.	C08	639	63	Block.G-3,G-5 Sunder Nagri	999	DUSIB	
509.	C08	640	63	F2 Block Sunder Nagari	188	DDA	
510.	C08	642	63	F1 Block, Sunder Nagari	290	DDA	
511.	C08	638	63	Tahir Pur Road No.64	1073	DDA	
512.	C08	618	63	Road No.64 Tahir Pur (Leprosy Camp)	444	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
513.	C08	644	64	Railway Quarters Colony Mandoli Road Delhi	99	DUSIB	
514.	C08	643	64	C-Block, Nand Nagri	69	DUSIB	
515.	C08	622	64	Ram Nagar Lal Bagh, Khand-B Railway Phatak, Shahdara	123	Railway	
516.	C08	623	64	Lal Bagh Shriram Nagar, A-Block G.T Road Shahdara	223	Railway	
517.	C08	596	65	CPJ-Block New Seelam Pur	151	DUSIB	
518.	C08	597	65	Along With Pushta EIJ Block, New Seelam Pur	348	DUSIB	
519.	C08	598	65	Block.3/4K Brahampuri Road New Seelampur	254	DDA/DUSIB	
520.	C08	599	65	Block-D, Seelampur	1000	DUSIB	
521.	C08	600	65	Block C-1 Imbira Pushta New Seelm Pur Market.	107	DUSIB	
522.	C08	594	67	Janta Mazdoor Camp Zafrabad Part-I	3943	DDA	
523.	C08	595	67	Janta Mazdoor Camp Zafrabad Part-II	5000	DDA	
524.	C08	646	68	Block-C Sanjay Camp Gokal Puri-I	735	DUSIB	
525.	C09	562	55	Rajiv Camp Block-26 Trilok Puri	79	DUSIB	
526.	C09	563	55	Harijan Camp Block-31 Tirlok Puri	67	DUSIB	
527.	C09	564	55	Ambedekar Camp Block-32&34 Trilok Puri	950	DUSIB	
528.	C09	567	55	Block-24 Tirlok Puri	29	DUSIB	
529.	C09	542	55	Indira Camp Surrounded By Block-28,29&19 Trilok Puri Site-I	1200	DUSIB	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
530.	C09	543	55	Sanjay Camp Block-27 Trilok Puri	300	DUSIB	
531.	C09	544	55	Indira Nagar Block-22,23 Trilok Puri	19	DUSIB	
532.	C09	545	55	Sanjay Shakha Camp Block-15,16 Trilok Puri	105	DUSIB	
533.	C09	546	55	Shastri Camp Block-6,7& 8 Trilok Puri	58	DUSIB	
534.	C09	547	55	Indira Camp Block-1, 2&3 Trilok Puri	215	DUSIB	
535.	C09	699	56	JJ Cluster Gazipur adjoining NH24	650	DDA	
536.	C09	558	56	Mulla colony,Village Gharoli	287	DDA	
537.	C09	549	56	Block-19,20 Kalyan Puri	341	DUSIB	
538.	C09	550	56	Indira Camp Block-11,12 Kalyan Puri	167	DUSIB	
539.	C09	551	56	JJC Block-18 Indira Camp Kalyan Puri	1019	DUSIB	
540.	C09	553	56	Block-17 & 21 Kalyan Puri	1300	DUSIB	
541.	C09	552	56	Block-1,6,7 Khichripur near Gaji Pur Drain-II	150	DUSIB	
542.	C09	555	56	Bus Stand Khichripur Block-13,14	94	DDA	
543.	C09	556	57	Indira Jhugie Jhompri Camp Kalyanvas Khichripur	50	DDA	
544.	C09	561	57	Block 6,7,8 Khichri Pur Near Gazi Pur Drain Phase-II	482	Flood Control	
545.	C09	557	57	Sangarsh Morcha, Ravidas Camp Pandav Nagar Mother Diary	177	DDA	
546.	C09	548	57	Pandit Bismil Camp Shashi Garden Patpar Ganj	1159	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
547.	C09	554	57	NH-24, Patpar Ganj (Nehru Camp)	603	DDA	Partly Removed
548.	C09	565	57	Hr. Sec. School behind Patpar Ganj	1624	DDA	
549.	C09	559	57	Jai Bharti Camp East Vinod Nagar	250	DDA	
550.	C09	560	57	J-Block, East Vinod Nagar	166	DDA	
551.	C09	566	57	D-Block, West Vinod Nagar.	33	DDA	
552.	C09	589	58	Indira Camp Flood Deptt. Office Kishan Kunj Extension	307	DDA	
553.	C09	588	58	Sayeed Peerwala ki Mazar, Ramesh Park Laxmi Nagar	184	DDA	
554.	C09	649	58	Harizan Samiti Near Dispensary Mangal Bazar Mandavali	200	DDA	
555.	C09	581	58	Sonia Camp near Dispensary Mandavali	357	DDA	
556.	C09	648	59	Jhuggies Adjoining Railway Line Anand Vihar	528	DDA	
557.	C09	583	59	Rajiv Gandhi Camp Chitra Vihar	375	DDA	
558.	C09	579	59	Indira Camp Madhu Vihar Phase-II	221	DDA	
559.	C09	578	59	Mazboor Camp Near Police Chowcki Mandavli Fazalpur	248	DDA	
560.	C09	580	59	Madhu Vihar Phase-I behind Patpar Ganj Depot	345	DDA	
561.	C09	586	59	C-Block, Jaina Tower Preet Vihar	63	DDA	
562.	C09	584	59	EAST GURU ANGAD NAGARD, NEAR RADHU PLACE	177	DDA	
563.	C09	582	59	AGCR Shahdara	35	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
564.	C09	587	59	New Sanjay Amar Colony Vishwas Nagar	3309	DDA	
565.	C09	647	59	18 Quarters Vishwas Nagar.	67	DDA	Removed
566.	C09	591	60	Infront of Block-12 Geeta Colony	130	DDA	
567.	C09	592	60	JJ Indira Camp Budh Bazar Block-B Geeta Colony	135	DDA	
568.	C09	590	60	Rani Garden Opposite Hr. Sec. School Shastri Nagar	935	DDA	
569.	C09	593	60	Shakar Pur Chungi Thokar 16 Lalita Park, Laxmi Nagar & Shamshan Ghat Thokar No.16 (For Pocket at Thokar No.16)	593	DDA	
570.	C10	117	19	Chuna Bhatti Amba Bagh	218	MCD	
571.	C10	153	19	JJ Cluster at Teliwara Dera Anand Parvat	649	DDA	
572.	C10	154	19	Nirankari Crusher Gali No.12 Anand Parvat	150	DDA	
573.	C10	155	19	Mahavir Crusher Anand Parvat	455	DDA	
574.	C10	280	19	JJC Tokri Walan Near Pul Mithai Azad Market	24	Railway	
575.	C10	281	19	Shivaji ED Azad Market (On Road B17ERM)	21	MCD	
576.	C10	123	19	Balmiki Jhuggies RPF Lane Daya Basti	193	Railway	
577.	C10	124	19	Near Bridge Inspector Spl.Northern Railway Daya Basti Railway Station.	100	Railway	
578.	C10	125	19	Near Block. 318 Daya Basti	23	Railway	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
579.	C10	115	19	Near Gopal Mandir Kishan Ganj	124	MCD	
580.	C10	118	19	Near Block-No.149 Railway Colony Kishan Ganj near SI Office	157	Railway	
581.	C10	277	19	JJ Camp Near Shera Wali Market, Kutab Road	55	MCD	
582.	C10	116	19	JJ Balmiki Camp Railway Quarters Old Sabzi Mandi	185	Railway	
583.	C10	119	19	JJ Camp near Farishta Soap Factory, Old Rohtak Road	364	DUSIB	
584.	C10	122	19	Open Space RPF Quaters Old Rohtak Road.	1227	Railway	
585.	C10	120	19	Out Side Green Belt Near Dispensary Shahzada Bagh	203	DUSIB	
586.	C10	121	19	Matiala Mandir Tulsi Nagar	100	Railway	
587.	C10	279	19	Sabzi Mandi Railway Station Behind Bagchi Peerji	270	Railway	
588.	C10	276	22	Motia Khan Near Community Hall	161	MCD	
589.	C10	282	23	Near Udasin Mandir Aram Bagh	13	CPWD	
590.	C10	283	23	Rajiv Gandhi Camp Aram Bagh	187	CPWD	
591.	C10	271	23	Opposite Health Enquiry Dev Nagar	147	MCD	
592.	C10	274	23	Behind Karol Bagh Bus Terminal	942	MCD	
593.	C10	275	23	Faiz Road Karol Bagh	288	MCD	
594.	C10	273	23	D.B.Gupta Road Karol Bagh Plot No.10	161	PVT	
595.	C10	149	24	On Pahadi Near Shiv Mandir Anand Parvat	326	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
596.	C10	148	24	T-10 Opposite F-Block Punjabi Basti Baljeet Nagar	455	DDA	
597.	C10	152	24	Prem Nagar Road Baljeet Nagar	145	DDA	
598.	C10	151	24	Nehru Nagar Gali No.-13 to 16	167	DDA	
599.	C10	147	24	Prem Nagar near Patel Nagar Railway Station Opposite Latrins	517	MCD	
600.	C10	150	24	Rajasthani Colony West Patel Nagar	250	DDA	
601.	C10	267	24	Gurunanak Nagar X Block Ranjit Nagar Nalla.	65	MCD	
602.	C10	268	24	2262/5B Near Higher Secondary B/W Ranjit Nagar	68	MCD	
603.	C10	269	24	Harjian Colony Ranjit Nagar Red Cross Basic School Shadipur	250	MCD	
604.	C10	270	24	Y-42 New Ranjit Nagar Munshi Ram Bagh	50	MCD	
605.	C10	131	39	TodaPur Village Bihari Colony	324	DDA	
606.	C10	133	39	C-Block Budh Nagar Inder Puri	346	Railway	
607.	C10	141	39	Mazdoor Kalyan Camp A-Block Ganda Nalla Budh Nagar Near Inder Puri Nagar Inder Puri	319	MCD	
608.	C10	142	39	Mazdoor Kalyan Camp D-Block Ganda Nalla Budh Nagar Near Inder Puri Nagar	668	MCD	
609.	C10	143	39	Mazdoor Kalyan Camp B-Block Ganda Nalla Budh Nagar Near Inder Puri Nagar Inder Puri	181	MCD	
610.	C10	144	39	E-Block Budh Nagar Inder Puri	243	Railway	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
611.	C10	145	39	Shashtri Camp Railway Line F- Block Budh Nagar Inder Puri New Delhi	149	Railway	
612.	C10	146	39	Shashtri park JJC Halt Line Inder Puri	278	Railway	
613.	C10	127	39	Kathputli Colony	2539	DDA	
614.	C10	128	39	JJ Camp Y-Block Loha Mandi Near Dharam Kanta Sanjivan Naraina	648	Railway	
615.	C10	129	39	X-Block Nariana Loha Mandi	105	Railway	
616.	C10	135	39	JJ Camp Sonia Gandhi Naraina	562	DDA	
617.	C10	136	39	Indira Camp B-212 Narina Industrial Area Phase-I	116	PVT/DSIIDC	
618.	C10	137	39	Indira Camp B-97/3 Narina Industrial Area Phase-I	163	Railway	
619.	C10	139	39	Z-Block Adjoining Loha Mandi Naraina Industrial Area	223	Railway	
620.	C10	140	39	Rajiv Gandhi Sanjay Gandhi Camp Narina Industrial Area	135	DSIIDC	
621.	C10	134	39	Indira Camp A-85 Narina Industrial Area Phase-I	188	PVT/DSIIDC	
622.	C10	138	39	Rajiv Gandhi Camp C-Block Naraina Vihar	517	Railway	
623.	C10	126	39	Sangam Camp Behind JD Kapoor Hospital, Pandav Nagar	707	Railway	
624.	C10	132	39	Rattanpuri Chowk New Rajinder Nagar	114	MCD	
625.	C10	130	39	Gas Godown TodaPur	448	Agriculture Institute Pusa	
626.	C11	203	4	Mool Chand Colony Adarsh Nagar.	187	DDA	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
627.	C11	200	4	Sarai Peepal Thala Azad Pur	1118	DDA	
628.	C11	195	4	Block-G, Jahangir Puri Site-1	1775	DUSIB	
629.	C11	196	4	H-2 Block, Gujrati School-I Jhangir Puri.	77	DUSIB	
630.	C11	197	4	H-2 Block Gujrati School Part-II, Jahangir Puri	783	DUSIB	
631.	C11	198	4	H-Block Jhangir Puri	1488	DUSIB	
632.	C11	199	4	H-4 Block, Gujrati School Jhangir Puri.	44	DUSIB	
633.	C11	202	4	A-Block Jhangir Puri	205	DUSIB	
634.	C11	201	4	Rajasthani Udyog Nagar	208	DDA	
635.	C11	429	5	At Sanjay Colony Gali No. 9 Samai Pur Badli.	1265	Gram Sabha	
636.	C11	430	5	Railway Phatak No.8 Badli	125	MCD	
637.	C11	431	5	Balmiki JJ Cluster Samai Pur Badli	188	Gram Sabha	
638.	C11	433	5	JJ Cluster at Badli Village	879	DDA	
639.	C11	432	5	Bhagwan Pura	766	MCD	
640.	C11	334	5	Bihari Samaj Vishwanath Puri (Part-B) Kalander Colony near Bhalswa Dairy	774	DDA	
641.	C11	335	5	Basant Dada Patil Cluster(Part-A) Kalander Colony Near Bhalswa Dairy	976	DDA	
642.	C11	336	5	Kalander Colony Part-C near Bhalswa Dairy	514	DDA	
643.	C11	190	5	K-Block ITI Jahangir Puri	1844	DUSIB	
644.	C11	191	5	K-Block, Opposite-656 MIG Flats Jahangir Puri	652	DUSIB	
645.	C11	192	5	J&K-Block Lakhi Park Jahangir Puri	530	DUSIB	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
646.	C11	193	5	CD-Block Sabzi Mandi Jahangir Puri	1238	DUSIB	
647.	C11	194	5	CD Block Samaj Kalyan Samiti Jhangir Puri	636	DUSIB	
648.	C11	331	14	JJ Cluster on Outer Ring Road No.-26 Badli Morh Shifted from Rohini Sector-XIV Haiderpur	1635	PWD	
649.	C11	333	14	In Front of Ayurvedic Hospital Haiderpur.	219	PWD	
650.	C11	323	14	Sanjay Sudhar Samiti Camp GP-Block Pitam Pura	1246	DDA	
651.	C11	330	14	Ekta Camp AU-Block, near Varun Niketen Pitam Pura	366	DDA	
652.	C11	332	14	Dr. Ambedkar JJC Outer Ring Road More	245	PWD	
653.	C11	322	14	AO Block, Shalimar Bagh	409	DDA	
654.	C11	324	14	Ambedker Camp U & V Paschim Shalimar Bagh	600	DDA	
655.	C11	325	14	Block.C, Pocket A Shalimar Bagh	347	DDA	
656.	C11	326	14	Opposite Old Cremation Ground Near Shalimar Bagh Village Shalimar Bagh	115	DDA	
657.	C11	327	14	Indira Colony Near Railway Phatak No.3 Shalimar Bagh	329	DDA	
658.	C11	328	14	A-A Block Shalimar Bagh Kela Godown	306	DDA	
659.	C11	329	14	Indira Colony BG-1 Shalimar Bagh	383	DDA	
660.	C12	189	2	Block-EE Ring Bund Huts Jhangir Puri	296	DUSIB	

S.No	Division	Code	AC No	Location	No. of House Holds	Land Owning Agency	Remarks
661.	C12	100	7	Shahbad Daulatpur Block-A, E & F	5984	DDA	
662.	C12	99	7	Rohini Extension 20 Pooth Kalan	461	DDA	
663.	C12	434	13	At Khaada Basti Suraj Park-B at Bawana Road Samai Pur Badli.	700	DDA	
664.	C12	435	13	Suraj Park Samai Pur Badli	1478	DDA	
665.	C12	436	13	At Industrial Area Badli Phase-II.	467	DDA	
666.	C12	370	15	Dera Gaji Khan Tarun Enclave Pitam Pura Parwan Road	547	DDA	
667.	C12	301	15	Saheed Bhagat Singh JJC Paschim Puri Near Shamshan Ghat	322	DDA	
668.	C12	297	15	In Park Opposite Kothi No.40 SBI Nagar, (Janmastmi Park Paschim Vihar)	62	DDA	
669.	C12	298	15	Dairy Wala Bagh Paschim Vihar	292	DDA	
670.	C12	299	15	JJC B-Block Meera Bagh on the Side of N.G.Drain Paschim Vihar	1768	DDA	
671.	C12	300	15	Opposite BG-6 Block Paschim Vihar Along NG Drain	374	DDA	
672.	C12	302	15	JJ Cluster BG-7 Paschim Vihar Near BSES Office	174	DDA	
673.	C12	295	15	JJ Cluster Adjoining Punjab Migrant Relief Camp Peera Garhi	163	DDA	
674.	C12	371	15	Rang Mahal Housing Society Pitampura.	99	DDA	
675.	C12	367	15	Near Railway Colony Shakur Basti	775	DDA	

DELHI URBAN SHELTER IMPROVEMENT BOARD
GOVT. OF NCT OF DELHI
RAJA GARDEN: NEW DELHI

NO: D-231/DD(Reh.)HQ/2016

Dated: 14.06.2016

Sub:- Draft Protocol for removal of jhuggis and JJ Bastis in Delhi

Delhi Urban Shelter Improvement Board, in its 16th Board meeting held on 11.04.2016 vide Resolution No. 16/4, has approved the Draft Protocol for removal of jhuggis and JJ Bastis in Delhi. The undersigned has been directed to request all the concerned to adhere with the said Draft Protocol. The same is attached herewith for reference.

Encls: As above.

Copy to:

1. C.E.-I & II, DUSIB
2. All Directors, DUSIB
3. B&FO, DUSIB
4. Law Officer, DUSIB
5. All Dy. Directors/ Asstt. Directors (Rehabilitation)
- ✓ 6. Dy. Director (System) DUSIB for uploading this policy on the DUSIB website.

Copy for kind information to:

1. CEO, DUSIB
2. Member (Admn.)
3. Member (Engineering)
4. Member (Power)

Muj 14/6/2016
(BANSH RAJ)
PR. DIRECTOR (REHAB.)
(Bansh Raj)
 Pr. Director (Rehab.)
 DUSIB,

Muj 14/6/2016
PR. DIRECTOR (REHAB.)
(Bansh Raj)
 Pr. Director (Rehab.)
 DUSIB,

DRAFT PROTOCOL
FOR REMOVAL OF JHUGGIS AND JJ BASTIS IN DELHI

1. BACKGROUND :

This protocol to outline the steps to be followed prior to, during and after removal of Jhuggis and JJ bastis in Delhi, has been drawn in pursuance of directions of the Hon'ble High Court of Delhi issued vide Order dated 22.12.2015 in WP (Civil) No. 11616/2015 in the matter of *Ajay Maken Vs Union of India and Others*. The relevant paras of the said order which pertain to the protocol are reproduced below:

"Para 29: One aspect that has been highlighted in the previous orders is the need for a detailed protocol to be drawn up for the steps to be taken prior to, during and after for removal of jhuggis and JJ bastis. Under the DUSIB Act, the responsibility for conducting surveys, ascertaining which of the JJ Bastis and jhuggis would be entitled for in-situ improvement / development or resettlement and rehabilitation vests with DUSIB."

"Para 30: In as much as the admitted position is that the present demolition of the jhuggis at the JJ Basti in the cement siding of Shakur Basti took place without consulting DUSIB or the GNCTD, and without conducting a survey, it has become imperative for a proper protocol to be drawn up. The Court is of the view that such a protocol should be prepared by DUSIB, which is the nodal agency, entrusted with the statutory responsibility under the DUSIB Act, in consultation with all the land owning agencies and civil society organizations in the area of housing rights (who would represent the interests of the jhuggi dwellers). It is essential that a uniform approach is adopted as regards all the jhuggis and JJ Bastis in the NCT of Delhi."

"Para 31: The protocol should list out the various stages, beginning with a comprehensive survey, the drawing up of list of persons eligible for the various proposed measures in terms of the scheme prepared under the DUSIB Act, the actual provision of the relief by way of in-situ up gradation or resettlement and rehabilitation measures as the case may be, the precautions to be taken in the event of removal and the measures to be taken post removal. This protocol shall be followed by all agencies including the Delhi Police in the event of any action for removal of JJ Bastis in the future."

"Para 32: It is directed that DUSIB will convene a meeting of all the land owning agencies in the NCT of Delhi, as well as the Delhi Police, who shall, irrespective of their

1 | 9


(Bansh Raj)
 Pr. Director (Rehab.)
 DUSIB,

stand in relation to the DUSIB Act, participate in such meeting in a spirit of co-operation and give their suggestions for what should go into the protocol. The Protocol will be drawn up keeping in view the requirements of the Constitution, the DUSIB Act as well as India's international human rights obligations flowing from the International Covenant on Economic, Social and Cultural Rights, 1966 which has been ratified by India and the provisions of which form part of 'human rights' as defined under Section 2(d) read with Section 2 (f) of the Protection of Human Rights Act, 1993."

*"Para 33: The meeting for the above purpose shall be convened by DUSIB not later than four weeks from today and a draft protocol prepared not later than four weeks thereafter. The written suggestions from all the land owning agencies, the Delhi Police, the civil society organizations working in the area of housing rights, and any of the jhuggi dwellers shall be taken into consideration while preparing the draft protocol. The said draft protocol will be placed before the Court by DUSIB. **Any irreconcilable differences that may arise among the agencies can be brought to the attention of the Court.**"*

2. The definition of human rights, as given in the Protection of Human Rights Act, 1993, under section 2(d) and the provision of section 2(f) are reproduced below:


Section 2(d): **"human rights"** means the rights relating to life, liberty, equality and dignity of the individual guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

Section 2(f): **"International Covenants"** mean the International Covenant on Civil and Political Rights and the International Covenant on Economic, Social and Cultural rights adopted by the General Assembly of the United Nations on the 16th December, 1966 [and such other Covenant or Convention adopted by the General Assembly of the United Nations as the Central Government may, by notification, specify"].

3. **CONSULTATION MECHANISM :**

The Protocol drafted by DUSIB and the Delhi Slum & JJ Rehabilitation and Relocation Policy, 2015 (hereinafter referred to as the Policy), were discussed in a meeting held on 20-01-2016, which was attended by the representatives of Civil Society Organizations, Land Owning Agencies and Delhi Police. All the stakeholders were also advised to send their comments in writing. The DUSIB received the comments from the following agencies:

2 | 9


(Bansh Rai)
Pr. Director (Rehab.)
DUSIB.

T.C 

- (i) Jhuggi Jhopri Ekta Manch
- (ii) Social Society - CIRiC
- (iii) Actionaid and its partner JJEM
- (iv) Jagori
- (v) East Delhi Municipal Corporation
- (vi) Delhi Police
- (vii) Northern Railway
- (viii) Revenue Department of GNCTD
- (ix) Ministry of Urban Development, GOI
- (x) Delhi Development Authority

The protocol has been drafted after taking into consideration the points raised in the meeting held on 20-01-2016 and comments received from the various agencies mentioned above.

4. GUIDING PRINCIPLES :

This protocol is based on the following guiding principles emerging from the provisions of the DUSIB Act as well as the directions of the Hon'ble High Court of Delhi:

- (i) *The DUSIB will be the **Nodal Agency** to conduct the **comprehensive surveys** and ascertain which of the JJ Bastis and Jhuggis would be entitled for in-situ improvement/development or re-settlement and rehabilitation.*
- (ii) *It is essential that a **uniform approach** is adopted as regards all the jhuggis and JJ bastis in NCT of Delhi;*
- (iii) *The removal of Jhuggis & JJ Bastis in Delhi will be as per the provisions of "**Delhi Slum & JJ Rehabilitation & Relocation Policy, 2015**" (**Annexure A**) as modified from time to time. The focus of the policy is on in-situ re-development and rehabilitation of Jhuggis and JJ Bastis as a matter of principle and relocation in exceptional cases.*
- (iv) *This protocol shall be **followed by all agencies** including the Delhi Police in the event of any action for removal of Jhuggis and JJ Bastis in the future.*

5. The protocol comprises of the following **stages** :

- (i) STEPS TO BE FOLLOWED PRIOR TO REMOVAL OF JHUGGIS AND JJ BASTIS.
 - (A) Pre-survey Steps
 - (B) Procedure for conducting the joint survey
 - (C) Procedure for eligibility determination
 - (D) Post-Survey Steps
- (ii) STEPS AND PRECAUTIONS TO BE FOLLOWED DURING REMOVAL OF JHUGGIS AND JJ BASTIS
- (iii) STEPS TO BE FOLLOWED POST REMOVAL OF JHUGGIS AND JJ BASTIS

6. **STEPS TO BE FOLLOWED PRIOR TO REMOVAL OF JHUGGIS AND JJ BASTIS**

A. PRE-SURVEY STEPS:

- (i) The process of removal/re-settlement /rehabilitation/in-situ improvement /re-development of Jhuggis and JJ Bastis in Delhi will be governed by "**Delhi Slum & JJ Rehabilitation & Relocation Policy, 2015**".
- (ii) The Land Owning Agency (LOA) will send a proposal for removal of the jhuggis and JJ bastis to DUSIB with proper justification satisfying the conditions mentioned in the Policy **sufficiently in advance**, along with commitment to make payment of the **cost of rehabilitation**.
- (iii) The proposal will be examined by DUSIB regarding the date of existence of JJ basti i.e. whether the same was in existence prior to 01.01.2006. If the JJ basti was in existence prior to 01.01.2006, then the DUSIB will notify the said Basti under section 2(g) of the DUSIB Act, if not notified earlier and the proposal will be placed before the Board (DUSIB) for in-principle approval for removal of the Jhuggis and JJ basti.
- (iv) After in principle approval of the Board, the DUSIB will conduct a joint survey and determine the eligibility of JJ dwellers for rehabilitation as per the policy along with the representative(s) of LOA. However, in special circumstances, the joint survey may be initiated even before

obtaining in-principle approval of the Board, on case to case basis, with the approval of CEO, DUSIB.

- (v) If the DUSIB ascertains that the JJ Basti came into existence after 01-01-2006, the LOA will be intimated accordingly to enable it to take necessary action for removal, in consonance with the law and rules in vogue.

B. Procedure for conducting the Joint Survey:

- (i) DUSIB shall paste a notice for conducting the survey, at least four weeks in advance, at conspicuous places in the JJ basti in order to inform the jhuggi dwellers about the joint survey to be conducted in the said basti. However, in exceptional circumstances, the above said notice period can be relaxed by CEO, DUSIB.
- (ii) After the expiry of notice period, joint survey by a team(s) consisting of the representatives of DUSIB and LOA, will be conducted so as to ensure that no genuine JJ dweller is left out of the joint survey.
- (iii) The survey team has to ensure that names of the JJ dwellers and their family members, who are actually residing in their jhuggis (whether they are occupying the jhuggis themselves or occupying the jhuggis on rental basis), are duly entered in the survey list.
- (iv) The Joint survey teams will obtain information regarding age, gender, occupation, annual income, ration card, election I-card, and Aadhar Number etc. of each family member along with the photograph of the family in the prescribed proforma. In case, Aadhar number of all members or its enrolment details are not available, bio-metrics of the concerned JJ dweller(s)/ family member(s) will be obtained at the time of Eligibility Determination.
- (v) The entire survey process will be properly photographed so as to maintain record of the jhuggis as well as the JJ dwellers residing therein.
- (vi) In case of locked houses, the joint survey team shall carry out another visit to cover these houses after a week's time.
- (vii) After completion of the survey as above, a copy of the survey report will be kept/ displayed at the site for inspection/ information so as to invite claims and objections, if any, from the JJ dwellers. The claims/

objections may be filed before a Claim & Objection Redressal Committee" to be constituted by CEO, DUSIB, comprising of designated officers from DUSIB & LOA, within one week of display of the survey report

- (viii) After receiving claims/ objections, the same will be disposed of by the **Claim & Objection Redressal Committee** in a time-bound manner by way of passing speaking order.
- (ix) After disposal of all claims and objections, a final list of survey shall be prepared and kept in record of DUSIB. A copy of the same shall be forwarded to the LOA, and also pasted at a prominent location(s) of the JJ basti and at the designated office of DUSIB. *A copy will also be hosted on the DUSIB website.*
- (x) In addition to the above prescribed procedure, if any genuine case(s) is/are still left out, then the Appellate Authority, to be constituted as per the provisions of the Policy, may consider the same as per individual merit of the case.

C. Procedure for Eligibility determination

- (i) CEO, DUSIB will constitute Eligibility Determination Committee(EDC) comprising of officers of DUSIB (preferably Dy. Director Level), the LOA and, if necessary, the representative of concerned ERO/ AERO, as nominated by District Election Officer, to determine the eligibility of the JJ dwellers. CEO, DUSIB may devise any suitable mechanism/ procedure and/or modify/ reconstitute the EDC, as per the exigencies of the work.
- (ii) Thereafter, a detailed programme will be drawn by the DUSIB including the holding of a pre-camp at the site to facilitate filling up the requisite application form along with the necessary documents to be submitted before the EDC. The schedule for holding eligibility determination, will be intimated to the JJ dwellers, by pasting/displaying a notice in JJ basti, mentioning the place and time to appear before the EDC along with the requisite documents.
- (iii) The eligibility determination will be conducted by EDC as per the programme at the given time and place.
- (iv) The EDC will determine the eligibility as per the eligibility criteria given in the Policy. EDC will verify the documents submitted by the


 (Manish Raj)
 Pr. Director (Rehab.)
 DUSIB,

- JJ dweller, carry out his bio-metric authentication by Aadhar Card/bio-metric identification by other mechanism. The JJ dweller will also be required to give a self-declaration regarding age, citizenship, family income, ownership of other house/property, etc.
- (v) The EDC will finalise a list of eligible and in-eligible JJ dwellers which will be submitted to CEO, DUSIB for approval. After approval, the list of eligible and in-eligible JJ dwellers will be displayed at the JJ Basti and at the notice board of designated office of DUSIB.
- (vi) If any genuine case(s) is/ are still left out, then the Appellate Authority, to be constituted as per the provisions of the Policy, may consider the same as per individual merit of the case.

D. POST SURVEY STEPS

- (i) Land Owning Agency will be requested by DUSIB to deposit, in advance, the rehabilitation cost, as per the Policy.
- (ii) After receiving the cost of rehabilitation from LOA, DUSIB in the presence of representatives of eligible JJ dwellers shall conduct a draw of flats to be allotted to the eligible JJ dwellers. The LOA will be intimated the date and time for holding the draw and it may depute its representative to be present at the time of draw.
- (iii) After holding the draw of lots, demand cum allotment letter will be issued to eligible JJ dwellers asking them to deposit beneficiary contribution within stipulated period of time.
- (iv) After receipt of beneficiary contribution and its verification thereof, possession letters of the flats will be issued by the DUSIB to the eligible JJ dwellers. They will be given two months time for shifting to respective flats.
- (v) DUSIB will fix the date of removal of the said JJ basti and send an appropriate intimation to the local police authorities for providing security and maintaining law and order. No police will be provided to any agency in Delhi for removal of JJ bastis without the approval/letter from CEO, DUSIB.
- (vi) The police authorities shall extend full cooperation, and adhere to the dates so fixed by DUSIB for removal of the JJ basti, as far as possible. If, due to some unavoidable circumstances, the police authorities

request for postponement of the removal of the JJ basti, such postponement should not be more than once.

- (vii) In order to provide suitable facilities at the allotted site, DUSIB will make request to the concerned authorities, as under:
- (a) Directorate of Education, GNCTD/ MCD will be requested to make arrangement for admission of the wards of the jhuggi dwellers in the nearby schools.
 - (b) Directorate of Health Services, GNCTD, will be requested to set up a dispensary/ Mohalla Clinic in the vicinity of the flats, if not already available.
 - (c) Request will be made to open Kendriya Bhandar/Co-operative store to cater to the basic daily needs of the jhuggi dwellers, if not available in the vicinity.
 - (d) Delhi Transport Corporation (DTC) will be requested to make arrangements of DTC buses.
 - (e) DUSIB shall facilitate the availability of drinking water and sewerage facilities in the flats to be allotted.

7. STEPS AND PRECUATIONS TO BE FOLLOWED DURING REMOVAL OF JHUGGIS AND JJ BASTIS

- (i) DUSIB will prepare a schedule for removal of Jhuggis and JJ Basti (physical shifting of JJ dwellers to the allotted flats).
- (ii) DUSIB shall paste notice(s) for eviction and removal of the JJ basti, under intimation to the LOA. Announcement(s) through Public Address System (PAS) will also be made at the site.
- (iii) All the JJ dwellers, who have been issued the possession letters will be asked to demolish their respective jhuggis on the date and time fixed by DUSIB. After demolition of the said jhuggis which will be photographed, demolition slips will be issued by DUSIB and, on presentation of these demolition slips at the site of the alternative accommodation, possession of the flats will be handed over to them by DUSIB.
- (iv) DUSIB and LOA will work in close coordination with each other, at the time of removal of JJ basti, to accomplish the task.

- (v) If the jhuggi(s) is/are not demolished by the JJ dweller(s) himself/ themselves, the same will be demolished and photographed/video-graphed by DUSIB. However, DUSIB shall issue demolition slips indicating the fact that the jhuggi(s) has/have been physically demolished to those who had been issued possession letters.
- (vi) DUSIB will facilitate transportation of household articles/belongings of eligible JJ dwellers to the place of alternative accommodation, if necessary.
- (vii) After following the above process, DUSIB will demolish the jhuggis/ JJ basti with the use of the appropriate force, if required, with the help of police.
- (viii) The demolition/shifting shall not be carried out during night, Annual Board Examinations or during extreme weather conditions.
- (ix) As far as practicable, DUSIB will provide potable water, sanitation and basic health facilities at the site of demolition of the jhuggis.

8. STEPS TO BE FOLLOWED POST REMOVAL OF JHUGGIS AND JJ BASTIS

- (i) Those JJ dwellers who are not found eligible, as per the Policy, will be evicted to clear the land, if necessary, with the assistance of Police.
 - (ii) After the removal/demolition of JJ basti, the vacant possession of land will be handed over to the Land Owning Agency.
 - (iii) The removal of debris/ *malba*, etc., will be the responsibility of the LOA.
 - (iv) The vacant land, so handed over, shall, thereafter, be protected by the LOA.
9. For removal of any difficulties arising in giving effect to the provisions of this protocol, the Board may modify any provisions, if required.


(Bansh Raj)
Pr. Director (Rehab.)
DUSIB.



\$~3.

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 9470/2022 and CM APPL. 30607/2022 & 30608/2022

COURT ON ITS OWN MOTION

..... Petitioner

Through:

Versus

UNION OF INDIA AND ORS

..... Respondents

Through: Mr. Sudhir K. Makkar, Sr. Advocate
(Amicus Curiae) with Ms. Veera
Mathai, Advocate.

Mr. Anurag Ahluwalia, CGSC and
Mr. Abhigyan Siddhant, GP with Mr.
Punit Tripathi, Legal Consultant for
R-1.

Mr. Prashant Manchanda, ASC with
Mr. Angad Singh, Ms. Nancy Shah
and Ms. Jaya Shree, Advocates for
respondent/GNCTD.

Mr. Parvinder Chauhan, Standing
Counsel with Ms. Mahima Anand and
Ms. Aakriti Garg, Advocates for
respondent/DUSIB.

Mr. Aditya, Mr. Kamlesh Kumar
Mishra, Mr. Bibhuti Bhushan Mishra,
Mr. Dipak Raj and Mr. Kailash
Kumar Jha, Advocates for Intervenor.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER
18.09.2023

%

1. In a batch of cases examined by a Single Bench of this Court, relating to unauthorized occupants of jhuggis and dharamshalas near the Kalkaji

T.C

W.P.(C) 9470/2022

Page 1 of 10



Mandir, New Delhi,¹ it was observed that approximately 52,000 flats, designated for slum dwellers or the ‘urban poor’ at affordable rates under the Jawaharlal Nehru National Urban Renewal Mission [“JNNURM”] initiated in December 2005, remain unconstructed or unallotted. Prompted by this finding, on 15th March, 2022 in FAO 36/2021 and connected matters, the Court ordered the Secretary of the Ministry of Housing and Urban Affairs [“MoHUA”], Government of India and the Chief Secretary of the Government of NCT of Delhi [“GNCTD”] to jointly submit a status report, detailing the progress of JNNURM. On the basis of the report so received, present *suo motu* public interest litigation was initiated.

The Joint Status Report

2. The joint status report, submitted on 01st June, 2022, brings forth the following:

2.1. The Ministry of Urban Employment and Poverty Alleviation, Government of India, launched the JNNURM in 2005, with an aim to augment the urban infrastructure, enhance access to civic amenities to the urban poor, and introduce accountability in governance. This policy envisages collaboration between the Central and State Governments, through the Urban Local Bodies of the designated cities. In the NCT of Delhi, MoHUA, Government of India executed a Memorandum of Agreement [“MoA”] with the GNCTD for implementation of the JNNURM.

2.2. In furtherance of the MoA, a detailed project report was formulated, sanctioning construction of 52,344 houses under 14 distinct projects, at the estimated cost of Rs. 2,415.82 crores. Of this amount, the Central

¹ FAO 36/2021, CS(OS) 641/2005 and CS(OS) 642/2005.

T.C.



Government was to invest Rs. 1,108.85 crores, while the shares of State Government and beneficiaries were fixed at Rs. 992.9 crores and Rs. 314.07 crores, respectively. Originally set to continue till 2012, the scheme was extended till 31st March, 2017, within which timeframe, the Central Government released Rs. 1,074.12 crores to the State Government. As per the arrangement, houses which remained incomplete after 31st March, 2017, were to be constructed by the State Government, with own resources. The position, as on the date of filing of the report (01st June, 2022), is encapsulated as under:

Total Houses Approved	Total constructed houses	Houses already allotted	Houses under construction	Houses ready to shift within 3 months
52,344	35,744	4,833	16,600	2,086

2.3. The above-noted reflects that 30,303 houses, ready for allotment, are vacant in Delhi. This situation has purportedly arisen as eligible beneficiaries have not expressed any interest or raised a claim. Notably, several of the houses already constructed lack civic amenities, such as water and electricity supply, sewage plants etc.

2.4. Meanwhile, Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 ["Rehabilitation Policy, 2015"] was notified by GNCTD, which empowers the Delhi Urban Shelter Improvement Board ["DUSIB"] to remove jhuggi-jhopri bastis, with appropriate relocation and rehabilitation arrangements. In addition, land-owning agencies, who seek to reclaim their lands occupied by jhuggi-jhopri owners, can approach DUSIB for their relocation as per the prescribed procedure.

2.5. Considering the increased requirement of rental housing for urban

T.C



migrants, caused by the COVID-19 pandemic, on 08th July, 2020, Government of India launched Affordable Rental Housing Complexes [“ARHCs”] under the Pradhan Mantri Awas Yojana-Urban Scheme for provision of rental accommodation equipped with basic amenities, to them. The houses constructed under the JNNURM have also been designated for allocation as ARHCs. A MoA for this purpose is yet to be executed between the Central Government and GNCTD.

GNCTD and DUSIB’s stand

3. A joint affidavit has been filed by DUSIB and GNCTD on 17th August, 2022, highlighting the following aspects:

3.1. *Vide* Cabinet Decision Nos. 1263 and 1271 dated 20th August and 03rd September, 2007, respectively, the Delhi State Industrial Infrastructure Development Corporation [“DSIIDC”] has been endowed with the responsibility to construct 18,084 houses at six locations identified under the JNNURM to aid rehabilitation/ relocation of jhuggi-jhopri bastis.

3.2. As per Section 3(2) of the National Capital Territory of Delhi Laws (Special Provisions) Act, 2007, steps initiated in respect of encroachments or unauthorized developments, colonies, village abadi areas etc., have been kept in abeyance during the subsistence of the aforesaid Act. However, the provisions of the Act have been re-notified and are to remain in force up to 31st December, 2023, owing to enactment of the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Act, 2020. These provisions have caused the delay in construction and allotment.

3.3. The lag in allotment can also be attributed to the lack of references from land owning agencies to DUSIB, in terms of the Rehabilitation Policy,

T.C. *AC*



2015.

3.4. Given that the flats in question have been designated for allotment as ARHCs as also to the urban poor, the procedure for allocation is vague and unclear. The MoHUA, Government of India issued a circular on 31st December, 2020, directing the State Government to allot the remaining houses constructed under JNNURM and Basic Services to Urban Poor Scheme, to eligible beneficiaries of the ARHC initiative. As a consequence, the 9,104 flats that were committed to the jhuggi-jhopri dwellers, have to be now allocated as ARHCs. Multiple communications were addressed to the MoHUA, Government of India by the Hon'ble Lt. Governor, Hon'ble Chief Minister and Chief Secretary of NCT of Delhi, as well as DUSIB seeking re-consideration of the aforesaid circular and for approval to utilize these units for beneficiaries of the JNNURM/ Rehabilitation Policy, 2015. However, the MoHUA has maintained its stand, thereby restricting DUSIB from proceeding with allotment of the constructed units, as has also been directed by this Court on several occasions.

3.5. The non-execution of a MoA between the Central Government and GNCTD in respect of ARHCs, and failure to formulate a concise policy for allotment, have resulted in non-utilization of 9,104 flats, which have already been constructed.

Observations and directions

4. We have heard Mr. Anurag Ahluwalia, Mr. Parvinder Chauhan, learned counsel for Union of India and DUSIB, respectively, and also Mr. Sudhir Makkar, *Amicus Curiae*, and have also carefully perused the record. From the joint status report, one can discern a layered complexity in the

T.C 



administrative procedures and their execution. The JNNURM, launched in 2005, had the noble aim of bettering urban infrastructure and improving the lives of the urban poor. Over time, the essence of this mission has been diluted. For example, the sanctioned project of constructing 52,344 houses with estimated cost of Rs. 2,415.82 crores saw the Central Government committing Rs. 1,074.12 crores till 31st March, 2017. Despite such investment, the report indicates that a significant number of the houses remain unconstructed or unallotted. Furthermore, the GNCTD's Rehabilitation Policy, 2015, designed to address the removal of jhuggi-jhopri bastis and offer relocation of their inhabitants to the flats in question, also seems to be in a state of limbo. The DUSIB cites "lack of references from land owning agencies" as one of the reasons. The non-execution of a MoA concerning ARHCs and the absence of a coherent policy for allocation, has further exacerbated the issue, resulting in the non-utilization of 9,104 flats. The joint affidavit filed by DUSIB and GNCTD further highlights the internal complexities and bureaucratic delays. With DSIIDC being endowed with the responsibility to construct over 18,000 houses, the subsequent re-notification of provisions of the National Capital Territory of Delhi Laws (Special Provisions) Act, 2007, to remain effective till the end of 2023, seems to be one of the primary causes of delay in construction and allotment.

5. The present state of affairs, evidenced from the documents provided and the stands taken by both, the Union Government and GNCTD, resemble a stalemate or, more appropriately, a logjam. There is a noticeable disconnect between the Union Government and the GNCTD, with both parties seemingly keen to advance their respective welfare schemes, even if

T.C 

W.P.(C) 9470/2022

Page 6 of 10



it is at the cost of the primary objective. The progression towards the targeted goal is almost stagnant. However, the Court's main concern here is the beneficiaries – the urban poor, who continue to be marginalized. They stand deprived of housing and shelter, an essential component for dignified living. It deeply saddens the Court to witness such a situation. The DUSIB, which operates under the GNCTD, shoulders an immense responsibility in this regard. It has the duty to rehabilitate many individuals displaced from jhuggi-jhopri clusters, some of whom have already fulfilled their financial obligations towards their entitled allotments under the JNNURM, but are left hanging, devoid of a resolution.

6. The continual suffering of the eligible beneficiaries is not just unfortunate, but also a grave injustice. Given these considerations, it is paramount that the two Governments who joined hands to implement the scheme, set aside their differences, and collaborate to reach a consensus. In light of the above, we strongly recommend the constitution of a High-Powered Committee encompassing all stakeholders, namely representatives from the MoHUA, Government of India, Delhi Development Authority, DUSIB, and the GNCTD. This Committee's core objective should be to expedite the process and find a harmonious resolution, keeping the best interests of beneficiaries at the forefront.

7. It has further come to our notice that due to the delay and inevitable decay of infrastructure caused by non-use, some of the constructed houses require immediate repairs. It is imperative that the GNCTD formulates a robust action plan, ensuring not just the completion of pending construction, but also addressing the repair needs of the already constructed houses. Additionally, concerns regarding the reluctance of eligible citizens to

T.C 



occupy these homes, primarily due to the absence of basic civic amenities, have been raised before us. Thus, it becomes crucial to involve all pertinent agencies to ensure that the constructed houses are well-equipped with essential facilities, such as consistent water supply, proper sewage systems, electricity etc.

8. In conclusion, as welfare and betterment of citizens are fundamental for every governing body, it is the duty of these bodies to work in tandem. The aim should always be the collective good, ensuring that the rights and needs of the most vulnerable sections of society are never overshadowed by administrative differences.

9. Accordingly, following directives are issued:

9.1 A High-Powered Committee comprising of Secretary, MoHUA, Government of India, Vice-Chairperson, Delhi Development Authority, Chairperson, DUSIB, Principal Secretary, GNCTD, Chairperson, Delhi Jal Board, and Chairperson, DSIIDC, shall be established immediately. This Committee will be tasked with streamlining the process of house allotment to eligible beneficiaries. Immediate steps should be taken for allotment of 9,104 constructed flats to the eligible beneficiaries. The Committee members shall be authorized to co-opt additional officers from concerned governmental divisions or departments, as deemed necessary to efficaciously implement the directives.

9.2 The Committee will chalk out a clear and concise policy for the allocation and allotment of houses, particularly addressing the concerns raised about ARHCs and the Rehabilitation Policy, 2015. Priority must be given to those who have already paid their dues and those who are in dire need of shelter.

T.C 

W.P.(C) 9470/2022

Page 8 of 10

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.

The Order is downloaded from the DHC Server on 30/10/2023 at 13:34:56



9.3 The Committee shall also supervise the remaining construction and repair work, with an emphasis on collaboration and clear and actionable outcomes. The GNCTD is directed to immediately formulate and present an action plan to the Committee, detailing the timeline and methodology for the completion of the balance construction and repair work.

9.4 Relevant agencies are mandated to ensure that all houses are equipped with essential civic amenities, including water, sewage, and electricity. The Delhi Jal Board is tasked with the responsibility to ensure sewerage connections and water supply. The concerned electricity supply company shall also be involved for ensuring laying of electricity cables. A report detailing the action taken should be submitted to this Court within three months from the release of this order.

9.5 A sub-committee or a dedicated team should be instituted to engage with potential beneficiaries. Their concerns, particularly about the lack of amenities, should be addressed, ensuring that the houses are not just structures but truly homes for the urban poor.

9.6 The High-Powered Committee shall endeavour to hold the first meeting within 15 days of the release of this order and continue to hold further meetings as and when required. They shall present a bi-monthly report to this Court, detailing the progress made in each area outlined above.

9.7 To address the purported lack of interest from eligible beneficiaries, a targeted public awareness campaign must be launched, informing them of the availability of houses and the process of application.

10. The Court sincerely hopes that these directions will pave the way for a resolution to this prolonged issue, ensuring that the urban poor of our society are not left waiting in the shadows, but are provided with the homes that

T.C 



they rightfully deserve. We expect strict compliance with these directions and await positive reports on progress in the coming months.

11. List on 18th December, 2023 for reporting of outcome and further directions.

SATISH CHANDRA SHARMA, CJ

SANJEEV NARULA, J

SEPTEMBER 18, 2023

as

(Corrected and released on 19th October, 2023)

T.C *AC*

No. N-11022/6/2022-HFA-V-UD (FTS-9127508)

Government of India
Ministry of Housing and Urban Affairs
(HFA-V Division)

Room No.3, Technical Cell, Gate No.7,
Nirman Bhawan, New Delhi-110011

Dated 02.01.2024

OFFICE MEMORANDUM

Subject: Minutes of the Meeting of High-Powered Committee held on 20th December 2023 in compliance to the Order dated 18th September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as 'Court on its own motion Vs Union of India and Ors. - reg.

The undersigned is directed to forward herewith the Minutes of the Meeting of High-Powered Committee held on 20th December 2023 at 2.00 PM in Room No 123-C, Nirman Bhawan, New Delhi in compliance to the Order dated 18th September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as 'Court on its own motion Vs Union of India & Ors.' to deliberate on the issue of allotment of vacant houses and particularly to address the concerns raised about Affordable Rental Housing Complexes (ARHCs) and DUSIB's Rehabilitation Policy, 2015 for information and necessary action.

Approved
10/01/2024
(B.K. Mandal)

Under Secretary to the Govt. of India

Tel.: 011-23063285

E-mail: clsshfa5@yahoo.com

Encl.: As above.

To,

1. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
2. Additional Secretary (Delhi Division), Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
3. Additional Chief Secretary, Department of Urban Development, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi-110002, E-mail: psud@nic.in
4. Vice Chairman, Delhi Development Authority (DDA), Vikas Sadan, INA, New Delhi-110023, E-mail: vcdda@dda.gov.in
5. Chairperson/CEO, Delhi Urban Shelter Improvement Board (DUSIB), Punarwas Bhawan, I.P. Estate, New Delhi-110002, E-mail: delhishelter@gmail.com
6. Chairperson/CEO, Delhi Jal Board (HQ), Varunalaya Phase-II, Jhandewalan, New Delhi-110005, E-mail: ceodelhi.djb@nic.in
7. Chairperson/MD, Delhi State Industrial and Infrastructure Development Corporation (DSIIDC), N-36, Bombay Life Building, Connaught Circus, New Delhi-110001, E-mail: mddsiidc@gmail.com

Copy for information to:

1. PSO to Secretary (HUA)
2. PPS to JS&MD (HFA), MoHUA
3. PS to Director (HFA-V), MoHUA

T.C *AT*

Minutes of the Meeting of High-Powered Committee held on 20th December 2023 in compliance to the Order dated 18th September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as 'Court on its own motion Vs Union of India & Ors.'

A meeting of High-Powered Committee was held on 20th December 2023 at 2.00 PM in Room No 123-C, Nirman Bhawan, New Delhi in compliance to the Order dated 18th September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as '*Court on its own motion Vs Union of India & Ors.*' to deliberate on the issue of allotment of vacant houses and particularly to address the concerns raised about Affordable Rental Housing Complexes (ARHCs) and DUSIB's Rehabilitation Policy, 2015. The list of participants is enclosed at **Annexure**.

2. At the outset, Secretary, Ministry of Housing and Urban Affairs (MoHUA) welcomed all the participants. Further, Joint Secretary & Mission Director (Housing for All), MoHUA briefed the Committee members about background on Jawaharlal Nehru National Urban Renewal Mission (JnNURM) scheme, its status in Delhi and order of Hon'ble court regarding completion/provision of civic infrastructure in JnNURM houses by Government of National Capital of Delhi (GNCTD) and the allocation of vacant houses. It was pointed out that no houses have been constructed by DUSIB or GNCTD for rehabilitation of slum dwellers under its Rehabilitation Policy, 2015. Further, GNCTD wants to use some vacant houses constructed under JnNURM for rehabilitation of slum dwellers instead of implementing ARHCs scheme.

3. Committee discussed the ways to ensure effective use of JNNURM houses for the rehabilitation of Jhuggi Dwellers and developing Affordable Rental House complexes (ARHCs) for urban poor and migrants. ACS (UD), GNTCD pointed out that different projects sanctioned under JnNURM are in different stages and detailed survey by teams DUSIB, DSIIDC and DJB is needed to prepare list of missing infrastructure and estimate cost involved for repair of houses and provision of civic infrastructure before these houses can be made habitable.

4. Accordingly, to understand the issue comprehensively and prepare plan of action, Secretary, MoHUA requested GNCTD to (i) prepare project-wise details of unutilized Government fund lying with DUSIB and DSIIDC, (ii) details of required expenditure in completion of incomplete houses to make them habitable, (iii) estimate cost of repair and civic infrastructure and (iv) details of contribution/consideration amount taken by DUSIB/DSIIDC from land owning agencies and beneficiaries. The representatives of DUSIB, DSIIDC and DJB agreed to provide the details required in the matter.

5. Secretary, MoHUA concluded the deliberations by emphasizing on the need of resolving this long pending issue expeditiously in the interest of urban poor, slum dwellers and migrants as per the directions of Hon'ble High Court.

6. The meeting ended with a vote of thanks.



Annexure**List of Participants**

1. Shri Manoj Joshi, Secretary, MoHUA
2. Shri Surendrakumar Badge, Additional Secretary (Delhi Division), MoHUA
3. Shri Manish Gupta, Additional Chief Secretary, Urban Development & Chief Executive Officer, DUSIB, GNCTD
4. Shri Subhashish Panda, Vice-Chairman, DDA
5. Shri Sanjeev Kumar Mittal, Managing Director, DSIIDC, GNCTD
6. Shri Kuldip Narayan, Joint Secretary, MoHUA
7. Shri R.K. Gautam, Director, MoHUA
8. Shri K.S. Meena, Special Secretary, UD, GNCTD
9. Shri Amit Kumar, Deputy Director, Delhi Jal Board, GNCTD
10. Shri P.K. Jha, Project Director, DUSIB, GNCTD
11. Shri S.K. Singh, Member, DUSIB, GNCTD



166
Government of India
Ministry of Housing and Urban Affairs
(HFA-V Division)

Room No.3, Technical Cell, Gate No.7,
Nirman Bhawan, New Delhi-110011
Dated 26.06.2024

OFFICE MEMORANDUM

Subject: Minutes of the 2nd Meeting of High-Powered Committee held on 9th May 2024 to discuss the issues involved and chalk out strategy in compliance to the Order dated 18.09.2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled as 'Court on its own motion Vs Union of India & Ors.' – reg.

The undersigned is directed to forward herewith the Minutes of the 2nd Meeting of High-Powered Committee held on 9th May 2024 at 12.00 Hrs. in Committee Room, Fifth Floor, Transport Bhawan, New Delhi to discuss the issues involved and chalk out strategy in compliance to the Order dated 18.09.2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled as 'Court on its own motion Vs Union of India & Ors.' for information and necessary action.

B.K. Mandal
26/06/2024

(B.K. Mandal)

Under Secretary to the Govt. of India

Tel.: 011-23063285

E-mail: clssha5@yahoo.com

Encl.: As above.

To,

1. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
2. Additional Secretary (Delhi Division), Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
3. Additional Chief Secretary, Department of Urban Development, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi-110002, E-mail: psud@nic.in
4. Vice Chairman, Delhi Development Authority (DDA), Vikas Sadan, INA, New Delhi-110023, E-mail: vcdda@dda.gov.in
5. Chairperson/CEO, Delhi Urban Shelter Improvement Board (DUSIB), Punarwas Bhawan, I.P. Estate, New Delhi-110002, E-mail: delhishelter@gmail.com
6. Chairperson/CEO, Delhi Jal Board (HQ), Varunalaya Phase-II, Jhandewalan, New Delhi-110005, E-mail: ceodelhi.djb@nic.in
7. Chairperson/MD, Delhi State Industrial and Infrastructure Development Corporation (DSIIDC), N-36, Bombay Life Building, Connaught Circus, New Delhi-110001, E-mail: mddsiidc@gmail.com

Copy for information to:

1. PSO to Secretary (HUA)
2. PPS to JS&MD (HFA), MoHUA
3. PS to DDG (HFA), MoHUA

T.C *AC*

Minutes of 2nd Meeting of High-Powered Committee held on 9th May 2024 to discuss the issues involved and chalk out strategy in compliance to the Order dated 18.09.2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled as 'Court on its own motion Vs Union of India & Ors.'

2nd Meeting of High-Powered Committee was held on 9th May 2024 at 12.00 Hrs. in Committee Room, Fifth Floor, Transport Bhawan, New Delhi in compliance to the Order dated 18th September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as 'Court on its own motion Vs Union of India & Ors.' to discuss the issues involved and chalk out strategy for allotment of vacant houses and particularly to address the concerns raised about Affordable Rental Housing Complexes (ARHCs) and DUSIB's Rehabilitation Policy, 2015. The list of participants is enclosed at **Annexure**.

2. At the outset, Secretary, Ministry of Housing and Urban Affairs (MoHUA) welcomed all the participants. Further, Joint Secretary & Mission Director (Housing for All), MoHUA briefed the Committee members about progress made from the last meeting. He appraised the Committee that Government of National Capital Territory of Delhi (GNCTD) has submitted the current status report for the houses of Delhi Urban Shelter Improvement Board (DUSIB) and Delhi State Industrial and Infrastructure Development Corporation (DSIIDC). It was informed by GNCTD that a total of 52,344 houses were sanctioned, out of which construction of 24,284 houses had been completed and remaining 28,060 houses have not yet completed. Further, most of the houses need repair and infrastructure before those could be allotted to anyone. It was further stated that GNCTD had collected ₹82.89 crore from the Land Owning Agencies and ₹12.81 crore from the Beneficiaries.

3. The Committee discussed the ways to ensure effective use of vacant houses constructed under JnNURM for the rehabilitation of Jhuggi Dwellers and implementation of Affordable Rental Housing Complexes (ARHCs) for urban migrants/poor. Additional Chief Secretary (UD), GNCTD stated that 2,085 houses at Sultanpuri, Dwarka Phase I, II & III and around 3,500 houses at Bhalaswa Jahangirpuri can be made habitable by GNCTD and can be allotted to the beneficiaries in 3-6 months.

4. Accordingly, after the detailed discussion with Secretary, following was agreed to:

(1) GNCTD to:

- i. prepare project-wise details/action plan, in which houses may be allotted to the eligible beneficiaries in next 3-6 months;
- ii. prepare list of such slum/JJ clusters, where Land Owning Agency and Beneficiaries have paid their contributions and identify the beneficiaries, who can be relocated;
- iii. prepare the project-wise list of beneficiaries who have paid contributions;



T.C. 

- iv. re-examine additional funds being charged from the land-owning agencies for slum rehabilitation since houses are constructed under JNNURM scheme;

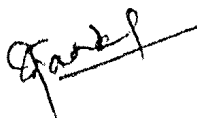
The representatives of DUSIB, DSIIDC and DJB agreed to support and furnish the information on all the points mentioned above.

(2) A sub-committee consisting of Additional Chief Secretary (UD) GNCTD, VC (DDA) and Joint Secretary (HFA) to prepare a short term plan for allotting houses in such cases where contributions have been received from land owning agencies and beneficiaries. This sub-committee to also discuss modalities based on information available with GNCTD as enumerated in para (1).

(3) Sub-committee to also examine requests of various land owning agencies whether those agencies are still interested in slum-rehabilitation by DUSIB. Sub-committee will also prioritize the land owning agencies, projects and slums to be rehabilitated depending on flats availability.

5. Secretary, MoHUA asked GNCTD and DDA to work on feasibility of implementing ARHCs with vacant houses. He concluded the deliberations by emphasizing on the need to resolve this long pending issue expeditiously in the interest of urban poor, slum dwellers and migrants.

The meeting ended with a vote of thanks.



GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
9th LEVEL, C-WING, DELHI SECRETARIAT
I.P. ESTATE, NEW DELHI-110002

F/10969/SE(Coordn.)/(9)/DUSIB/ARHCs/2023/ 780-726 Dated: 23 / 07/2024

Minutes of Meeting

Subject: Minutes of the First Meeting of Sub-Committee held under the Chairmanship of the Addl. Chief Secretary (UD), GNCTD on 05/07/2024 at 12:00 Noon in compliance to the Order dated 18/09/2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its own motion Vs Union of India and Ors."

First Meeting of Sub-Committee was held on 5th July 2024 at 12.00 Noon in Conference Room at 9th Floor, Delhi Secretariat in compliance to the Order dated 18th September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as 'Court on its own motion Vs Union of India & Ors.' for preparation of short term plan for allotting houses in such cases where contribution have been received from land owning agencies and beneficiaries. The list of participants is enclosed at **Annexure**.

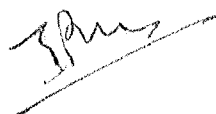
2. At the outset, Additional Chief Secretary, Urban Development & Chief Executive Officer, DUSIB, GNCTD welcomed all the participants. Further, Managing Director (DSI IDC) and Member (DUSIB) briefed the Committee members about progress made from the last meeting. The gist of deliberations and decisions taken in the meeting are as under:

(i) Both the agencies i.e DSI IDC and DUSIB were enquired about the stages of completion of uncompleted/repairable flats which could be considered for allotment to those from whose contribution have been received. MD, DSI IDC has submitted that a total of 13,536 houses needed repair and construction which would at least take 12 months to complete.

(ii) DUSIB submitted that a total of 4243 flats were completed out of which 2439 are vacant which require at least 06 months to complete without requirement of extra funds for construction.

(iii) The committee also discussed the requests of various land owning agencies (LOAs) regarding relocation of Jhuggi Jhopdi Clusters from their respective land. Chairperson desired that in the next meeting of the Sub-Committee all the concerned LOAs be called to come up with the urgency statement and details of various court cases/orders in support of their requests.

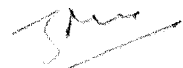
Contd/....



-2-

The Meeting ended with a vote of thanks to the Chair.

This issues with the approval of Addl. Chief Secretary, UD.


Deputy Secretary (UD/BSUP)
Phone No. 23392218

F/10969/SE(Coordin.)/(9)/DUSIB/ARHCs/2023/ 720-726 Dated: 23/07/2024

Copy to:

1. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
2. Additional Secretary (Delhi Division), Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
3. Vice Chairman, Delhi Development Authority (DDA), Vikas Sadan, INA, New Delhi-110023, E-mail: vcdda@dda.gov.in
4. MD, DSIIDC, N-36, Bombay Life Building, Cannought Place, New Delhi 110001
5. CEO, DUSIB, Punarvas Bhawan, I.P. Estate, New Delhi 110002
6. PS to Secretary, UD Department, Govt. of NCT of Delhi
7. PA to Spl. Secretary-II, UD Department, Govt. of NCT of Delhi


Deputy Secretary (UD/BSUP)

Annexure**List of Participants**

1. Shri Manish Gupta, Additional Chief Secretary, Urban Development & Chief Executive Officer, DUSIB, GNCTD.
2. Shri. K.C. Surender, Special Secretary, UD, GNCTD.
3. Shri R.K. Gautam, DDG, MoHUA.
4. Shri Kanha Godha, MoHUA.
5. Shri Kunal Kashugah, Commissioner (Housing), DDA.
6. Shri Chittaranjan Dooh, PC (Housing), DDA.
7. Shri Sanjeev Kumar Mittal, Managing Director, DSIIDC, GNCTD.
8. Shri V.S.Fonia, Member, DUSIB, GNCTD.

**GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
9th LEVEL, C-WING, DELHI SECRETARIAT
I.P. ESTATE, NEW DELHI-110002**

F/10969/SE(Coordn.)/(9)/DUSIB/ARHCs/2023/882-907

Dated: 03/09/2024


Minutes of Meeting

Subject: Minutes of the 2nd Meeting of Sub-Committee held under the Chairmanship of the Addl. Chief Secretary (UD), GNCTD on 22/08/2024 at 12:30 p.m. in compliance to the Order dated 18/09/2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its own motion Vs Union of India and Ors."

Second meeting of Sub-Committee was held on 22 August 2024 at 12.30 PM in Conference Room at 9th Floor, Delhi Secretariat, New Delhi to deliberate on the issue with reference to minutes of High-Powered Committee (HPC) meeting dated 09.05.2024 and pursuance of Order dated 18/09/2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its own motion Vs Union of India. The list of participants is enclosed at **Annexure**.

2. At the outset, Chairman of Sub-Committee and Additional Chief Secretary, Urban Development & Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB), Government of NCT of Delhi (GNCTD) welcomed all the participants and discussed the preparation of short-term plan for allotment of houses in such cases where contribution have been received from Land Owning Agencies (LoAs) and beneficiaries. Further, the Chairman discussed the matter with the representatives of all LoAs, as to whether they want DUSIB to carry out relocation of Jhuggi Jhopdi (JJ) dwellers from their respective land and what is the level of urgency along with reasons thereof. Following discussions, it was directed to DUSIB to prepare for resettlement of eligible beneficiaries in following projects. Based on input given by DUSIB and land-owning agencies, The Land-owning Agency (LoA)/Project wise JJ basti to be taken up for resettlement is as under:

S. No.	Land Owning Agency (LOA) / Implementing Agency)	JJ Basti
1.	MCD	i. Kushak Nallah between INA and East Kidwai Nagar (NBCC) ii. JJ Basti, Indira Camp, Kalyan Vas, Kalyanpuri
2.	L&DO	i. G-Point Gole Market (RML) ii. Kanak Durga camp, R.K Puram Sec-12 (CPWD) iii. Nivedita Kunj, R.K Puram Sec-10
3.	DMRC & NHAI	i. JJ Lohar Basti, T point. Maa Anand Mayee Marg (DMRC) ii. Rajiv Camp, Mandawali (NHAI)
4.	PWD	i. New Sanjay Camp Okhla
5.	Irrigation & flood Control (I & FC) Dept	i. Khichri Pur (Ghazipur drain) ii. K&L Block, Wazirpur



-2-

3. As per the above deliberations, as of now, the cases as mentioned above in the table were identified and are recommended for taking up for rehabilitation utilizing JNNURM flats. MoHUA/HPC may give permission for utilizing JNNURM flats for rehabilitation of eligible dwellers residing in above mentioned clusters. DUSIB should identify JNNURM flats that can be utilized for rehabilitation and make requisite number of houses habitable expeditiously. Government of Delhi may make available requisite funds to DUSIB or allow unspent JNNURM funds for making these flats habitable. Further, DJB and other GNCTD agencies involved in providing essential amenities should help DUSIB to make selected houses habitable.

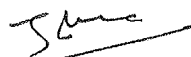
4. The Chairman also directed the representatives of land-owning agencies, wherever the matter is pending, to submit their urgency report expeditiously, which will be discussed in the next meeting of the sub-committee.

5. It was decided that High powered committee be apprised of identified locations and plan of action in the next meeting.

The Meeting ended with a vote of thanks to the Chair.

This issues with the approval of Chairman of Sub-Committee and Additional Chief Secretary, Urban Development & Chief Executive Officer, DUSIB, GNCTD.

Encl.: (List of Participants)



Deputy Secretary (UD/BSUP)
Phone No. 23392218

F/10969/SE(Coordn.)/(9)/DUSIB/ARHCs/2023/ 882 - 907 Dated: 03/ 09/2024

To:

1. CEO, DUSIB, Punarvas Bhawan, IP Estate, New Delhi 110002
2. The Vice Chairman, DDA, Vikas Sadan Near INA Market, New Delhi-110023
3. Joint Secretary (HFA), MoHUA, Nirman Bhawan New Delhi 110011
4. CEO, DJB (HQ), Varunalaya Phase-II, Jhandewalan, New Delhi 110005
5. MD, DSIIDC, N-36, Bombay Life Building, Connaught Circus, New Delhi 110001
6. PPS to Addl. Chief Secretary, UD Department, Govt. of NCT of Delhi
7. PA to Spl. Secretary-II, UD Department, Govt. of NCT of Delhi

And as per the List attached herewith


Deputy Secretary (UD/BSUP)

No. N-11022/6/2022-174 HFA-V-UD (FTS-9127508)

Government of India
Ministry of Housing and Urban Affairs
(HFA-V Division)

Room No.3, Technical Cell, Gate No.7,
Nirman Bhawan, New Delhi-110011
Dated 28.10.2024

OFFICE MEMORANDUM

Sub.: Minutes of the 3rd Meeting of High-Powered Committee held on 22nd October 2024 to review the compliance of earlier discussions, consideration of sub-committee recommendations and chalk out way forward strategy in compliance to the order dated 18th September 2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its motion Vs Union of India & Ors."
– reg.

The undersigned is directed to forward herewith the Minutes of the 3rd Meeting of High-Powered Committee held on 22nd October 2024 at 3.15 pm in Room No. 123-C, Nirman Bhawan, New Delhi to review the compliance of earlier discussions, consideration of sub-committee recommendations and chalk out way forward strategy in compliance to the order dated 18th September 2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its motion Vs Union of India & Ors." for information and necessary action.

(B.K. Mandal)
28/10/2024

Under Secretary to the Govt. of India
Tel.: 011-23063285
E-mail: clsshfa5@yahoo.com

Encl.: As above.

To,

1. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
2. Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi-110002, E-mail: csdelhi@nic.in
3. Additional Secretary (Delhi Division), Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
4. Additional Chief Secretary, Department of Urban Development, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi-110002, E-mail: psud@nic.in
5. Vice Chairman, Delhi Development Authority (DDA), Vikas Sadan, INA, New Delhi-110023, E-mail: vcdda@dda.gov.in
6. Chairperson/CEO, Delhi Urban Shelter Improvement Board (DUSIB), Punarwas Bhawan, I.P. Estate, New Delhi-110002, E-mail: delhishelter@gmail.com
7. Chairperson/CEO, Delhi Jal Board (HQ), Varunalaya Phase-II, Jhandewalan, New Delhi-110005, E-mail: ceodelhi.djb@nic.in
8. Chairperson/MD, Delhi State Industrial and Infrastructure Development Corporation (DSIIDC), N-36, Bombay Life Building, Connaught Circus, New Delhi-110001, E-mail: mddsiidc@gmail.com

Copy for information to:

1. PSO to Secretary (HUA)
2. PPS to JS&MD (HFA), MoHUA
3. PS to DDG (HFA), MoHUA

Minutes of the 3rd Meeting of High-Powered Committee held on 22nd October 2024 to review the compliance of earlier discussions, consideration of sub-committee recommendations and chalk out way forward strategy in compliance to the order dated 18th September 2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its motion Vs Union of India & Ors."

The 3rd Meeting of High-Powered Committee (HPC) under the Chairmanship of Secretary, Ministry of Housing and Urban Affairs (MoHUA) was held on 22nd October 2024 at 3:15 pm in Room No. 123-C, Nirman Bhawan, New Delhi to review the compliance of earlier discussions, consideration of sub-committee recommendations and chalk out way forward strategy for allotment of vacant houses constructed under Jawaharlal Nehru National Urban Renewal Mission (JnNURM) in compliance to the order dated 18th September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as 'Court on its own motion Vs Union of India & Ors.'. The list of participants is at **Annexure**.

2. At the outset, Secretary, MoHUA welcomed all the participants. Further, Committee was briefed about progress made by sub-committee constituted under the Chairmanship of Additional Chief Secretary, Department of Urban Development, Government of National Capital of Delhi (GNCTD) and having VC, DDA and JS(HFA) as members. The objectives of the sub-committee, inter alia, were as under:

- prepare project-wise details/action plan, in which houses may be allotted to the eligible beneficiaries in next 3-6 months;
- Prepare list of such Slum/JJ clusters, where land-owning agency and beneficiaries have paid their contributions and identify the projects from where slum dwellers can be relocated;
- Prepare the project-wise list of beneficiaries who have paid contributions;
- Re-examine additional fund being charged from the land-owning agencies for slum rehabilitation since houses are constructed under JnNURM scheme.

3. Further, two meetings of sub-committee chaired by ACS(UD), GNCTD have been held and after detailed deliberations with all the stakeholders, the sub-committee proposed for resettlement of eligible beneficiaries in following projects:

S. No.	Land Owning Agency/ Implementing Agency	Name of JJ Basti
1.	MCD	i. Kushak Nallah between INA Market East Kidwai Nagar (NBCC) ii. JJ Basti, Indra Camp, Kalyan vas, Kalyanpuri
2.	L&DO	i. G Point Gole Market (RML) ii. Kanak Durga Camp, R.K. Puram, Sec-12 (CPWD) iii. Nivedita Kunj, R.K. Puram, Sec-10

3.	DMRC & NHAI	i. JJ Lohar Basti, T point, Maa Anand Mayee Marg (DMRC) ii. Rajiv Camp, Mandawali (NHAI)
4.	PWD	i. New Sanjay Camp, Okhla
5.	Irrigation & Flood Control (I&FC) Dept.	i. Khicharipur (Ghazipur Drain) ii. K&L Block, Wazirpur

4. CEO, DUSIB, briefed that approx. 2,500 houses will be required to be made ready for relocation of eligible beneficiaries in these JJ Bastis. Further, sub-committee has recommended that HPC/MoHUA may give permission for utilizing JnNURM houses for rehabilitation of eligible dwellers residing in above mentioned JJ Bastis. Required 2,500 houses may be made ready for occupancy in JnNURM project (Savda Ghevra) provided GNCTD makes available funds not more than Rs. 100 crore.

5. After detailed deliberations, HPC concluded the following actionable points:

- (i) Up to 2,500 JnNURM houses at Savda Ghevra are allowed to be used for Slum rehabilitation from these JJ Bastis.
- (ii) Considering request of DUSIB, it is recommended that GNCTD should allot funds to DUSIB and allow DUSIB to utilize funds collected from land-owning agencies/beneficiaries for making JnNURM houses habitable/available for resettlement.
- (iii) DUSIB will make 2,500 houses habitable for the rehabilitation of eligible slum dwellers residing in above mentioned JJ Bastis within a period of six months. Out of these, 1,000 houses may be made habitable preferably within 3 months in first phase along with the basic civic amenities and slum dwellers may be relocated to the repaired/renovated houses. Remaining 1,500 houses will be made habitable in 6 months. Accordingly, the lands in question shall be cleared and handed over by DUSIB to the land-owning agencies for further.
- (iv) Delhi Jal Board (DJB) and other agencies of GNCTD will conduct site inspection of these projects and submit the estimated cost to GNCTD for water, sewerage, electricity connections and other civic amenities to make these houses habitable. For this purpose, GNCTD may release the funds from AMRUT or State funds to provide basic civic amenities to these 1,000 houses within a period of three months and remaining 1,500 houses in next three months. In this regard, ACS (UD), GNCTD will convene a meeting with DJB and other concerned State agencies on priority.
- (v) Considering transfers in recent months, sub-committee is re-constituted under chairmanship of ACS (UD), GNCTD and having JS(HFA), MoHUA, VC (DDA) and CEO (DUSIB) as members.

[Handwritten Signature]

6. Further, Secretary, MoHUA emphasized that the sub-committee in its next meeting may finalize the feasibility for repair and renovation of remaining vacant houses to make them habitable, wherever the matter is pending in the Court and based on the urgency report of land-owning agencies. Next follow meeting will be held in December 2024.

7. The meeting ended with a vote of thanks.



List of Participants

1. Shri Srinivas Katikithala, Secretary, MoHUA
2. Shri Surendra Kumar Bagde, Additional Secretary, Delhi Division, MoHUA
3. Shri Navin Kumar Choudhary, Additional Chief Secretary, Department of Urban Development & Chief Executive Officer, DUSIB, GNCTD
4. Shri Kuldip Narayan, Joint Secretary, MoHUA
5. Shri R.K. Gautam, Deputy Director General, MoHUA
6. Shri Chittaranjan Dash, Principal Commissioner, Delhi Development Authority (DDA)
7. Shri Kunal Kashyap, Commissioner, DDA
8. Shri Ravi Dhawan, MD, DSIIDC and CEO, DUSIB
9. Shri P.K. Jha, Project Director, DUSIB, GNCTD
10. Shri Gajendra Tomar, Chief Engineer (Ground Water), Delhi Jal Board, GNCTD
11. Shri P.S. Solanki, Delhi Jal Board
12. Shri Manish Sagar, Superintending Engineer, DSIIDC, GNCTD
13. Shri B.K. Mandal, Under Secretary, MoHUA



**GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
9th LEVEL, C-WING, DELHI SECRETARIAT
I.P. ESTATE, NEW DELHI-110002**

F/10969/SE(Coordn.)/(9)/DUSIB/ARHCs/2023/ 1202-1208 Dated: 09/12/2024

Minutes of Meeting

Subject: Minutes of the 3rd Meeting of Sub-Committee held under the Chairmanship of the Addl. Chief Secretary (UD), GNCTD on 03/12/2024 at 03:00 p.m. in compliance to the Order dated 18/09/2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its own motion Vs Union of India and Ors."

Third meeting of Sub-Committee was held on 03/12/2024 at 03:00 p.m. in Conference Room at 9th Floor, Delhi Secretariat, New Delhi to deliberate on the issue with reference to minutes of High-Powered Committee (HPC) meeting dated 22/10/2024 and pursuance of Order dated 18/09/2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its own motion Vs Union of India. The list of participants is enclosed at **Annexure**.

2. At the outset, Chairman of Sub-Committee and Additional Chief Secretary, Urban Development welcomed all the participants and discussed the issue of providing basic civic amenities of Water, Electricity and sewerage at the EWS flats at Savda Ghevra where 2500 flats are to be used for rehabilitation. Following the discussions, it was directed that as this is not a group housing society so the agencies such as DJB and Tata-Power shall treat the flat owners as an individual consumer. Once the flats are allotted to beneficiary slum dwellers, the responsibility of DUSIB will be over. The Chairman directed for a site-survey to be done on 04/12/2024 at 11:00 am by representatives of DJB, DUSIB & Tata-Power, and report of Deficiency and cost estimates shall be submitted expeditiously. In next meeting the status and progress of providing civic amenities will be reviewed.

3. The representative of DJB submitted that construction of STP has to be completed at the site for which the balance money amounting to around Rs. 13.00 Cr has to be paid by DUSIB. CEO, DUSIB apprised that the file for seeking permission to utilize the unspent balance of Rs. 37.37 Cr available with them under JNNURM has gone to Finance Deptt for concurrence. The Chairman directed that the matter shall be pursued rigorously with FD and in case of approval the primary expense to be carried out shall be towards construction of STP.

4. CEO, DUSIB submitted that a tentative amount of Rs. 25 Cr is urgently required to make the 2500 flats at SavdaGhevra habitable. It was deliberated and decided that in principal approval of the Competent Authority be obtained for floating of tender but work should be awarded only after funds in this regard are received. This will save any delay that may arise due to impending imposition of Model Code of Conduct.

T.C 



-2-

5. Further, CEO, DUSIB requested to add the following JJ Bastis in the priority list where urgent rehabilitation is to be carried out and 102 units shall be required for the same:

S. No.	Name of JJ basti	Land Owning Agencies (LOA)
1	Dhobi Ghat No. 10 Minto Road	LOA CPWD- Amount paid by CGHS
2	Jamia Millia Islamia Noor Nagar	JAMIA MILIA ISLAMIC. UNIVERSITY
3	Ayurvedic Hospital Haiderpur	PWD

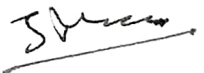
After deliberations, the Sub-Committee recommended to add the above JJ Bastis in the list for rehabilitation. These can be accommodated in the 2500 EWS flats at SavdaGhevra already approved by HPC for rehabilitation of eligible JJ dwellers. In next meeting, DUSIB should present status of 'Eligibility Determination' and JJ cluster-wise requirement of flats for JJ clusters selected for rehabilitation in 2nd meeting of Sub-Committee.

6. It was also apprised by DUSIB that complete relocation charges are yet to be received from some land-owning agencies in respect of JJ clusters which have earlier been selected for rehabilitation. The Chairman directed DUSIB to issue reminders and carry out meeting with LOAs urgently. In next meeting the status will be reviewed for which concerned LOAs may also be invited.

The Meeting ended with a vote of thanks to the Chair.

This issues with the approval of Chairman of Sub-Committee and Additional Chief Secretary, Urban Development Department, GNCTD.


Encl.: (List of Participants)


Deputy Secretary (UD/BSUP)
Phone No. 23392218

F/10969/SE(Coordn.)/(9)/DUSIB/ARHCs/2023/ 1202 - 1208 **Dated: 09 / 12/2024**

To:

1. CEO, DUSIB, Punarvas Bhawan, IP Estate, New Delhi 110002
2. The Vice Chairman, DDA, Vikas Sadan Near INA Market, New Delhi-110023
3. Joint Secretary (HFA), MoHUA, Nirman Bhawan New delhi 110011
4. CEO, DJB (HQ), Varunalaya Phase-II, Jhandewalan, New Delhi 110005
5. Pr Secretary, Power Department, Govt. of NCT of Delhi
6. PPS to Addl. Chief Secretary, UD Department, Govt. of NCT of Delhi
7. PA to Spl. Secretary-II, UD Department, Govt. of NCT of Delhi


Deputy Secretary (UD/BSUP)

T.C 

181

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
9TH LEVEL, C-WING, DELHI SECRETARIAT
I.P. ESTATE, NEW DELHI-110002

UD-XX01/2/2025-PMAY/JnNURM-UD/1163-1168
Comp No.302273

Dated: 09/12/2025

Meeting Notice

Sub: 4th Meeting of the Sub-Committee formed by High-Powered Committee established in compliance of the Order dated 18/09/2023 of Hon'ble High Court of Delhi in WP (C) No. 9470 of 2022 titled "Court on its own motion Vs Union of India and Ors."


It is stated that the Pr. Director (DUSIB), vide a letter dated 31/10/2025, has requested to convene a meeting of the Sub-Committee cited above to discuss the request of Land & Development Office, MoHUA for rehabilitation of eligible JJ dwellers of 3 JJ Bastis namely Bhai Ram Camp, Masjid Camp and DID camp located near Race course Area, New Delhi. (Copy Enclosed).

Therefore, it has been decided to convene the 4th meeting of the Sub-Committee, on 12/12/2025 at 04:30 p.m., under the Chairmanship of Secretary (UD), Govt. of NCT of Delhi, in the Conference Room at 9th Floor, Delhi Secretariat.

It is requested to make it convenient to attend the meeting along with concerned officer(s)/ official(s) with relevant information.

This issues with the approval of Secretary (UD)/ Chairman, Sub-Committee.

Encl.: As above

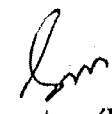

Deputy Secretary (UD)
Phone No.23392218

UD-XX01/2/2025-PMAY/JnNURM-UD/1163-1168

Dated: 09/12/2025

To:

1. The Vice Chairman, DDA, Vikas Sadan Near INA Market, New Delhi-110023
2. Joint Secretary (HFA), MoHUA, Sankalp Bhawan, GPOA-2, Pt. Ravi Shankar Shukla Lane, New Delhi-110001
3. CEO, DUSIB, Punarvas Bhawan, IP Estate, New Delhi 110002
4. Land and Development Officer, L&DO, MoHUA, 5th floor, Kasturba Gandhi Marg, Sankalp Bhawan, New Delhi - 110 001
5. PPS to Secretary, UD Department, Govt. of NCT of Delhi
6. PA to Spl. Secretary-III, UD Department, Govt. of NCT of Delhi


Deputy Secretary (UD)

(3P)
R-299/M(A)/26
14/01/26

E-2000/63/CAU
13/01/2026
(3P)

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
9th LEVEL, C-WING, DELHI SECRETARIAT
I.P. ESTATE, NEW DELHI-110002

File No. UD-XX01/2/2025-PMAY/JnNURM-UD/41-46
Comp. No. 302273

Date: 13/01/2026

Minutes of Meeting

Subject: Minutes of the 4th Meeting of Sub-Committee held under the Chairmanship of the Secretary (UD), GNCTD on 12/ 12/2025 at 04:30 p.m. in compliance to the Order dated 18/09/2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its own motion Vs Union of India and Ors."

The Fourth meeting of Sub-Committee cited above was held under the Chairmanship of the Secretary (UD), GNCTD/Chairman of Sub-Committee in Conference Room at 9th Floor, Delhi Secretariat, New Delhi. The list of participants is enclosed as Annexure. The gist of deliberations & decisions taken in the meeting is as under:

1. DUSIB apprised that out of 2500 flats already recommended by the High Powered Committee (HPC) at Savda Ghevra, 1000 flats have been made habitable. It was also apprised that the letters were sent to the concerned land owning agencies (LOAs) for deposit of relocation charges in respect of JJ bastis recommended by HPC where relocation charges have not been received. Status of said JJ bastis is as under:

Sr. No.	Name of JJ basti	Land owning agency	Total No. of Jhuggi units/ Petitioners	Status of Relocation Charges	Remarks
(i)	Kushak Nalla , East Kidwai Nagar	NBCC/ MCD	449	Received	EDC (Eligibility Determination Camp) held
(ii)	Indira camp, Kalyanvas, Kalyanpuri	MCD	80	Received	EDC held
(iii)	G-point, Gole Market	RML/ L&DO	68	Received	EDC held
(iv)	Kanak Durga camp, RK Puram, Sector- 12	L&DO/ Rajya Sabha Sectt.	939 (old Survey - 2002)	Part payment of Rs. 2,34,33,000/- received	EDC not held. Balance amount of Rs.84,06,67,000/- not received.
(v)	Nivedita Kunj, RK Puram, Sector 10	L&DO	154	Not received	EDC not held. Relocation charges of Rs.12,01,09,900/- not received.
(vi)	New Sanjay camp, Okhla (demolished cluster)	PWD	223	Received	EDC held.
(vii)	Lohar basti, Maa Anand Mayee Marg	DMRC	1	Received	EDC held. STAY by Hon'ble High Court in WPC 10476/2024 vide order dated 30.07.2024.
viii)	Rajiv camp, Mandawli	NHAI	2	Received	EDC held
(ix)	Khichri pur (Gazipur drain)	I&FC	453	Not received.	EDC not held. Relocation charges Rs.35,25,52,800/- not received.
(x)	K&L Block, Wazirpur	I&FC	410 (old survey)	Part payment of Rs.1,29,10,800/- received.	EDC not held. Balance amount of Rs.18,58,32,200/- not received.
		Total	2779		

Sh. Rajkumar K.
Page No. 10

M. Jais
10/01/26

1. Director (Geny)
2. S.G. (Coord)

2. The issue with reference to request received from L&DO vide letters dated 17.10.2025, to reserve 1000 flats at Savda Ghevra for eligible JJ dwellers of following JJ bastis as well as for other Jhuggi Dwellers slated for future Rehabilitation projects involving the clearance of encroached Government Land was deliberated:

S. No.	Name of JJ Basti	No. of households as per list of 675 JJ Bastis	Land Owning Agency	Remarks
(i)	Bhai Ram Camp, Race Course Road	500	L&DO	EDC held by DDA. Demand for relocation charges Rs.84,96,82,940/- raised. Relocation charges not received.
(ii)	Masjid Camp, Race Course Club	47	L&DO	
(iii)	DID Camp, Race Course Road	85	L&DO	

3. Further, DUSIB also informed that the requests have been received from Maulana Azad Medical College (M.A.M.C.) and IIT, Delhi, for removal of the following JJ Bastis on priority:

S. No.	Name of JJ Basti	No. of households as per list of 675 JJ Bastis	LOA	No. of Eligible	Remarks
(i)	LNJP Hospital Ranjeet Road	667	MAMC	No	EDC not held.
(ii)	64 Khamba Dhobi Ghat no.26, J.N.Marg	79	MAMC	No	Demand for relocation charges of Rs. 94.0 Cr. raised. Relocation charges not received.
(iii)	East of 64 Khamba Meer Dard Road	259	MAMC	No	
(iv)	Dhobi Ghat No.27 near Maulana Azad Medical Meer Dard Road	42	MAMC	No	
(v)	Sector III/JJ Mahiwal Saraswati Camp R.K. Puram	298	IIT Delhi	No	EDC not held. Demand for relocation charges of Rs.23,15,78,800/- raised. Relocation charges not received.

4. It was also apprised by DUSIB that letter from Under Secretary, MoHUA, GoI dated 30.01.2025 was received to include the eligible JJ dwellers involved in cases pending before Hon'ble Supreme Court (titled as Rajiv Camp Saidabad Vs GNCTD and Shiv Devi Vs Vijay Kumar & Others). It was apprised that the JJ dwellers in the matter of Shiv Devi are jhuggi dwellers of JJ basti New Sanjay Camp Okhla, already recommended by HPC in its 3rd Meeting. In addition to above Court matter, it was also apprised that Hon'ble High Court in respect of petitioners of two other JJ Bastis have also been directed for Rehabilitation. The detail of said JJ bastis is as under:

S. No.	Name of JJ Basti	No. of Petitioners	LOA	No. of Eligible	Remarks
(i)	Rajiv Camp Saidabad (already demolished) SLP No. 13296-97/2017	250	DMRC	155	Demand for relocation charges of Rs.13,39,35,500/- raised. Relocation charges not received.
(ii)	H-2, H-4 Jahangiripuri Alam Bund W.P.(C) 3613/2017	8	MCD	8	Demand for relocation charges of Rs. 69,12,800/- raised. Relocation charges not received.
(iii)	V.P Singh Camp, Railway Colony, Tuglakabad W.P.(C) 8749/2010	1	Container Corp. of India	01	Demand for relocation charges of Rs. 8,64,100/- raised. Relocation charges not received.

5. After deliberations, the Sub-Committee recommended to add the following JJ Bastis in the list for rehabilitation on priority:

S. No.	Name of JJ Basti	No. of households as per list of 675 JJ Bastis	LOA
(i)	Bhai Ram Camp, Race Course Road	500	L&DO
(ii)	Masjid Camp, Race Course Club	47	L&DO
(iii)	DID Camp, Race Course Road	85	L&DO
(iv)	LNJP Hospital Ranjeet Road	667	MAMC
(v)	64 Khamba Dhobi Ghat no.26, J.N.Marg	79	MAMC
(vi)	East of 64 Khamba Meer Dard Road	259	MAMC
(vii)	Dhobi Ghat No.27 near Maulana Azad Medical Meer Dard Road	42	MAMC
viii)	Sector III/JJ Mahiwal Saraswati Camp R.K.Puram	298	IIT Delhi
(ix)	Rajiv Camp Saidabad (already demolished) SLP No. 13296-97/2017	250	DMRC
(x)	H-2,H-4 Jahangirpuri Alam Bund W.P.(C)3613/2017	8	MCD
(xi)	V.P Singh Camp, Railway Colony, Tuglakabad W.P.(C) 8749/2010	1	Container Corp. of India
	Total	2236	

6. The Committee also recommended that the eligible JJ dwellers of above JJ Bastis may also be accommodated in the flats at Savda Ghevra for rehabilitation. It was also recommended that the rehabilitation of above mentioned JJ bastis may be carried out as per order of receipt of relocation charges from the land owning agencies.

7. It was also decided that the Land Owning Agencies of the JJ bastis already recommended by the HPC who have not deposited relocation charges would be given another chance to deposit relocation charges at the earliest, failing which the issue will be placed before the next meeting of HPC to take a decision.

The Meeting ended with a vote of thanks to the Chair.

This issues with the approval of Chairman of Sub-Committee and Secretary, Urban Development Department, GNCTD.

Encl.: (List of Participants)


Deputy Secretary (UD/BSUP)

File No. UD-XX01/2/2025-PMAY/JnNURM-UD/41-46

Date: 13/01/2026

To,

1. The Vice Chairman, DDA, Vikas Sadan Near INA Market, New Delhi-110023
2. Joint Secretary (HFA), MoHUA, Sankalp Bhawan, GPOA-2, Pt. Ravi Shankar Shukla Lane, New Delhi-110001
3. CEO, DUSIB, Punarvas Bhawan, IP Estate, New Delhi 110002
4. Land and Development Officer, L&DO, MoHUA, 5th floor, Kasturba Gandhi Marg, Sankalp Bhawan, New Delhi - 110 001
5. PPS to Secretary, UD Department, Govt. of NCT of Delhi
6. PA to Spl. Secretary-III, UD Department, Govt. of NCT of Delhi


Deputy Secretary (UD/BSUP)

E-2062360/CRU SPEED POST
11/02/2026
(2P)

No. Enf.15-7(8792)/2025/106
Government of India
Ministry of Housing and Urban Affairs
Land and Development Office

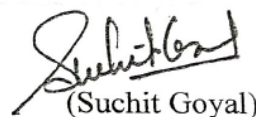
Sankalp Bhawan, New Delhi
Dated 06.02.2026

MINUTES OF THE MEETING

Subject: Minutes of the 4th meeting of the High Powered Committee (HPC) held on 29.01.2026 under the Chairmanship of Secretary, MoHUA – regarding.

The undersigned is directed to forward herewith the Minutes of the 4th meeting of the High Powered Committee (HPC) held under the Chairmanship of Secretary, Ministry of Housing and Urban Affairs (MoHUA) on January 29, 2026, at 6:15 PM in Conference Room 922, Sankalp Bhawan, New Delhi for necessary action.

Encl: As above.


(Suchit Goyal)

Dy. Land and Development Officer

1. The Secretary (UD), GNCTD, Delhi Secretariat, I.P. Estate, New Delhi.
The Vice Chairman, DDA, Vikas Sadan, INA, New Delhi.
The CEO, DUSIB, Punarwas Bhawan, I.P. Estate, New Delhi.
2. The Commissioner, MCD, Civic Centre, Minto Road, New Delhi.
3. The Director, MAMC, 2, Bahadur Shah Zafar Marg, New Delhi.
4. The Director, IIT Delhi, Hauz Khas, New Delhi.
5. The Managing Director, DMRC, Metro Bhawan, Fire Brigade Lane, New Delhi.
6. The Chairman & Managing Director, CONCOR, Tughlakabad, New Delhi.

Copy for information to:

1. PSO to Secretary, MoHUA.
2. PS to Additional Secretary (D), MoHUA.
3. PPS to Joint Secretary (L&E).
4. PS to L&DO.

T.C. 

Minutes of the 4th Meeting of High Powered Committee held under the Chairmanship of the Secretary, MoHUA, on 29.01.2026 at 6:15 PM to review the compliance of earlier discussions, consideration and sub-committee recommendations to chalk out way forward strategy in compliance to the Order dated 18/09/2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its own motion Vs Union of India and Ors."

Fourth meeting of Committee was held on 29.01.2026 at 6:15 PM under the Chairmanship of the Secretary, Ministry of Housing and Urban Affairs (MoHUA) in Conference Room 922, New Delhi. The list of participants is enclosed as Annexure.

2. At the outset, Secretary, MoHUA welcomed all the participants. Further, Committee was briefed about progress made by sub-committee of HPC.

3. The 4th meeting of the Sub-Committee chaired by Secretary (UD), GNCTD was held on 12/12/2025 and after detailed deliberations, the sub-committee proposed for resettlement of eligible beneficiaries from the following JJ bastis:

S.No.	Name of Land Owning Agency	Name of JJ Basti	No. of Jhuggi units	Remarks
1.	L&DO	Bhai Ram Camp, Race Course Road	500	--
2.	L&DO	Masjid Camp, Race Course Club	47	--
3.	L&DO	DID Camp, Race Course Road	85	--
4.	MAMC	LNJP Hospital Ranjeet Road	667	--
5.	MAMC	64 Khamba Dhobi Ghat no.26, J.N.Marg	79	--
6.	MAMC	East of 64 Khamba Meer Dard Road	259	--
7.	MAMC	Dhobi Ghat No.27 near Maulana Azad Medical Meer Dard Road	42	--
8	IIT Delhi	Sector III/JJ Mahiwal Saraswati Camp R.K. Puram	298	--
9.	DMRC	Rajiv Camp Saidabad (already demolished)	250	Court Case SLP No. 13296-97/2017
10.	MCD	H-2, H-4 Jahangiripuri Alam Bund	8	Court Case W.P.(C) 3613/2017
11	Container Corp. of India	V.P Singh Camp, Railway Colony, Tuglakabad	1	Court Case W.P.(C) 8749/2010
Total			2236	

4. DUSIB apprised that out of 2416 JnNURM flats at Savda Ghevra already recommended by HPC in its 3rd meeting held on 22.10.2024, 1400 flats have been made habitable. It was also apprised that relocation charges in respect of following 04 JJ bastis out 10 JJ bastis which were recommended by High Powered Committee in its 3rd meeting held on 22nd October, 2024, have not been received by DUSIB:

S.No.	Name of Land Owning Agency	Name of JJ Basti	No. of Jhuggi units	Remarks
1	Rajya Sabha Secretariat/ L&DO	Kanak Durga camp, R.K. Puram, Sector-12	939	old survey
2	L&DO	Nivedita Kunj, RK Puram, Sector 10	154	--
3	I&FC	Khichri pur (Gazipur drain)	453	--
4	I&FC	K&L Block, Wazirpur	410	old survey
Total			1956	--

5. DUSIB informed that as the relocation charges as per Rehabilitation and Relocation Policy, 2015 has not been received, the matter for the rehabilitation may be kept in abeyance.

After detailed deliberations, HPC concluded the following actionable points:

- i. The rehabilitation of eligible JJ dwellers from the JJ bastis recommended in 3rd meeting of the committee where land owning agencies have not deposited relocation charges to DUSIB, are kept in abeyance.
- ii. Slum rehabilitation from the JJ bastis recommended by sub-committee in its 4th meeting held on 12/12/2025 is approved.
- iii. DUSIB will make remaining houses habitable for rehabilitation of eligible slum dwellers recommended by this committee.
- iv. Considering availability of habitable houses, it was also recommended that rehabilitation of JJ bastis recommended by HPC may be carried out as per order of receipt of relocation charges by DUSIB from the land owning agencies.

6. Further, Secretary, MoHUA emphasized that the sub-committee in its next meeting may finalize the feasibility for repair and renovation of remaining vacant houses to make them habitable, based on the urgency report of land-owning agencies.

7. The meeting ended with a vote of thanks.



\$~S-26

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 9470/2022

COURT ON ITS OWN MOTION

.....Petitioner

Through:

versus

UNION OF INDIA AND ORS

.....Respondents

Through: Mr.Anurag Ahluwalia, CGSC with
Mr.Abhinav Siddhant (GP) and
Mr.Rohit Kumar, Advocate for Union
of India.

Mr.Prashant Manchanda, ASC with
Ms.Haridsa Medha Dilip and
Ms.Nancy Shah, Advocate for
GNCTD.

Mr.Parvinder Chauhan, Advocate
with Ms.Akriti Garg, Mr.Rahul
Chauhan, Advocates for DUSIB
along with Mr.P.K.Jha (Director),
Mr.Vijay Maggo (LO), Mr.Himanshu
Singhal (LA) and Mr.Pranav Siroha
(LA).

Ms.Rukhmini Bobde, Advocate with
Mr.Amit Kumar Srivastava, Advocate
for SDMC.

Ms.Diya Kapur, Advocate (through
VC) with Ms.Gauri Puri, Ms.Aditi
Gupta, Ms.Yamina Rizuri,
Ms.G.Gambhani, Mr.Raghav Kumar
and Mr.Aditya, Advocates for
applicant in CM APPL.54186/2024.

Mr.Kamlesh Kr.Mishr, Advocate with
Ms.Renu Prajapati, Ms.Shivani
Verma and Ms.Snigdha, Advocates
for Intervenor.

T.C *AC*



CORAM:
HON'BLE THE ACTING CHIEF JUSTICE
HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER
27.09.2024

%

CM APPL.54186/2024

1. Learned counsel for DUSIB prays for an adjournment on the ground that funds for repairs and renovation are yet to be released by the GNCTD. He, however, states that he is optimistic that the requisite funds for repairs and renovation shall be released by GNCTD before the next date of hearing.
2. Let a status report be filed by DUSIB within two weeks indicating the extent of repair and renovation of the flats in question that is required as well as the decision of GNCTD qua release of funds. Since the applicant is willing to take over the flats on as-is-where basis, the DUSIB may indicate its opposition to the same, if any.
3. List on 29th October, 2024, the date already fixed.

ACTING CHIEF JUSTICE

TUSHAR RAO GEDELA, J

SEPTEMBER 27, 2024
TS

T.C *AC*



§~32 to 34

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6600/2017

PARMOD KUMAR AND ORS

.....Petitioner

Through: Mr. Ankur Goel, Advocate

versus

DELHI URBAN SHELTER IMPROVEMENT BOARD AND ORS

.....Respondent

Through: Mr. Anuj Chaturvedi, Ms. Richa Dhawan and Mr. Pawar Kumar, Advocates with Mr. P.K. Jha, Principal Director and Mr. Pranav Siroha, LA for DUSIB.

Mr. Prashant Manchanda, ASC with Ms. Nancy Shah, Advocate for GNCTD.

Mr. Arjun Pant, Advocate for DDA.

Ms. Rukhmini Bobde and Mr. Jatin Dhamija, Advocates for SDMC.

(33)

+ W.P.(C) 9470/2022 & CM APPL. 30607/2022, CM APPL. 30608/2022, CM APPL. 65743/2023, CM APPL. 13255/2024, CM APPL. 38283/2024, CM APPL.54186/2024 & CM APPL. 564/2025

COURT ON ITS OWN MOTION

.....Petitioner

Through: Ms. Zehra Khan and Ms. Aanchal Tikmani, Advocates

versus

UNION OF INDIA AND ORS

.....Respondent

Through: Mr. Anuj Chaturvedi, Ms. Richa Dhawan and Mr. Pawar Kumar, Advocates with Mr. P.K. Jha, Principal Director and Mr. Pranav Siroha, LA for DUSIB.

Ms. Renu, Mr. Kamlesh Kumar Mishra, Ms. Pragya Jaishwal and Ms. Shivani Verma, Advocates for the

T.C



Intervenor.

Ms. Diya Kapur, Sr. Advocate with Ms. Gauri Puri, Mr. Raghav Kumar, Mr. Varun Pandit and Mr. Aditya Ladha, Advocates alongwith applicant in CM APPL. 13255/2024.

Ms. Jayshree Satpute and Ms. Farha Qureshi, Advocates for applicant in CM APPL. 38283/2024.

(34)

+ W.P.(C) 11654/2024 & CM APPL. 48402/2024

MR. RAVINDER & ORSPetitioner

Through: Mr. M. Hasibuddin, Advocate

versus

GOVT. OF NCT OF DELHIRespondent

Through: Mr. Anuj Chaturvedi, Ms. Richa Dhawan and Mr. Pawar Kumar, Advocates with Mr. P.K. Jha, Principal Director and Mr. Pranav Siroha, LA for DUSIB.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

08.01.2025

%

1. The learned counsel appearing for the applicant (CM APPL. 13255/2024) has drawn the attention of this court to order dated 22.11.2024, whereby this court had directed the agencies to immediately operationalize the sewerage, water and electricity connections in Savda Ghevra, Delhi. The said order is set out below:-

“1. Learned counsel for Union of India has drawn this Court's attention to the Minutes of the 3rd Meeting of High Powered Committee held on 22nd October, 2024 to review the compliance of earlier directions, consideration of sub-committee recommendations and chalk out the way forward strategy in compliance of the order

T.C



dated 18th September, 2023 passed by this Court in Writ Petition (Civil) No.9470/2022. The relevant portion of the said Minutes are reproduced hereunder:

“5. After detailed deliberations, HPC concluded the following actionable points:

(i) Upto 2,500 JnNURM houses at Savda Ghevra are allowed to be used for Slum rehabilitation from these JJ Bastis.

(ii) Considering request of DUSIB, it is recommended that GNCTD should allot funds to DUSIB and allow DUSIB to utilize funds collected from land-owning agencies/beneficiaries for making JnNURM houses habitable/available for resettlement.

(iii) DUSIB will make 2,500 houses habitable for the rehabilitation of eligible slum dwellers residing in above mentioned JJ Bastis within a period of six months. Out of these, 1,000 houses may be made habitable preferably within 3 months in first phase alongwith the basic civil amenities and slum dwellers may be relocated to the repaired/renovated houses. Remaining 1,500 houses will be made habitable in 6 months. Accordingly, the lands in question shall be cleared and handed over by DUSIB to the land-owning agencies for further.

(iv) Delhi Jal Board (DJB) and other agencies of GNCTD will conduct site inspection of these projects and submit the estimated cost to GNCTD for water, sewerage, electricity connections and other civil amenities to make these houses habitable. For this purpose, GNCTD may release the funds from AMRUT or State funds to provide basic civil amenities to these 1,000 houses within a period of three months and remaining 1,500 houses in next three months. In this regard, ACS (UD), GNCTD will convene a meeting with DJB and other concerned State agencies on priority.

T.C 



(v) Considering transfers in recent months, sub-committee is re-constituted under chairmanship of ACS (UD), GNCTD and having JS (HFA), MoHUA, VC (DDA) and CEIU (DUSIB) as members.”

2. Learned counsel for the applicants/beneficiaries state that the beneficiaries are willing to accept the allocation of flats in Savda Ghevra, Delhi. They, however, pray that the DUSIB be directed to hold the draw of plots immediately and sewerage as well as water and electricity connections be operationalised immediately.

3. Keeping in view the aforesaid Minutes of Meeting as well as the contentions advanced by the learned counsel for the beneficiaries, this Court directs the GNCTD/DJB/DUSIB and other agencies to immediately operationalise the sewerage, water and electricity connections in Savda Ghevra, Delhi, but not later than four weeks.

4. List on 8th January, 2025.”

2. The learned counsel appearing for DUSIB submits that the minutes of the meeting held on 22.10.2024, which has been noted in the aforesaid order dated 22.11.2024, also includes the recommendation that the GNCTD shall allot funds to DUSIB and allow DUSIB to utilize funds collected from land-owning agencies/beneficiaries for making JnNURM houses habitable/available for resettlement. He submits that DUSIB has not received any funds as yet and further has also not received any permission to use the funds collected from land-owning agencies.

3. The learned counsel appearing for the GNCTD submits that there is no difficulty in permitting DUSIB to utilize the funds available with them. However, it is necessary for DUSIB to provide an account for the same. Insofar as the further funds are concerned, it is apparent that only limited funds would be required for carrying out any immediate repairs and for

T.C 



ensuring that the utility connections are operationalized.

4. Since there is no objection for DUSIB to utilize the funds already available with them, subject to DUSIB furnishing an account for the same, we direct DUSIB to take forthwith steps to ensure compliance of the order dated 22.11.2024.

5. Needless to state that all other departments, that is, GNCTD including Delhi Jal Board shall ensure that the orders passed are complied with.

6. We also further clarify that since the order of 22.11.2024 had been issued before the Model Code of Conduct became effective, we clarify the same would not be an impediment for compliance of the orders passed by this court.

7. List on 05.03.2025.

VIBHU BAKHRU, ACJ

TUSHAR RAO GEDELA, J

JANUARY 08, 2025

Aj

[Click here to check corrigendum, if any](#)

T.C *Aj*



\$~47

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 9470/2022

COURT ON ITS OWN MOTION

....Petitioner

Through:

versus

UNION OF INDIA AND ORS

....Respondents

Through: Mr. Arnav Kumar, CGSC with Ms. Savi Garga, Advocate for UOI.

Mr. Anuj Chaturvedi, Ms. Harshita Maheshwari, Advocates and Mr. Himanshu Singhal, LA for DUSIB.

Ms. Avni Singh, Advocate for GNCTD.

Mr. Sandeep Devashish Das, Ms. Kanat Malik and Mr. Tanishq Juneja, Advocates for DSIIDC.

Ms. Diya Kapoor, Senior Advocate with Ms. Gauri Puri, Mr. Varun Pandit, Mr. Raghav Kumar and Mr. Aditya, Advocates for Applicant.

Mr. Kamlesh Kr Mishra, Ms. Renu, Mr. Prateek Ms. Shivani Verma and Mr. Lal Babu Lalit, Advocates for the Intervenors.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

%

28.05.2025

CM APPL. 33889/2025 (Direction)

1. This Court on 22.11.2024 while noticing the minutes of the meeting dated 22.10.2024, which was formed to review compliance of earlier

T.C *AC*



directions, directed the DUSIB, GNCTD, Delhi Jal Board and other agencies to immediately operationalise the sewerage, water and electricity connection in Savada Ghevra within four weeks.

2. Learned counsel representing the DUSIB, however has stated that considering the extent of repairs of the houses, a tender was floated pursuant to which letter of commencement of work has been issued on 22.05.2025. The said letter of commencement of work dated 22.05.2025 is taken on record.

3. Learned counsel for the Board, DUSIB has however stated that repair work is likely to take six months' time. Having regard to the fact that the issue has been pending since fairly a long time and also considering the need of the residential accommodation to the Jhuggi Jhopri Dwellers, we feel it appropriate to require that the repair works shall be completed within four months by deputing some more workforce. The repair work shall include providing the electricity, water connection, sewerage and the internal roads as well.

4. List on 30.05.2025 to enable the learned counsel representing the DUSIB to file an affidavit to be sworn in by none other than the Principal Director of the Board, DUSIB disclosing the time period which might be reduced from six months period for completion of the repair work.

DEVENDRA KUMAR UPADHYAYA, CJ

TUSHAR RAO GEDELA, J

MAY 28, 2025

yrj

T.C 



\$~103

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 9470/2022**

COURT ON ITS OWN MOTION

.....Petitioner

Through: Mr. Sudhir K Makkar, Sr. Advocate
(Amicus Curiae) with Ms. Aadhya
Shrotriya and Ms. Saumya Gupta,
Advocates

versus

UNION OF INDIA AND ORS

.....Respondents

Through: Ms. Avni Singh, Panel Counsel with
Mr. Vaibhav Sharma and Ms. Harshita
Nathrani, Advocates for GNCTD.
Mr. Anuj Chaturvedi and Ms. Shivani
Thakur, Advocates for DUSIB.
Ms. Malvi Balyan for Ms. Sangeeta
Bharti, Standing Counsel for DJB.
Ms. Rukhmini Bobde, Advocate for
SDMC.
Mr. Sandeep Devashish Das, Ms.
Kanak Malik and Mr. Tanishq Juneja,
Advocates for DSIIDC.
Ms. Zehra Khan and Ms. Delphina,
Advocates for the Intervenor.
Ms. Diya Kapoor, Sr. Advocate with
Ms. Gauri Puri and Mr. Kashish
Bhardwaj, Advocates for the applicant
in CM APPL. 13255/2024.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

%

15.10.2025

CM APPL. 64904/2025 (Direction)

1. On 30.05.2025, the Court passed the following order:-

T.C *AC*

W.P.(C) 9470/2022

Page 1 of 4



"1. Pursuant to our order dated 28.05.2025, an affidavit on behalf of Delhi Urban Shelter Improvement Board (DUSIB) has been filed by its Principal Director which is taken on record.

2. Learned counsel representing the DUSIB has drawn our attention to a Special Condition wherein it has been mentioned that the work is a time bound work and has to be carried out on top priority under the directions of this Court. The said clause under the head Special Condition is extracted hereinbelow:

Special Condition

A. This is a time bound work to be carried out on top priority under the direction of Hon'ble High Court of Delhi and High powered committee.

Contractor must read specially Clause 2:- Compensation for delay as mentioned on page 52 and 52.

i) That 1000 flats must be got ready within 3 months from the date of commencement of work otherwise clause 2 shall be enforced and necessary recovery shall be made.

ii) Balance 1500 flats must be get ready in another 3 months, making a total of 6 months for 2500 flats, otherwise clause 2 shall be enforced and necessary recovery shall be made.

B. Water Quality: The contractor must use water which is well within the required PH value for construction works in all kinds of construction, repair and curing. In case there are any issues with quality of water, then a R.O. Plant shall be installed at site to maintain the quality of water, for which nothing extra shall be paid to bidder/contractor. "

3. Accordingly, we direct that not only the DUSIB shall ensure that the contractor selected for execution of the work adheres to the said Special Condition but we also provide that any laxity on the part of the contractor will be viewed seriously by this Court.

4. Having regard to the fact that the subject project has been lingering for no plausible reason since long, we also direct that the concerned agencies, namely GNCTD, Delhi Jal Board and TPDDL shall cooperate in timely execution of the work, failing which the individual agency shall be made personally liable.

T.C. 

W.P.(C) 9470/2022

Page 2 of 4

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.

The Order is downloaded from the DHC Server on 27/03/2026 at 12:36:53



5. *Learned counsel representing DUSIB has drawn our attention to the assertions made in paragraph of the 11 of the affidavit filed, according to which the DUSIB has sought sanction from the GNCTD for release of fund for completion of the construction of the Sewerage Treatment Plan, however, the said sanction is pending consideration/ approval before the GNCTD.*

6. *We thus, direct that the said issue shall be taken up by the GNCTD at an appropriate level with expedition and release of necessary funds shall be considered in accordance with the requirement of the project.*

7. *The Delhi Jal Board shall file an updated status report regarding the progress made in the project. We also direct the counsel representing the GNCTD to file an affidavit by the appropriate officer regarding the decision which might be taken during this period about the sanction of funds for construction of Sewerage Treatment Plan.*

8. *List on 17.09.2025.”*

2. Learned counsel representing the DUSIB, on instructions, has stated that so far as 1000 flats are concerned, repair work has been completed in the last week of September and the flats have been made habitable, however, possession of the said flats is yet to be taken over by DUSIB.

3. In the aforesaid view, we require DUSIB to file a status report/affidavit giving details of the process they shall adopt for allotment of these flats to the *jhuggi* dwellers and the timeline in which the allotment shall be completed. The said affidavit shall be filed by the next date of listing.

4. In our order dated 30.05.2025, we had also recorded the statement made by learned counsel appearing for DUSIB that the Board had sought sanction from the GNCTD for release of funds for completion of construction of the Sewerage Treatment Plan and the said sanction is pending consideration before the Competent Authority.

5. Learned counsel representing the GNCTD has filed a status report, wherein it has been mentioned that approval at the highest level in the

T.C *AC*

W.P.(C) 9470/2022

Page 3 of 4



Government has been granted on 03.09.2025 and an amount of Rs.13,61,92,351/- has also been transferred to Delhi Jal Board through RTGS on the same date. The said status report is taken on record.

6. In view of the fact that the amount as aforesaid has already been sanctioned by the Government to Delhi Jal Board, a status report/affidavit shall be filed by the Board before the next date of listing informing the Court as to whether the work relating to construction of Sewerage Treatment Plant has commenced or not, and if it has not commenced, what is the timeline of commencement of work and its completion as well. In any case, we direct the Delhi Jal Board to take up the work relating to construction of Sewerage Treatment Plan at the earliest.

7. List this application alongwith writ petition on 12.11.2025. Matter to be placed 'High on Board'.

8. The date already fixed i.e. 17.12.2025 stands cancelled.

9. We make it clear that if any individual *jhuggi* dweller has any grievance, the same shall be permitted to put forth before the Court only through learned Amicus Curiae.

DEVENDRA KUMAR UPADHYAYA, CJ

TUSHAR RAO GEDELA, J

OCTOBER 15, 2025

ytj

T.C. *AC*

W.P.(C) 9470/2022

Page 4 of 4

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.

The Order is downloaded from the DHC Server on 27/03/2026 at 12:36:53



Anuj Chaturvedi <ac10.adv@gmail.com>

In re: MA NO. 36/2025 IN ORIGINAL APPLICATION NO. 804/2024 Praveen Kumar Gupta v. GNCTD & Ors.

Anuj Chaturvedi <ac10.adv@gmail.com>

Mon, Apr 20, 2026 at 2:33 PM

To: Jyoti Mendiratta <jyoti.legal@gmail.com>, Kush Sharma <kushsharma84@gmail.com>, dcnw@nic.in

To,

District Magistrate (North West), Delhi email: dcnw@nic.in
Ms. Jyoti Mendiratta, Advocate for Respondents no. 1, 2 & 4
Mr. Kush Sharma, Advocate for Respondent no. 3.

In re:
MA NO. 36/2025 IN ORIGINAL APPLICATION NO. 804/2024 Praveen Kumar Gupta v. GNCTD & Ors.
NDOH: 21.04.2026

Please find attached as the PDF (sent *via* Google Drive) the Status Report on behalf of DUIS/R-5 in the said matter.



DUSIB Status Report Main.pdf

Regards,

Anuj Chaturvedi
Advocate for DUSIB
(M): 9810473166
email: ac10.adv@gmail.com